

**BEFORE THE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 315 OF 2022**

IN THE MATTER OF:-

Saurabh Dev Pandey

...Applicant

Versus

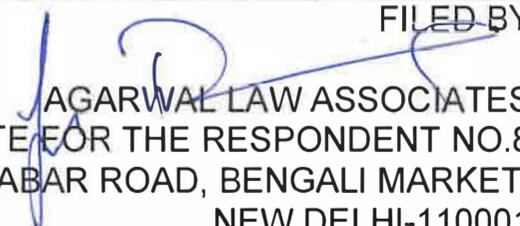
State of Madhya Pradesh & Ors.

... Respondents

**INDEX
VOLUME - II**

S.NO.	PARTICULARS	PAGES
8.	ANNEXURE R-6: A copy of the approved wildlife management plan of the answering respondent. <i>To be continued Vol. I</i>	382-405
9.	ANNEXURE R-7: A copy of the approval letter No.6538 dated 16.09.2019 from Chief Wildlife Warden.	406-412
10.	ANNEXURE R-8: A copy of the RTGS Payment to CAMPA.	413-415
11.	ANNEXURE R-9: A copy of the Stage-I Forest Clearance dt. 15.12.2020.	416-419
12.	ANNEXURE R-10: A copy of the Stage-1 Forest Clearance Compliance Report.	420-540
13.	ANNEXURE R-11: A copy of the Environment Clearance dt. 12.04.2021.	541-555
14.	ANNEXURE R-12: A copy of the Stage-2 Forest Clearance dt. 15.06.2021.	556-559
15.	ANNEXURE R-13: A copy of the Forest Diversion order dt. 02.07.2021.	560
16.	ANNEXURE R-14: A copy of the map showing the area and khasra details. <i>In continuation Vol. III</i>	561-580

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PLACE: NEW DELHI
DATED: 5/1/23

Wildlife Conservation Plan for Suliyari Coal Mine in Singrauli Forest Division, Singrauli district, M.P. of M/s APMDC

The mining plan envisages the Method of Work as "Mechanized opencast using shovel dumper combination for Overburden and Surface miner for Coal Extraction". Proposed configuration of HEMM for OC (Coal & OB) is given below:

Table-2.1: Configuration of HEMM

Sl. No.	Mining Equipment	Size/Capacity	Total Fleet, Nos.
A	Coal		
a	Surface Miner	Cutting depth : 0.35 m, drum width : 3.8 m	02
b	Dumper	35 t	18
c	Front End Loader	3.5 - 4.5 cu.m	04
d	Dozer	410HP	02
B	Overburden		
a	Hyd. Shovel	10 cu. m	10
b	Dumper	100 t	48
c	Drill	Diameter : 250 mm	11
d	Drill	Diameter : 160 mm	01
e	Crawler Dozer	850 HP	02
f	Crawler Dozer	410HP	02
g	Wheel Dozer	320HP	01
C	Common		
a	Motor Grader	280 HP	02
b	Dies Hyd. Rough-Terrain crane	50t	01
c	Dies Hyd. Rough-Terrain crane	30t	01
d	Dies Hyd. Rough-Terrain crane	10t	02
e	Backhoe	0.9-1.2 cu. M	02
f	Vibratory Compactor	25t	01
g	Fork Lift Truck	5 t	02
h	Tyre Handler	Tyre lifting capacity : 3.5 t	02
i	Mobile Maintenance Van		02
j	Water Sprinkler	28 kl	05
k	Diesel Browser	12 kl	04
l	Tipping Truck	10 t	04
m	Wheel Dozer	410 HP	02
o	Fire tender		02
D	Waste Dump &Reclamation		
a	Grader	280 HP	01
b	Dozer	410 HP	01
c	Water sprinkler	28 Kl	01



Sl. No.	Mining Equipment	Size/Capacity	Total Fleet, Nos.
E	Others		
a	Pick up Van		03
b	Explosive Van	10 t	01

Before any attempt is made to reduce various stressors and to avoid / minimize or mitigate their adverse impacts, it is necessary to identify various factors that have negative influence on the bio-diversity (flora and fauna). These are specified below considering the terms of reference for the preparation of Site Specific Wildlife Conservation Plan:

2.1.1. Impact on Soil:

Land degradation is the main impact of the mining. As mentioned above, the existing topography of the core zone (Suliyari Coal Block) shall be altered due to the mining project. The mining has been proposed to be done by horizontal slicing and as per field position commonly it has been noticed that the top soil is very thin. The Overburden generated may impact the productivity of the adjacent land, if not properly reclaimed. The soil is ferruginous sandy soil, typical of the area. The thickness of the top soil varies from nil to maximum of 10.50 cm.

2.1.2. Geomorphic Changes:

This is a long term impact in which the original surface is disturbed, removed and redistributed. Origin of nalas or nala heads is obliterated. Top of the hill is sliced and altitude will be altered. The soil of underground layers is piled up on the surface. These changes are so severe, quick and systematically drastic that it usually leads to destruction or extinction of species in areas of excavation and soil piling. Large ungulates and those having large home ranges leave the area. Reptiles, burrowing rodents and small mammals like porcupine and hare may be totally destroyed.

2.1.3. Loss of Forest Cover (Habitat):

Out of the total forest area of 2593.239 Ha, except, the safety zone of 18.586 Ha, all forest growth will be cleared within the lease period i.e. 25 years in phases according to approved by Mining Plan by MoC. All such activities will seriously affect the wildlife habitat. Besides, anthropogenic pressure from the migrant work force will also contribute to habitat degradation. All wild animals, arboreal, terrestrial & underground will be affected. Effect on wildlife will be direct or indirect, both short term and long term. The impact on wildlife is due to disturbing, removing and redistributing the land surface. A species may either be destroyed or more commonly displaced in areas of excavation and spoil piling. Geo-morphological changes reduce or eliminate living space. Where a critical habitat like primary breeding area is lost, a species may be dislocated.



2.1.4. Soil Erosion:

Although provision has been made in the proposed land use Plan for storage of top soil over 4.682 Ha, part of it will get washed away unless assiduously protected by biological method. The general slope being south east, during rains, there is danger of soil erosion from the surface of the overburden dumps. Soil disturbance and compaction, movement of heavy earth moving machineries (HEMM) & tippers on haul roads, scouring of banks of garland drains also lead to soil erosion. Unless erosion is firmly arrested, regeneration of reclaimed areas will be slow and ineffective. Productivity of an eroded area will be poor due to loss of soil structure and aggregate break down. Loss of productivity will delay or exclude the possibility of colonization by displaced animals. Sediment load will clog the nala and affect the feeding and breeding of amphibians and fish fauna.

2.1.5. Moisture Loss:

Mine area bereft of forest cover will mean less of percolation and more run off of rain water. This will affect the hydrology of Gopad River. The sediment load will render it unfit for use by animals.

2.1.6. Forest Fire:

The importance to address forest fire is felt on a priority basis owing to its effects on most eco-systems' flora and fauna. Forest Fires can be Characterized in terms of the cause of ignition, their physical properties, the combustible material present and the effect of the weather on fire. They can cause damage to property and human life, except in those areas where it may induce growth and development of grass and meadow for wider benefit for wildlife. Forest fires mostly occur during the dry summer months (February to June) when most of the state's deciduous forest shed their leaves. It is the mandatory task of a Forester to address this vital issue by checking fire occurrence through preventive measures like creating awareness programme, involvement of VSS and EDCS, fire line creation etc. and protective measures like extinguishing forest fire. Recent technological interventions on location of forest, fire occurrences received through satellite data from Forest Survey of India and hence to plan and address mitigation programmes within a time frame. One of the easiest and effective ways of glowing leaf litter and creating fire lines to control further spread of forest fire – is the use of air blowers.

Intensive use of the area by labour force and machines is a potential hazard as a source of fire. Accidental fire in coal stock piles in summer may spread to forest and create large scale damage to ground flora, shrub layer and trees. Ground nesting birds, slow moving reptiles or mammals and young ones will perish in such an eventuality. Accidental fires that sweep over forest degrade the habitat and recovery is a slow process either through root stock or seed fall. Plantation may be damaged outright.



2.1.7. Accidental fall:

By the end of 5th year and 10th year of mining, 448.145 and 723.712 ha area will be mined out. This may lead to accidental fall of large animals like sloth bear, deer or even elephant inside the pit, which will either be fatal or result in permanent disability/casualty.

2.1.8. Air pollution and Rise in Ambient local temperature:

Combustion of coal occurs due to exothermic reaction between coal and air in extreme hot and arid scenario. Coal seam fires may also happen occasionally. Burning of coal results in production of CO₂, SO₂, N₂O and many other toxic substances. Coal bed methane (CBM), though not substantial in the ML area, it is generally lost to atmosphere through exposed seams or from piles or through boreholes or fissures or cracks in the ground surface. Methane is 24 times more potent as green house gas than CO₂. Nitrous oxide ranks at the top of green house gas. As the coal of Hasdeo-Arand coalfields is having dual characters of both low and high rank also the ambient temperature in the locality goes up to 45°C in summer. Therefore, combustion of coal has to be guarded against.

2.1.9. Noise Pollution:

Drilling, blasting, movement of HEMMs, surface miner etc. will create substantial noise. Similar noise will be produced in adjacent coal blocks, which will be felt in this area also. Such noise may result in emigration of animals. Other adverse effects of noise pollution are:

- Hearing loss, resulting from noise levels of 85 db or more
- Marking, which is the inability to hear important environmental cues and animal signals like mating call, alarm call etc essential for survival
- Physiological effects due to stress, i.e. increased heart rate or respiration, weakened immune response etc.
- Behavioral effects depending on noise levels may result in loss in reproductive fitness, neglect in parental care.
- Constant rumble of tippers and excavators, pay loaders may mask the sound of down chorus of birds, particularly males to attract females. Upsetting this vital part of breeding process and this could decline the bird population.
- Drowning noise made by approaching predators and blockade of alarm calls.

2.1.10. Dust Pollution:

Barring rainy days and those during which ground remains wet, dust pollution is considerable in summer. Huge clouds of dust disrupt normal living conditions. It may



cause inflammation of lungs and breathing problems leading to overly aggressive responses in animals. Dust is a stressor, as it alters heart rate. Dust contains bacteria, fungi and virus and can cause disease in stressed animals. In plants, dust may bring down photosynthesis due to reduced light penetration. In the long run, due to reduced seeding, regeneration is affected. Dust deposits increases the incidences of plant pests and diseases by acting as a medium for the growth of fungi and reducing natural predators of insect pests of plants.

2.1.11. Light Pollution:

The coal yard, office, garage space, workshop, staff quarters, coal-washery, all of these will remain lighted from dusk to dawn. Horizontal dispersion of chronically increased illumination is disadvantageous to all wild animals. They are disoriented, their normal movement and behavior patterns namely, light sensitive cycles are altered.

2.1.12. Invasive weeds:

Weeds like *Xanthium strumarium*, (Cocklebur), *Parthenium hysterophorus* (Carrot grass), *Chromolaena odorata* (Poksunga), *Ocimum gratissimum* (Bantulasi) etc may strike a strong hold invading the area. Weeds are invasive in nature because their seeding potential is higher and seeds are produced round the year. Such weeds are able to disseminate their seeds through air currents or through water. They thrive and multiply well, where the vigour of natural vegetation is weakened through clearings; weeds have low water and nutritional requirement and multiply well in altered landscape, where the soil is new. However, weeds are strong light demanders. Weeds like *Lantana camara* (Naga Airi) is propagated by birds of field and scrub level vegetation. Uprooting of weeds is expensive, difficult to accomplish, it robs nutrients and makes establishment of plantation difficult. Weeds serve no purpose as food for animals.

2.1.13. Disturbance due to vehicular traffic:

Coal extraction has been proposed to be carried out by deploying surface miners. Surface miners will cut the coal and leave the cut coal behind it as windrows. Cut coal having -100 mm size will be loaded into 35 t capacity dumpers using pay loaders having 4.5 cu. m bucket capacity and will be transported to the unloading station of the proposed Coal Handling Plant (CHP).

2.1.14. Garbage:

Much garbage is likely to be generated by labor force carrying their eatables, in canteen, staff quarters, office etc. The garbage is not only offending to the environment; it attracts stray dogs, jackals, Hyena, crows and kites. Ingestion of polythene wrappers may spell disaster for mammalian species by blocking their alimentary canal leading to death.



2.2. Impact in the zone of Influence (10 km radius):

2.2.1. Elephant Movement & Elephant Corridor:

2.2.1.1. Depletion of Forest Growth:

Of the total study area of 1298 Ha, 259.239 Ha is forest area present in mining lease area. The forests are more or less well conserved. However, influx of migratory population in search of work in coal mine will require small poles for hutments and other bonfied use. Several service providers like grocery shops, eateries, Kiosks etc will come up in the area which will also need construction material. Several mine blocks in series, adjacent to one another, when operate in full swing, it is likely that forest habitat will get depleted and degraded further. Degradation of forest shall result in loss of food and shelter availability for several species of animals. Consequently, a sub-optimal habitat will no longer be able to hold and support wild animals for long, which will force emigration to less disturbed and better habitats.

2.2.1.2. Fragmentation of Habitat:

This is emergence of discontinuity in animal habitat. Habitat fragmentation occurs due forest degradation and change in land use pattern. Habitats once become divided into separate fragments (Ambikapur- Bilaspur National Highway), the animals will suffer for food, water etc.. Due to fragmentation of habitat, smaller forest areas tend to be smaller islands isolated from each other and loose habitat qualities of a unified massive landscape. The process involves 6 discrete phenomena, viz.

- I. Reduction in total area of habitat
- II. Increase in the amount of edge
- III. Decrease in the amount of interior habitat
- IV. Isolation of one habitat fragment from other areas of habitats.
- V. Breaking up of one patch of habitat into several smaller patches.
- VI. Decrease in average size of each patch of habitat.

Habitat fragments are rarely representative samples of the initial landscape. By direct reduction of space for both plants & animals, biodiversity is affected. Species like elephants, which have long home range, move from one habitat fragment to the other. Those that do not have this faculty, e.g. porcupine, hare, python etc are constrained to remain in a smaller fragment. Smaller fragments mean smaller number of species and lesser population of a species. Smaller populations are vulnerable to extinction with reduced viability due to inbreeding and/or climatic catastrophe or diseases. Habitat fragmentation leads to '**edge effects**'. Micro climates differ significantly between the interior habitat and the edge habitat. Smaller fragments are likely to be more vulnerable



by fire damage. Species adapted to interior habitats are less likely to survive in an edge habitat of smaller fragments are less likely to survive in an edge habitat of smaller fragments. Invasive weeds take a faster stronghold in an edge habitat to the gradual exclusion and elimination of native species. In nutshell, habitat fragmentation lowers the viability of the habitat, critical to the survival of several species.

2.2.1.3. Forest Fire:

Fire is lit in the forest for several purposes viz. for ease of collection of Sal seeds, Mahua flower, Tendu leaves, grazing, and facilitating shikar, to get nutrient wash from forest floor to fields and so on. However, coal mining will introduce yet another threat from accidental coal fires from stacks and its spread to forests far and wide. Large work force is a threat as a causative agent. True, fire leads to short term increases in animal food and temporary increase in breeding potential but subsequently, these increases are upset by animals' inability to thrive in an altered, simplified plant structure, which has a reduced shelter value. Fire severity, frequency size etc change the species composition of plant community and the dependent animal species. Responses of fauna to fire may include injury to larger mammalian species and death of python, ground nesting birds like partridges, jungle fowl and pea fowl etc. Although fire creates snags, they can also destroy snags, down wood and important nurseries of animals under bushes. Fires increase dead wood; there is an eruption of wood borers and consequently insect eating birds. Raptors increase due to increased visibility. Fire alters chemical, physical and biological properties of the soil, annihilates soil microbes, reduce soil fertility and makes reforestation problematic due to lack of nutrients in soil. Fires also alter infiltration rates of rain water by clogging fine pores in soil by splash effect of rain drops. Over all, fire is deleterious to wild animals in the long run.

2.2.1.4. Soil Erosion:

When ground cover is destroyed and mineral soil is exposed due to mining, soil loss is accelerated during peak flow. Run off increases in steep inclines devoid of vegetation and carries silt loads with it. Soil erodability is enhanced due to unstable soil and rapid change in geo morphology. As a consequence, natural regeneration is hampered and afforestation becomes problematic due to slow growth. As soil type is reflected in the nature of vegetation and the nature of vegetation is prime determinant of wild animal species, eroded soil means poor animal community.

2.2.1.5. Loss of Biodiversity:

Biodiversity is variability within life entities such as species, individuals (genes), populations, communities and ecosystems. This allows adaptation of life forms to change and thus the generation of new biodiversity. Protecting the process of evolution is of central interest. Maintenance of biodiversity sustains the adaptive capacity of life, its loss is non adaptive. The latter threatens the very existence of the life support system and



shelters inter and intra specific relationships and dependence. The loss of biodiversity means loss of resilience in ecosystem. Direct drivers of biodiversity loss are land cover change, fragmentation, habitat loss, pollution and increase in ambient temperature of a locality. The crux of the problem is once lost, biodiversity and the resultant ecosystem functions cannot be recreated. Decrease in genetic variation in a small and isolated population, not open to migration results in genetic drift and disadvantageous genes get fixed in a population. Decreased variation or heterozygosity leads to increase in inbreeding resulting in inbreeding depression in a population.

2.2.1.6. Loss of Natural Water Resources:

There are 6 nala and one River is located in the study area of Suliyari Coal Block. Hurdul nala is located within the lease area. These nalas have more or less perennial water in summer months, getting dry with isolated water pools in drought years. But with increased mining activities and diversion of nala, increased silt load in water courses, it is feared that periodicity of stream flow will get seasonal and pools of water less. This may pose really serious problem to mega herbivore like elephant. Consequently, elephant habitats of today may not be supportive of any elephant population, although smaller animals may cling on to the habitat.

2.2.1.7. Animal Depredation:

The habitations and cultivation are all in low lying nala banks on foot hills. Forest boundaries being very zigzag, elephant groups, while moving from one forest to other due to fragmentation, essentially have to pass through intervening cultivation. Even otherwise, during migration, elephants keep to water courses and level grounds for conserving their energy. The intensive mining activities in the region are feared to affect the normal movement pattern and consequently, the quantum of depredation will not only increase but may surface in hitherto unknown areas.

Aggression in elephants in this area is not known but may manifest due to stress syndrome thrust due to loss of habitats and accustomed travel routes. Stress alters the delicate balance of body metabolism, which the animal tries to avoid through either escape or determined approach to obliterate the stressor. Such deliberate movement is conditioned by secretion of hormones. Past favorable and/or unfavorable experience determine the course of action and approach to human beings.

2.2.1.8. Poaching:

Poaching is not a problem in the locality now. Given the good access of interstate road, rail link close by, interstate border, cases of poaching may surface anytime, when large number of mine laborers and transporters will congregate in the mine area. Interstate poacher gangs may enter the villages in guise of persons connected with mine survey and working. Lure of cash and gifts may motivate simple tribals not only to host the poacher



but to cooperate and lead him as well. Poacher will always exploit the depredation scenario and vulnerability of the people to his advantage. Poaching for elephant tusks, bear bile, mongoose hair, and pangolin scales, trapping of live birds and even capture of snakes may occur. Such activities will make a dent on biodiversity status & plant and animal communities.

2.2.1.9. Displacement Dilemma:

Animals displaced from mine areas or natural home ranges may be forced to use adjacent areas in buffer zone, which may be stocked to its carrying capacity. Overcrowding of displaced animals in remaining habitats of buffer zone results in their degradation and hence lower is the carrying capacity. This gives rise to reduced reproductive success, increased inter species and intra species competition and theoretically greater losses to animal numbers.

2.2.1.10. Grazing by Livestock:

Domestic cattle and buffaloes are usually taken to nearby forests for grazing. As mining will reduce the area available to livestock, the incidences of grazing in some patches will increase, as rotational facilities may not exist. This will have an impact on vegetation, the common food resources of wild animals. Competition for food may be intense and health of domestic/wild animals may be negatively affected. Coupled with inbreeding depression in a fragmented scenario, wild animals may be more vulnerable to cattle borne diseases.

2.2.1.11. Heavy vehicular traffic:

Mining activities will mean enhanced vehicular traffic in the buffer zone. The traffic will not only be on the main road alone but on the interior approach roads as well. Shortcut roads may develop to railway siding, coal washery and main road. Network of road and traffic will add to fragmentation, pollution levels and surface as a barrier to movement of animals across roads.

2.2.1.12. Disturbance due to noise and light:

The combined effect of noise of machineries and lights will be stressors enough to affect the physiology, behaviour and movement patterns. Faced with the option of limited habitat use, depredation intensity and frequency may be on the rise. The sky glow is known to alter activity pattern of birds by disturbing their innate behaviour.

2.2.1.13. Conflict over resources:

Mining involves appropriation and loss of resources, which people rely on for their livelihood e.g. agricultural land, forests, drinking water resources (streams), grazing grounds, NTFP producing areas and even loss of homes. Unless the lost livelihood is adequately addressed and if the people do not benefit from the mine, a conflict will ensue.



2.2.1.14. Artifacts within the landscape:**a) Road Link:**

The project site is connected by road network. Waidhan-Sidhi State Highway via Bargawan traverses 25 km north of the block and runs almost along the boundary of Moher Sub-Basin & Main Basin. A metalled road Parsona to Mara is located further east of the block. An un-metalled weather road branching from the above road at Rajmelan leads to Sarai. The mine is connected by metalled road bifurcating from Raila.

b) Rail Link:

Nearest railway station Bargwan is located at a distance of 25 km from the proposed Suliyari Coal block on Chopan-Singrauli-Katni line of central railway. Renukoot, an important industrial township & railway station is located at a distance of 125 km from the mine on Chopan-Garhwa section of eastern railway. Nearest airport Varanasi is located at a distance of 294 km from the mine.

c) Electric Transmission Lines:

A 132 KV High Tension Line and 765 KV High Tension Line passes through the ML area will be diverted to pass through outside the mine.

d) Dug well:

Open dug wells are silent death traps for unsuspecting animals that may stay out of forest habitats. Local people have made several dug wells in the area for domestic use or irrigation purposes. Most of these wells are without parapet wall. In rehabilitation colony, some wells may be sunk, which must be protected to avoid such eventualities.

e) Boundary wall and other civil Constructions:

Boundary wall of residential complex and other civil constructions like, houses, culverts and bridges are a deterrent for free movement of animals next to mining pits and O.B. dumps. This is worrisome for free movement and continuance of animal populations in this belt.



CHAPTER-3

**OBJECTIVES OF
MANAGEMENT AND
MITIGATION STRATEGIES**

3.0. OBJECTIVES OF MANAGEMENT AND MITIGATION STRATEGIES

3.1. Objective of Management:

The main objective of the plan is to reduce various stress begin due to the working of the mine in this particular locality touching wildlife. The Site Specific Wildlife Conservation Plan will suggest measures to minimise or mitigate such stress, if possible how to avoid certain activities which could reduce the negative influence of the mining activity. Wildlife management consists of promoting welfare factors, arresting or reducing the impacts of decimating factors and neutralizing harmful effects of limiting factors that keep the animal population lower than the carrying capacity of the area. It also aims at management of human dimensions relating to regulation of habitat use, sufferance from animal damages, livelihood issues and taking people as partners in conservation management. Such concerns are reflected in the prescriptions. The management of the ML area will aim for maintenance of habitat for smaller animals that used to live and share habitat with mining activity. At the same time, the virgin area will nurture as a part of the larger habitat for wild animals that may come over. The management of Buffer Zone will target optimization and maintenance of wildlife habitat and biodiversity, involving local people as far as practicable and aim to avoid / minimise or mitigate the adverse impacts of the mining activity. The ML area has full of forest growth. Tall trees stand in virgin area. Besides small animals larger ones like deer and elephants make use of the area regularly, as the area is undisturbed. Large animals will be displaced form the area once the mining commences with full vigour. The displaced animals should not be left as refugee. Their rehabilitation would be the major objective of the plan. To fulfil all these requirements, the plan focused on improving forage and browse volume by increasing food plant diversity with vertical and horizontal cover. These will arrest habitat destruction and fragmentations also prevent soil erosion and loss of bio-diversity. Keeping natural water resource free from negative impact of the mining activity will also be targeted.

Objective of management to mitigate the threats to the wildlife is covering the following aspects.

- i. Undertake appropriate attentive measures in mine working so as to avoid/minimise or mitigate the adverse impacts on wildlife in and around the mine.
- ii. Maintain/enhance food and cover values in buffer habitats while counterbalancing decimating factors.
- iii. Initiate studies on habitat utilization pattern of the Umbrella Species 'elephant' and other wildlife with a view to strengthen and secure the critical habitat.



- iv. Control depredation by wild animals to generate public support in conservation management and build up synergy in conjunction with regular protection set up.

3.2. Strategies to Mitigate and Minimize adverse Impacts:

Keeping the above objectives in view, following strategies are suggested to mitigate and minimize the adverse impacts.

3.3. Strategies for mining lease area:

3.3.1. Protection of Virgin Forest:

Total **13 Nos. of Van Sahayaks** will be engaged for protection of (1298 ha or 1300 ha / 100 ha = 13 Nos. @ 1 person per 100 ha) 1298 ha of virgin forests. They will be selected from local villages on the recommendation of Forest Range Officer, and Gram Head. The youth shall have working knowledge to read and write but the prime requirement will be knowledge of the forest area and movement path of animals. They will take orders from the Manager of the mine and report to him on day to day happenings and animals seen. Each one will maintain a log book of area visited and events/activities seen. They will have a bag with pencil, note book, a sharp knife, measuring tape and water bottle. Uniform will be supplied to them. Rigid protection will facilitate colonisation of plants in blank areas through wild air borne seeds and through birds (Birds are litmus of nature). These forest patches will also provide shelter small to animals.

3.3.2. Reclamation of Mine Pits & Plantation:

This is a virgin mine. As the mine is to be top sliced, reclamation of mine pits is not possible instantaneously. However, after 20 years onwards, reclamation followed by biological afforestation can be done. For this, the mining has to be systematic and directional. Indigenous species preferred for elephant food and associate cover values will be planted. Besides, plantings over safety zone of 18.586 ha of ML area and other suitable vacant area will be planted. The plantation schedule will be as under:

Plantation will be taken up from 2030-31 planting season and hence, preparatory activities will be started from 2029-30. Plantation in reclaimed area is very technical due to loss of topsoil and low nutrient status. This will wait till the ore is totally exhausted. Only Safety Zone plantings will therefore be taken up. Pitting of 45cm cube will be done at 2.5x2.5m spacing after alignment and stacking so as to accommodate 1600 seedlings per ha. This work has to be taken up a year following reclamation, after consolidation of soil. Pitting is best done during February-March, when the ground is moist enough for easy workability. Soil is allowed to wither for about 4 to 5 months soon after pitting. A basketful of farm yard manure/leaf mould /compost as is convenient is added to each pit. Simultaneously seedlings are grown in nursery in 22x12cm Poly-pots. Planting is done on the onset of monsoon. A basal dose of 50gm Ralli meal, 10gm Neem shield and



a pinch of bio-fertiliser are added to the pit before planting. Half-moon trench is done on uphill side to tap rainwater. Plantation is tended for 10 years. One weeding and soil working together will be done respectively during first, second & third years. Plantation will be fire protected. Pruning may be done in 4th or 5th year. Stone/clod mulching will be done to keep the weed growth under check. **The cost of biological reclamation need to be included in the conceptual Mining Plan.** Trees to be used in plantation are as under:

Table-3.1: Selected Species for Plantation

Browse plants		
1	Dhaman	<i>Grewia tiliafolia</i>
2	Bana Kapasia	<i>Kydia calycina</i>
3	Bija	<i>Pterocarpus marsupium</i>
4	Sisoo	<i>Dalbergia latifolia</i>
5	Safed siris	<i>Albizzia procera</i>
6	Kala Siris	<i>Albizzia odoratissima</i>
7	Ber	<i>Ficus bengalensis</i>
8	Hill Bamboo	<i>Dendrocalamus strictus</i>
Cover plants		
1	Mango	<i>Mangifera indica</i>
2	Jamun	<i>Syzygium cumini</i>
3	Chhatian	<i>Alstonia scholaris</i>
4	Karanj	<i>Pongamia pinnata</i>
5	Kusum	<i>Scheichera oleosa</i>
6	Tamarind	<i>Tamarindus indica</i>
7	Mundi	<i>Mitragyna parviflora</i>
8	Kasai	<i>Bridelia restusa</i>
9	Neem	<i>Azadirachta indica</i>
10	Jari	<i>Ficus retusa</i>

3.3.3. Soil Erosion Control:

Out of the total volume of OB estimated of 805.62 Mm³, which is proposed to be dumped internally. The maximum RL of all the dumps is +520m. Due to the fact that the seams are very gentle in gradient and overall geology amenable to internal dumping, external dumping requirement

Over burden dumps will be stabilized by engineering methods as under:

- A 1.2m dry stone wall will be made in a trapezoidal section all along the foot hill of the Dump to stabilize the soil.
- A garland drain will be made on the toe of the O.B. dumps, which will be 0.6m deep lined with boulders and 1m wide.



- c. The overburden dump will be made in such a way so as to make terraces of 2m width and 10 m height.
- d. Check dams of boulder will be made on nalla beds and gullies to check velocity of water.

The cost of Soil erosion control needs to be included in the conceptual Mining Plan.

3.3.4. Grass Seeding:

The OB dumps, will be further stabilized by seeding of grass pellets all over. Such pellets can be made by mixing powdered clay with organic manure in 6:1 ratio, needed to make dough in which grass seeds are thoroughly mixed. Such dough is then rolled into balls of 1cm. dia and sun dried. Per hectare requirement of seeds will be 3 kg. Pellets will be put at spacing of 1.5x1m and 7000 such pellets will be needed per ha. Species of grass to be used are *Imperata cylindrica*, *Chrysopogon zizanioides* and *Themeda triandra*.

3.3.5. Water Pollution Control:

The system of garland drains will be connected to settling tanks where turbid water is allowed to move slowly. Alum is also added to the water facilitate sedimentation of silt and colloid. The clean water will be allowed to be discharged in the natural streams. Here also series of check dams will be made to facilitate deposition of silt. Grass cover over blanks will also reduce silt load in water.

3.3.6. Dust, Noise and Light Control:

Dust will be controlled by spraying water on haul roads and covering of minerals during transit. Drills will be provided with dust bags to collect dust particles. Noise will be controlled by proper stemming of charge to required depth and keeping machineries in perfect condition. Blasting will be done during afternoon well ahead of movement of elephants, which starts 3pm onwards. Lights will be provided with proper reflector and shaded to prevent sky glow and only allow directional light. Milky light will be used in preference to dazzling light/yellow ones.

3.3.7. Fire Line:

A **10.0 km** long fire line along the adjoin P.F. forest area will be maintained. *Workers engaged for fire tracing in the beginning of February in the morning hours, when the wind is not high and ground wet, there after every fortnight till the end of fire season. Every 100 m in the line, brush wood piles will be made in 2m height and 1.5m dia to provide artificial shelter to small animals and gallinaceous birds. Surrounds of such piles, however, will have to be periodically control burned of leaf litter and brushwood. Trees above 30cm in girth will not be felled. Fire line will be maintained in 4 to 5 m width. This line will be maintained for the rest period of the Mine.*



3.3.8. Fire Fighting Squad:

Fire fighting squads will be engaged from February to June every year to move about in the forest area and spot accidental fires and douse it forthwith with help of mine workers. Funds for the purpose will be provided. They will be equipped with Fire Blowers for use at the time of exigencies.

3.3.9. Promotion of Awareness:

Strong awareness will be built up among mine workers about working ethics in a forest area. They will be told to keep the noise levels to the barest minimum, take all precaution against fire, damage to trees etc. Drivers carrying Coal from the mine will be appraised to control speed of vehicle so as not to run over slow moving reptiles. Behavioural change will be expected from each worker on the above points and use of garbage bins. Any sick and injured animal will have to be rescued and given first-aid and water. Such animal is to be subsequently handed over to the nearest forest official. No worker shall get involved in crime against animals & forests. Such ethics can be installed through popular lectures, through film shows and announcement/award of prizes to best eco friendly worker.

3.4. Conservation Plan for ZoI:**3.4.1. Studies on elephant habitat utilization:**

Habitat utilization by animals change over time depending on habitat factors. New areas may be used and favoured sites may be relinquished. As precise data is not available, it is of utmost importance to initiate studies on elephant habitat use. In this regard, a study may be carried out through technical institute like Wildlife Institute of India.

3.4.2. Wildlife Census:

Annual game census will be organized, that involves taking stock of existing populations of Tiger, Leopard, Elephant, and other herbivores & reptiles. Combination of methods will be used to obtain reasonable estimates of species populations. The methods include 24-hour Camera Trap method for tiger and leopards or PPP (Pug Impression Pad) method near waterholes, spoor counts, walking strip counts, daily forest guard observations and hunting reports. An analysis of the census data will provide essential information on the present status of the wildlife species populations and facilitate prediction of trends in composition and structure of these populations.

Studies of the characteristics of various species including mating habits, sex/age ratios, breeding age, number of young at birth, feeding and roosting ranges, mobility, migration, saturation point, carrying capacity, habitat requirements, food preferences, water requirements and diseases.

This census will give an indication of increase or decrease in wildlife population growth and basing on that, remedial measures for vegetative growth has to be adjudged.



3.4.3. Meadow development:

This can be taken up in adjoining PF/RF/relocated villages in the ZoI where permanent gaps are available and weeds have overgrown over large patches. First, the weeds will be uprooted and grass seeds mixed with leguminosae seeds will be sown broadcast before monsoons. When such areas are not available, canopy pepper pot openings will be created and undergrowth thinned to encourage grass growth. This will not be overdone to attract weeds. Needless to say, cattle will have to be kept out of this area by putting up appropriate fencing or regulated grazing will be enforced. From Wildlife point of view these meadows serve the purpose of grazing ground for herbivores.

3.4.4. Water Harvesting Structure:

With a view to neutralise effect of the limiting factor i.e. water, one water body will be created in 4 Sq. Km grid at the periphery of mine lease area or forest areas (As per Forest Department proposals). This is a hilly tract and water shortage is felt during summer. All animals, especially small ones will be benefitted immensely, since they have limited mobility. Water bodies will be made in valleys, depressions or nalla banks where there is reasonable prospect of water storage during summer. The idea is to have a minimum of 1.0 m deep water during summer. The uphill side of the tank or water harvesting structure will have a wider open ended funnel shaped dyke to intercept maximum storm water runoff. The downstream side will have a well designed escape weir. Water body may have to be de-silted every 4th year.

3.4.5. Salt Licks:

Mineral salt is needed by all animals, starting from elephant, deer to porcupine, pangolin etc. to have good health. To compensate the natural salt licks affected by habitat degradation, 10 more salt licks will be provided. Salt licks are made by mixing 6 parts clay with 1 part mineral mixture. Mineral mixture is compounded with 90 parts of common salt, 8 parts of rock salt and 2 parts of mineral mixture. The latter consists of essential elements like Calcium (Ca), Magnesium (Mg), Zinc (Zn), Selenium (Se), Molybdenum (Mo), Iron (Fe), Phosphorus (P), Sulphur (S), Boron (B) etc.

3.4.6. Fire Line creation and maintenance:

Fire line of 10.0 km will be duly fire traced well before the fire season (February to June). This will be done on the boundary of R.F./P.F. Fire lines will be maintained in 12/6m width (RF/PF area). All brushwood and trees below 20cm. girth will be cleared. Trees of bigger girth will be retained. The dried up debris will be gathered in the middle of the line and burnt (control burning). Shelter for small animals and gallinaceous birds will be erected every 100m interval on the line and its periphery, cleaned of inflammable materials.



3.4.7. Fire Fighting squad:

Fire watchers will be engaged to move about as per direction of the Range officer to spot fire as soon as smoke appears in hills. For this purpose a squad will be formed who would be provided with a Vehicle, fuel, re-charging of Mobile set to convey message of fire to nearby Forest field executives, training on fire fighting and Fire Blowers.

One Watch Tower will be constructed in R.F./P.F. or as per Singrauli Forest Division/Bagdora sanctuary Sanjay tiger reserve to locate the place of fire occurrence and to provide shelter to the squad.

3.4.8. Van Sahayak:

Five numbers of *Van Sahayaks* will be engaged for patrolling forests and collection of intelligence in the ZoI. They will report to and receive orders from the Range officers and section Foresters in which they will be patrolling. When moving alone, their main duties will be collection of intelligence from weekly hats and villages. They will be expected to keep cordial relations with *Village Pradhans* and youth groups in villages.

3.4.9. Corpus Fund:

A corpus fund at the Project cost will be operated by DFO, Singrauli division/Field Director, Sanjay Tiger Reserve to outreach victims of house damage or accidental death due to trampling by elephant in particular and other wildlife in general. Ex-gratia will be sanctioned in part forthwith from this fund by concerned DFO/DD, Sanjay Tiger Reserve after preliminary enquiry report received from Range Officer and Revenue Inspector and local Police Officer.

3.4.10. Inoculation of Livestock:

In Waidhan Taluka/Bagdora Sanctuary as per information gathered from VAS approximately 25,000 cattle are living. Regularly they visit the nearby forest area where ungulates like deer, sambar, wild boar and Nil gai are also living. These village cattle are often affected by FMD (Foot and Mouth disease) when visit forest area for grazing such disease will transmit to wild ungulates. In order to overcome this short-comings, the cattle will be regularly inoculated against F.M.D (Foot and Mouth Disease), to prevent spread of cattle borne diseases in the forest and affect wild animals (Hoofed animals like Deer, Sambar, Wild Boar etc.).

3.4.11. Conveyance facility for Field Director, Sanjay Tiger Reserve/Superintendent, Bagdora Sanctuary/DFO, Singrauli and ancillary expenditure:

One Vehicle will be provided to DFO, Singrauli to monitor anti-depredation squad, Fire-fighting squad and movement of elephants. A driver on daily wage cost of fuel and life time wear and tear in kind from time to time will be facilitated by the User Agency.



3.4.12. Monitoring Committee:

A monitoring committee under the Chairmanship of chief Conservator of Forests, Reva will be formed where D.F.O., Singrauli/Deputy Director, Sanjay Tiger Reserve will be the member. Besides, the Range Officers, Foresters, Forest Guards will also be members together with VSS (Van Surakhya Samiti) presidents of V.S.S.s involved in the Project area. Also the Honorary Wildlife Warden of Singrauli Division will be special invitees. A representative of User Agency shall also be invited to such meeting.

3.4.13. Safeguard along Roadside:

Waidhan-Sidhi State Highway via Bargawan traverses 25 km north of the block and runs almost along the boundary of Moher Sub-Basin & Main Basin. There is movement of elephants and other herbivore/carnivore species from dusk to dawn and possibility of accident is inevitable. Therefore State Highway Authorities will be appraised to provide road underpass near Bissar Nala, Brahmni Nala. Appropriate signages will be put for drivers and passers-by. **Fluorescent Sign Boards** (both metal boards as well as masonry boards) with good write ups about movement of wild animals will be provided on sensitive points of the National Highway and State Highway adjacent to this Coal Block in order to make aware the passers-by about occurrence of accident if they are confronted with wildlife.

3.4.14. Intensifying patrolling:

Intensive patrolling is key to wild animal conservation, patrolling under electric lines, along railway tracks, monitoring of water holes in summer & monsoon, patrolling in wildlife sensitive and poaching prone areas will be carried out by field staff along with labours for which rented vehicle will be put into service.

3.4.15. Strengthening of patrolling camps/van chowkis:

The existing patrolling camps/van chowkis will be strengthened by providing basic amenities and field gears to staff and patrolling labours for effective patrolling.

3.4.16. Mitigating human-wildlife conflict:

The villages existing adjoining to forest areas will be fenced with appropriate animal proof fencing for preventing wild animals to enter villages and cause damage to crops, property or threat to human/cattle life.

3.4.17. Rescue of problematic or straying wild animals:

With degradation and fragmentation of existing habitat, the incidences of wild animals entering human habitation are increasing day by day. For rescue of such animals, proper cages, customized vehicles, tranquilizing equipments & drugs and other equipments, public address system etc will be provided and rescue teams will be properly trained to handle any such situation.



3.4.18. Strengthening of communication network:

Proper and speedy communication is the prime requirement for wildlife management. Wireless network, mobile phones, internet facilities will be developed along with appropriate power back-up (Solar, electric, inverter etc.) as per the communication plan.

3.4.19. Strengthening of office:

Keeping records and maintaining data as well as sending timely reports and informations are a part of effective management. Existing offices will be maintained and modernized for effective functioning.

3.4.20. Animal enclosures:

The straying or problematic wild animals are required to be kept in proper natural enclosures for their treatment or study of their behavior before they can be released free. For this large enclosures as per NTCA guidelines need to be constructed and existing enclosures need to be maintained.

3.4.21. Creating awareness:

Awareness generation in public is an important tool in wildlife conservation. For this, a nature interpretation centre will be developed with the help of institutions like CEE etc.



CHAPTER-4

**MANAGEMENT STRATEGIES
WITHIN THE PROJECT
AREA WITH FINANCIAL
FORECAST**

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4.0 MANAGEMENT STRATEGIES WITHIN THE PROJECT AREA WITH FINANCIAL FORECAST

A. Interventions to be implemented by the project authority inside the project area with justification. All measures are discussed in Chapter-3. The financial requirement of various interventions suggested in the plan as per current costs is given in flowing table for the plan period of 10 years and annual cash flow for the core area of the project. All activities within the core area will be implemented by the project proponent.

B. Relevant provision of Environmental plan for the project and the intervention overlapping in nature are to be specified.

Financial provision of works in Coal Mine area of Suliyari with wage rate@ Rs. 312/-.

Table-4.1: Financial Forecast

(A)M.L. Area:

Sl. No.	Management interventions	Estimated Cost (in Lac)
Habitat Improvement		
1	Protection to Forest (1298ha or 1300ha) / 100 ha =13 person @ Rs.312/- per day X 30 days X 12 months X 20 years (@ 1 person per 100 ha)	292.032
2	Reclamation of Mine Pit	Included in Mining plan at Page no. 27-28; clause 12.12 & 12.13 and also included in EIA/EMP Report Chapter 6; clause 6.5
3	Soil erosion control on OB Dump	
4	Water Pollution Control	
5	Dust Pollution Control	
Fire Protection		
6	(a) Fire line Creation 10 km in PF @ Rs.25,000/- per km	2.50
	(b) Cost of Fire Blower Rs.50,000/- x 4 Nos.	2.00
Awareness Promotion		
7	Promotion Awareness on L.S.	10 .00
Total (a)		306.532
Contingencies 10%		30.653
Total (b)		337.185
+ 20 % Escalation		67.437
Grand Total		404.622
		Or
		405
		<i>(Rupees Four Crores Five Lakhs only)</i>



Wildlife Conservation Plan for Sullyadi Coal Mine in Singrauli Forest Division, Singrauli district, M.P. of MoA APNDIC

(B) Impact Area:**I. Singrauli Forest Division**

S. No.	Management Interventions	Budget (Lakh)
1.	Rehabilitation from Forest Area	100.00
2.	Water Source Development: Check Dams, Percolation Tanks, Ponds	200.00
3.	Skill Development of field staff	10.00
4.	Up gradation of forest route	80.00
5.	Strengthening of Communication Instrument	30.00
6.	Equipment of wildlife Monitoring	20.00
7.	Uprooting of invasive species	150.00
8.	Patrolling camp/ inspection hut	50.00
Total		640.00

II. Sanjay Tiger Reserve:

S. No.	Management Interventions	Budget (Lakh)
1.	Study project on wild elephant habitat use and mitigation measures to minimize man-elephant conflict through WII or other technical Institute	50.00
2.	Wildlife estimation: Trap camera and other suitable instruments will be procured and used for wildlife estimation and presence in sensitive areas	100.00
3.	Meadow development in relocated villages	100.00
4.	Water harvesting structures/saucers creation and maintenance	50.00
5.	Procurement of truck mounted tankers (2)- their operational and maintenance cost for transporting water for filling saucers in peak summer and fire fighting	50.00
6.	Procuring vehicles on rent for patrolling under electric lines, along railway track, water bodies, fire and poaching sensitive areas (10 vehicles @ Rs. 40,000/- PM including PoC and operational cost)	48.00
7.	Fire fighting equipments and squads including construction of five watch towers	80.00
8.	Strengthening of patrolling camps-providing basic facilities in camps like drinking water, solar light, toilets, fencing etc and field gear like uniform, boots, caps, raincoat, cycles, first aid kit, water bottles, gamcha, winter jackets, mosquito nets, camp cots, sleeping bags, cooking facilities, buckets, torches, cane, camp furniture, storage tanks etc.	500.00
9.	Corpus fund for payment of property damage by wild animals, medical aid to injured humans/cattle and other exigencies to be kept at the disposal of Field director, Sanjay Tiger Reserve and DFO Singrauli	100.00
10.	Inoculation of livestock – purchase of medicines, ice boxes, honorarium to go-sevak and cold chain	30.00
11.	Conveyance facility to field director/Superintendent Bagdora/DFO	30.00



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Chapter 4
Page 93As
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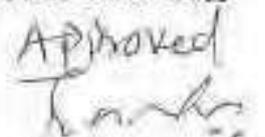
Wildlife Conservation Plan for Suliyeri Coal Mine in Singrauli Forest Division, Singrauli district, M.P. of M/s APHDC

	singrauli for monitoring including cost of POL/Maintenance and a driver on daily wages basis	
12.	Signages along roadside and in prominent and sensitive areas	12.00
13.	Appropriate fencing along village-forest interface to prevent wild animals from damaging the crop	200.00
14.	Development and maintenance of patrolling camps/watch towers/entry points/barriers etc.	200.00
15.	Up gradation/maintenance of roads, culverts, causeways	200.00
16.	Procurement of rescue equipments for rescue of problematic/straying animals including customized rescue vehicle with cage, its POL, maintenance and operating charges	350.00
17.	Human resource development-training/study tour of staff, villagers, anti depredation squads including training equipments and development of training centre	20.00
18.	Construction of building: for field functionaries manials, drivers including solar electrification	50.00
19.	Strengthening of offices: maintenance of building, procurement of office furniture, generator, inverters, water coolers, computers and peripherals, photocopier, fax machine etc	30.00
20.	Strengthening of communication network, procurement of wireless sets, mobiles, batteries, inverters, internet facilities	20.00
21.	Construction of animal enclosures and maintenance of existing enclosures for safe release of wild animals	250.00
22.	Development of nature interpretation centre and awareness programme	30.00
	Total	2500.00

(C) Total Cost of the plan

Sl. No.	Description	Cost in Lakh
01	Mining lease area	405
02	Impact area	
	I. Singrauli Forest Division	640
	II. Sanjay Tiger Reserve	2500
	Total	3545

(Rupees Thirty Five Crore and Forty Five Lakhs only)

Approved

 (Dr. U. Prakasham)

Principal Chief Conservator of Forests
 & Chief Wildlife Warden, M.P.

Chapter 4
 Page 94



कार्यालय प्रधान मुख्य वन संरक्षक (वन्यप्राणी), मध्य प्रदेश

प्रगति भवन, भोपाल विकास प्राधिकरण, तृतीय तल, एम.पी.नगर, भोपाल

दूरभाष : 0755-2674318, 2674337, फैक्स : 0755-2766315

E-mail : pccfwl@mp.gov.in

क्रमांक / व.प्रा. / माचि. / 6538
प्रति,

भोपाल, दिनांक 16/09/2019

ANNEXURE-R7

✓ Executive Director,
The Andhra Pradesh Mineral Development Corporation Limited,
(A State Government of A.P. Undertaking)
Door No. 294/1D,
100 Feet Tadigadapa to Entkepadu Road,
Kanur, Vijayawada-521137 (E-mail- info@apmdc.ap.gov.in)

विषय :- **Submission of 'Site Specific Wildlife Conservation Plan along with a location plan and list of flora & fauna' for authentication w.r.t. the proposed Suliary Coal Mine (5.0 MTPA) with an area of 1298 Ha in Singrauli Coalfields, at village-Aamdand, Bajaudi, Belwar, Dongari, Dhirauli, Jhalari, Majhaulipath and Seerswah, Teshil: Sarai, Singrauli District of Madhya Pradesh-Reg.**

संदर्भ :- क्षेत्र संचालक, संजय टाइगर रिजर्व, सीधी का पत्र क्र./माचि./2019/5125 दिनांक 11.07.2019

—00—

उपरोक्त विषयांतर्गत सुलियारी कोल माइन (क्षमता 5.0 एम.टी.पी.ए.) ग्राम आमडंड, बजौदी, बेलवार, डोंगरी, धिरौली, झालरी, मझौलीपथ एवं सीरसवाह तहसील-सरई, जिला सिंगरौली, मध्यप्रदेश के प्रस्तावित रकबा 1298 हेक्टेयर में कोयला खनन हेतु भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (कोल माइनिंग डिविजन) नई दिल्ली द्वारा प्रकरण में दिनांक 03.07.2018 को टी.ओ.आर. जारी किया गया है। उक्त टी.ओ.आर. के बिन्दु क्रमांक (xxi) के अनुसार प्रस्तावित क्षेत्र से 10 कि.मी. की परिधि में स्थित राष्ट्रीय उद्यान/अभयारण्य/ बायोस्फियर रिजर्व की जानकारी तथा परिशिष्ट के बिन्दु क्रमांक (xvii) के अनुसार प्रस्तावित क्षेत्र से 10 कि.मी. की परिधि में Flora-Fauna की जानकारी, कॉरीडोर की जानकारी, प्रस्तावित क्षेत्र से 15 कि.मी. के भीतर Ecologically sensitive area or used as a migratory corridor की जानकारी के साथ मुख्य वन्यप्राणी अभिरक्षक से अनुमोदित EIA-EMP Report प्रस्तुत करने के निर्देश के जारी किये गये हैं। भारत सरकार के निर्देशानुसार संदर्भित पत्र से प्रकरण में आपके द्वारा प्रस्तुत संशोधित वन्यप्राणी संरक्षण योजना क्षेत्र संचालक, संजय टाइगर रिजर्व सीधी द्वारा अपनी अनुशांसा सहित अनुमोदन हेतु इस कार्यालय को प्रेषित की गई है।

प्रेषित संशोधित वन्यप्राणी संरक्षण योजना के चेप्टर-4 के अनुसार सिंगरौली वनमण्डल में ग्रामों के विस्थापन एवं वन्यप्राणियों के प्रबंधन, संरक्षण एवं संवर्धन के लिए रुपये 6.40 करोड़, संजय टाइगर रिजर्व के लिए रुपये 25 करोड़ एवं खनन क्षेत्र के लिए रुपये 4.05 करोड़ का इस प्रकार कुल रुपये 35.45 करोड़ (पैंतीस करोड़ पैंतालीस लाख रुपये) का 10 वर्ष हेतु प्रावधान रखा गया है, जिसकी प्रति संलग्न है। उक्त संशोधित वन्यप्राणी संरक्षण योजना रुपये 35.45 करोड़ (पैंतीस करोड़ पैंतालीस लाख रुपये) का अनुमोदन किया जाता है।

वन्यप्राणी संरक्षण योजना में चेप्टर-4 के पृष्ठ क्रमांक-92, 93 एवं 94 पर वन्यप्राणी प्रबंधन हेतु दर्शाये गये कार्यों के लिए प्रावधानित राशि वनमण्डलाधिकारी, सिंगरौली सामान्य वनमण्डल एवं क्षेत्र संचालक, संजय टाइगर रिजर्व, सीधी को समय सीमा में उपलब्ध कराने का कष्ट करें, ताकि वन्यप्राणी संरक्षण एवं प्रबंधन हेतु प्रावधानित कार्यों को समय पर पूर्ण किया जा सके।

संलग्न :- उपरोक्तानुसार।


(डॉ. यू. प्रकाशम)

मुख्य वन्यप्राणी अभिरक्षक एवं
प्रधान मुख्य वन संरक्षक (वन्यप्राणी), म.प्र.

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क्रमांक / व.प्रा. / माचि. / 6539
प्रतिलिपि :-

भोपाल, दिनांक 16/09/2019

1. मुख्य वन संरक्षक, रीवा वृत्त रीवा की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्र संचालक, संजय टाइगर रिजर्व, सीधी।
3. वनमण्डलाधिकारी, सिंगरौली सामान्य वनमण्डल।

की ओर अनुमोदित वन्यप्राणी योजना की प्रति संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। उक्त वन्यप्राणी संरक्षण योजना में प्रस्तावानुसार प्रावधानित कार्यों को इस कार्यालय से अनुमोदन प्राप्त करने के उपरांत, समय सीमा में क्रियान्वयन किया जाना सुनिश्चित करें।

संलग्न :- उपरोक्तानुसार।


मुख्य वन्यप्राणी अभिरक्षक एवं
प्रधान मुख्य वन संरक्षक (वन्यप्राणी), म.प्र.

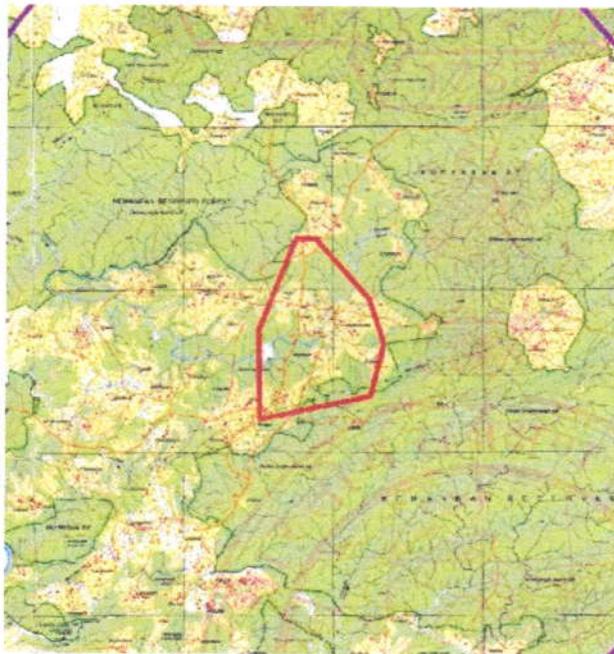
As
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SULIYARI COAL MINE

Capacity: 5.0 MTPA; Area: 1298 Ha
in Singrauli Coalfields (Main Basin)

Singrauli Forest Division,
Singrauli district, M.P.

SITE SPECIFIC WILDLIFE CONSERVATION PLAN



MEC/11/16/Q7GT/SR/2499/R-2

June, 2019

Project Proponent



The Andhra Pradesh Mineral
Development Corporation Ltd.

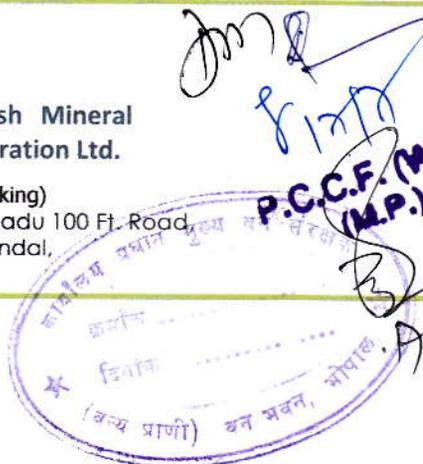
(A Govt. of Andhra Pradesh Undertaking)
294 / 1D, Tadigadapa to Enikepadu 100 Ft. Road,
Kanuru Village, Penamaluru Mandal,
Vijayawada - 521137

Consultant

MECON LIMITED
(A Govt. of India Enterprise)
Vivekananda Path
PO. Doranda
Dist - Ranchi, Jharkhand - 834002



CERTIFICATE NO- NARET/EIA/1619/PA0068



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**OFFICE OF PRINCIPAL CHIEF FOREST
CONSERVATOR (WILD LIFE), MADHYA PRADESH**

Pragati Bhawan, Bhopal Development Authority,
Third Floor, MP Nagar, Bhopal

No./V.C./MCh./ 6538

Bhopal, dated: 16.09.2019

To,

Executive Director,
The Andhra Pradesh Mineral Development
Corporation Limited,
(A State Government of AP Undertaking)
Door No. 294/ 1 D,
100 Feet Tadigadapa to Entkepadu Road,
Kanur, Vijayawada – 521 137 (Email –
info@apmdc.ap.gov.in

Subject: Submission of 'Site Specific Wildlife
Conservation Plan alongwith a location plan and list
of flora & fauna' for authentication w.r.t. the
proposed Suliyari Coal Mine (5.0 MTPA) with an
area of 1298 Ha in Singrauli Coalfields, at village –
Aamdand, Bajaudi, Belwar, Dongari, Dhirauli,
Jhalari, Majhaulipah and Seerswah, Tehsil: Sarai,
Singrauli, District of Madhya Pradesh – Reg.

Ref.: Letter No./M.Ch./2019/5125 dated 11.07.2019
of the Field Operator, Sanjay Tiger Reserve, Sidhi

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On the proposal of Suliyari Coal Mines (capacity 5.0 MTPA) village Amdand, Bajoudi, Belwar, Dongri, Dhirauli, Jhalri, Majholipath and Seraswah Tehsil Sarai, District Singrauli, Madhya Pradesh for the coal mining in the area of 1298 hectare in the present case, the TOR has been issued on 03.07.2018 by the Government of India, Department of Environment, Forest and Climate Change (Coal Mining Division) New Delhi. As per the point No. (xxi) of the said TOR, it has been instructed to submit the EIA – EMP Report approved from the Chief Wildlife Warden along with the information of the national garden/ sanctuary/ biosphere reserve and the information of Flora – Fauna within the area of 10 km of the proposed area as per the point No. (xvii) of the Appendix, information of the corridor, the information of the ecologically sensitive area or used as a migratory corridor within 15 km of the proposed area. As per the instructions of the Government of India, you have sent the amended wild life conservation plan submitted by the Field Operator, Sanjay Tiger Reserve, Sidhi in the case of the referenced letter along with your recommendatio
its approval.

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As per the chapter – 4 of the sent Amended Wild Life Conservation Plan, an amount of Rs. 6.40 crores for the displacement of the villages of the Singrauli Forest Division and the management of the wild life, protection and promotion, Rs. 25 crores for the Sanjay Tiger Reserve, Rs. 4.05 crores for the mining area, totaling to Rs. 35.45 crores (Rs. Thirty Five Crores Forty Five Lacs only) has been provisioned for 10 years. The copy of the same is enclosed herewith. An amount of Rs. 35.45 crores (Rs. Thirty Five Crores Forty Five Lacs only) is hereby approved for the said amended Wild Life Conservation Plan.

Kindly arrange to provide the amount provisioned for the works shown for the wild life management at page Nos. 92, 93 and 94 of the Chapter – 4 of the Wild Life Conservation Plan, to the Forest Divisional Officer, Singrauli, General Forest Division and the Area/ Field Controller, Sanjay Tiger Reserve, Sidhi, within the time period so that the works provisioned for the wild life conservation and management could be completed on time.

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Encl.: As above

Sd/-
(Dr. U. Prakasham)
Chief Wildlife Warden and
Principal Chief Forest Conservator (Wild Life)
Madhya Pradesh

No./V.C./M.Ch./ 6539

Bhopal, Date: 16.09.2019

Copy to:-

1. Chief Forest Conservator, Riwa Circle, Riwa
– sent for information and necessary action
 2. Field Operator, Sanjay Tiger Reserve, Sidhi
 3. Forest Divisional Officer, Singrauli General
Forest Division
- Sent by attaching the copy of the approved Wild Life Plan for information and necessary action. As per the proposal of the Wild Life Conservation Plan, kindly ensure to execute the provisioned work within the time period after obtaining the permission/ approval from this office.

Encl.: As above

Sd/-
Chief Wildlife Warden and
Principal Chief Forest Conservator (Wild Life)
Madhya Pradesh

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ANNEXURE-R8

ICICI Bank Advice Receipt
1/12/21 4:40 PM

Transaction Details

Account Number: **236805500145**

Transaction Date: **12-01-2021 00:00:00**

Transaction Amount: **INR 66,20,20,236.00**

Debit/Credit: **Debit**

Transaction Description : **RTGS/ICICR420210112005
26885/CORP0000371/**

**Note: This is an electronically generated receipt and
does not need any signature.**

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1/12/2021

NEFT RTGS CHALLAN

AGENCY COPY	
NEFT / RTGS CHALLAN for Ad-HOC CAMPA	
Date : 12-01-2021	
Agency Name.	AP MINERAL DEVELOPMENT CORPORATION
Application No.	5828619009
MoEF/SG File No.	8-02/2020-FC
Location.	MADHYA PRADESH
Address.	The Andhra Pradesh Mineral Development Corporation Ltd Krishna
Amount(in Rs)	662020236/-
Amount in Words Sixty-Six Crore Twenty Lakh Twenty Thousand Two Hundred and Thirty-Six Rupees Only	
NEFT/RTGS to be made as per following details:	
Beneficiary Name:	MADHYA PRADESH CAMPA
IFSC Code:	CORP0000371
Pay to Account No.	150765828619009 <i>Valid only for this challan amount.</i>
Bank Name & Address:	Corporation Bank Lodhi Complex Branch, Block 11,CGO Complex, Phase I, Lodhi Road, New Delhi -110003
• This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only	

BANK COPY	
NEFT / RTGS CHALLAN for Ad-HOC CAMPA	
Date : 12-01-2021	
Agency Name.	AP MINERAL DEVELOPMENT CORPORATION
Application No.	5828619009
MoEF/SG File No.	8-02/2020-FC
Location.	MADHYA PRADESH
Address:	The Andhra Pradesh Mineral Development Corporation Ltd Krishna
Amount(in Rs)	662020236/-
Amount in Words Sixty-Six Crore Twenty Lakh Twenty Thousand Two Hundred and Thirty-Six Rupees Only	
NEFT/RTGS to be made as per following details:	
Beneficiary Name:	MADHYA PRADESH CAMPA
IFSC Code:	CORP0000371
Pay to Account No.	150765828619009 <i>Valid only for this challan amount.</i>
Bank Name & Address:	Corporation Bank Lodhi Complex Branch, Block 11,CGO Complex, Phase I, Lodhi Road, New Delhi -110003
• This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only	

After making successful payment, User Agencies may send a line of confirmation through
Email: helpdeskcampa@corpbank.co.in

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ANNEXURE-R9

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi 110003

Dated: 15th December, 2020

To,
The Principal Secretary (Forests),
Department of Forests & Environment,
Government of Madhya Pradesh,
Bhopal.

Sub: Proposal for diversion of 259.239 ha. of forest land (226.349 ha. forest land in compartment No.RF-338, RF-358, 359 & PF-315 + 32.89 ha. of Revenue forest land=259.239 ha.) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrauli District, Madhya Pradesh State (Online proposal No. FP/MP/MIN/28619/2017).

Madam/ Sir,

I am directed to refer to the Addl. Principal Chief conservator of Forests (Land Management) and Nodal Officer, Forest (Conservation) Act, 1980, State Government of Madhya Pradesh's letter No.F-1/FP/MP/MIN/28619/2017/375 dated 25th January, 2020 on the above mentioned subject, seeking prior approval of Central Government under Section-2(ii) of the Forest (Conservation) Act, 1980, and to say that the said proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

2. After careful consideration of the proposal of the State Government of Madhya Pradesh and on the basis of the recommendations of the Forest Advisory Committee, the Central Government hereby agrees to accord *In-principle approval/Stage-I* Clearance under the Forest (Conservation) Act, 1980 for diversion of 259.239 ha. of forest land (226.349 ha. forest land in compartment No. RF-338, RF-358, 359 & PF-315 + 32.89 ha. of Revenue forest land=259.239 ha.) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrauli District, Madhya Pradesh State, subject to the following conditions: -

A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department and compliance is to be submitted prior to Stage-II approval:

- i. *The State Government shall provide revised kml/shape files of Compensatory Afforestation patches;*
- ii. *Undertaking by the concerned District Collec*

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Afforestation patches free from encumbrances at the time of initiation of afforestation activity shall be ensured by the State Government;

- iii. The User Agency shall transfer online, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009. The requisite funds shall be transferred through online portal into Ad-hoc CAMPA account of the State Concerned;
- iv. The identified non-forest land for raising compensatory afforestation shall be transferred and mutated in the name of forest department and notified as RF/PF prior to Stage II approval;
- v. The land identified for the purpose of CA shall be clearly depicted on a Survey of India topo sheet of 1:50,000 scale;
- vi. The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;
- vii. All the funds received from the user agency under the project shall be transferred/deposited in CAMPA account only through e-portal (<https://parivesh.nic.in/>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.
- viii. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);
- ix. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate along-with requisite annexures from the concerned District Collector;
- x. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019;

B: Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted and compliance is to be submitted prior to Stage-II approval:

- i. Legal status of the diverted forest land shall remain unchanged;
- ii. Forest land will be handed over only after required non-forest land in the project is obtained by the user agency;

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- iii. Compensatory Afforestation shall be raised over equal identified non-forest land (NFL) land within three years from the date of Stage-II approval and maintained thereafter by the State Forest Department at the cost of the User Agency and at least 1000 plants per hectare shall be planted over identified non- forest land. If it is not possible to plant so many saplings in the area identified for CA, the balance saplings will be planted in any other forests as per prescriptions of approved working plan with provision for ten years on subsequent maintenance;
- iv. At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- v. Fencing, protection and regeneration of the safety zone area [7.5 meters strip shall be kept within the mining lease boundary and area of the safety zone shall be part of the total area of mining lease] shall be done at the project cost within three years and maintained thereafter as per approved working plan of the State Govt.;
- vi. User agency either himself or through the State Forest Department shall undertake afforestation on degraded forest land, at project cost, one and half time in extent to the area used for safety zone;
- vii. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;
- viii. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- ix. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- x. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates;
- xi. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- xii. No damage to the flora and fauna of the adjoining area shall be caused;
- xiii. The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government;
- xiv. The concerned Divisional Forest Officer will monitor and take

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necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;

- xv. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
- xvi. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Dy. Director General (Central) may direct that the mining activities shall remain suspended till such time, reclamation activities area satisfactorily executed;
- xvii. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Integrated Regional Office and to this Ministry by the end of March every year regularly; and
- xviii. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.

After receipt of compliance report on fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

Yours faithfully

(Shri) Anurag Kumar Verma

Dy. Inspector General of Forests

Copy to:

1. The Principal Chief Conservator of Forests (HoFF), Government of Madhya Pradesh, Bhopal.
2. The Regional Officer (Central), Integrated Regional Office (Western Zone), Bhopal.
3. The Nodal Office (FCA) Forest Department, Government of Madhya Pradesh, Bhopal.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF & CC, New Delhi, for uploading.

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THE ANDHRA PRADESH MINERAL DEVELOPMENT CORPORATION LTD

(A State Govt. of A.P. Undertaking)

Suliyari Coal Mine (Branch Office Waidhan)

99 K Pachkhora Dewangan Bhawan,

Waidhan-486886 District-Singrauli, Madhya Pradesh.

Email: coalsuliyari@gmail.com

Web: apmdc.ap.gov.in

Ref no. APMDC/COAL/SUL/L.A./2020-21/67

Dated-18.03.2021

प्रति,

वनमण्डलाधिकारी,

सिंगरौली, वनमण्डल,

वैढन, (म. प्र.)।

विशय: Proposal for diversion of 259.239 ha of forest land (226.349 ha. Forest land in compartment No. RF -338, 359 & PF-315 ha of Revenue forest land =259.239 ha) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrouli District, Madhya Pradesh (Online proposal No. FP/MP/MIN/28619/2017)

- संदर्भ:**
1. भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय नई दिल्ली. का पत्र दिनांक 15/12/2020. File no. 8-02/2020FC.
 2. कार्यालय प्रधान मुख्य वन संरक्षक (कक्ष भू-प्रबंध), सतपुड़ा भवन, मध्य प्रदेश, भोपाल का पत्र क्रमांक/ एफ-1/FP/MP/MIN/28619/2017/4315 दिनांक 17.12.2020
 3. आपके कार्यालय का पत्र क्र०/मा०चि०/6180, सिंगरौली दिनांक 22.12.2020।

महोदय,

आन्ध्र प्रदेश मिनरल डेवलपमेंट कॉर्पोरेशन लि०, विजयवाड़ा को सुलियरी कोल ब्लॉक का आवंटन तहसील सरई, जिला - सिंगरौली (म०प्र०) में कोयला मंत्रालय भारत सरकार द्वारा किया गया है।

भारत सरकार पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के द्वारा संदर्भित पत्र संख्या (1) के द्वारा सुलियरी कोल ब्लॉक परियोजना में प्रभावित वन भूमि के व्यवर्तन हेतु प्रथम चरण की सैद्धांतिक स्वीकृति प्रदान की गई है।

प्रधान मुख्य वन संरक्षक (कक्ष भू-प्रबंध) के संदर्भित पत्र संख्या (2) के द्वारा भारत सरकार के प्रथम चरण सैद्धांतिक स्वीकृति पत्र दिनांक 15/12/2020 में अधिरोपित शर्त संख्या A.(iii) के परिपालन में एन.पी.व्ही. (NPV) की राशि रूपये 20,81,68,917/- की मांग की गई है। एन.पी.व्ही. (NPV) की राशि रूपये 20,81,68,917/- को कैम्पा मद में ऑनलाईन

जमा कर दी गई है। जमा की गई राशि की प्राप्ति रसीद अनुलग्नक - III के रूप में संलग्न है।

संदर्भित पत्र संख्या (2) के कंडिका (3) के परिपालन में 270.845 हे. गैर वन भूमि क्षतिपूर्ति वनीकरण हेतु वन विभाग के पक्ष में अन्तरित करने हेतु निर्देशित किया गया है। वन संरक्षण अधिनियम 1980 के प्रावधानों के अनुसार क्षतिपूर्ति वनीकरण हेतु 259.239 हे० वन भूमि के समतुल्य नियमानुसार 259.239 हे० गैर वन भूमि अन्तरित किया गया है।

संदर्भित पत्र संख्या (2) के कंडिका (4) के परिपालन में सिंगरौली जिला के चितरंगी तहसील के ग्राम हरमा, झपरवाह, डाला, रामपुरवा, बीछी, करौंदिया एवं बगदरी में 259.239 हे. गैर वन भूमि उपलब्ध करायी गई है जिसका ब्यौरा निम्न तालिका में वर्णित है:

क्र.सं.	ग्राम का नाम	तहसील	जिला	रकबा (हे.में)
1	हरमा	चितरंगी	सिंगरौली	60.10
2	झपरवाह	चितरंगी	सिंगरौली	18.63
3	डाला	चितरंगी	सिंगरौली	28.659
4	रामपुरवा	चितरंगी	सिंगरौली	27.54
5	बीछी	चितरंगी	सिंगरौली	42.00
6	करौंदिया	चितरंगी	सिंगरौली	60.20
7	बगदरी	चितरंगी	सिंगरौली	22.11
			कुल रकबा	259.239

संदर्भित पत्र संख्या (2) के कंडिका (5 एवं 6) के परिपालन में क्षतिपूर्ति वनीकरण हेतु योजना तैयार कर वृक्षारोपण हेतु रूपये 10,92,86,451/- की मांग की गई है। मांग पत्र के कंडिका (6) के परिपालन में रूपये 9,93,51,319/- कैपा मद में ऑनलाईन जमा कर दी गई है। (प्राप्ति रसीद अनुलग्नक-III के रूप में संलग्न है)। पर्यवेक्षण शुल्क की राशि रूपये 63,64,710/- संयुक्त संचालक, संजय टाईगर रिजर्व, सीधी में डी.डी. संख्या 500770 दिनांक 12.01.2021 द्वारा तथा रूपये 35,70,422/- डी.डी. संख्या 500771 दिनांक 12.01.2021 द्वारा वन मंडल सिंगरौली में जमा किया जा चुका है। पत्र एवं डी.डी. की छायाप्रति क्रमशः अनुलग्नक XXIV एवं अनुलग्नक XXV के रूप में संलग्न है

संदर्भित पत्र संख्या (2) के कंडिका (7) के परिपालन में सिधी जिला के चितरंगी तहसील में ग्राम हरमा, झपरवाह, डाला, रामपुरवा, बीछी, करौंदिया एवं बगदरी में चिन्हित 259.239 हे. गैर वन भूमि का हस्तान्तरण एवं नामान्तरण वन विभाग के नाम किया जा चुका है। कलेक्टर सिंगरौली का आदेश दिनांक 15 मार्च 2021 की छायाप्रति सूलभ संदर्भ हेतु अनुलग्नक-IV के रूप में संलग्न है।

संदर्भित पत्र संख्या (2) के कंडिका (9) के परिपालन में भारत सरकार के प्रथम चरण सैद्धांतिक स्वीकृति पत्र (संदर्भित पत्र क्रमांक (1) में) अधिरोपित समस्त 28 बिन्दु शर्त का अनुपालन प्रतिवेदन टेबूलर फार्म में संलग्न कर प्रस्ताव अग्रेत्तर कार्यवाही हेतु प्रेषित है:

SL	Conditions	Compliance status
A		
I	The State government shall provide revised kml/shape files of Compensatory Afforestation patches;	के.एम.एल. फाइल का Soft Copy CD के रूप में अनुलग्नक-I के रूप में संलग्न है।
II	Undertaking by the concerned District Collector to make Compensatory Afforestation patches free from encumbrances at the time of initiation of afforestation activity shall be ensured by the State Government;	सिंगरौली जिला के कलेक्टर का शपथ पत्र अनुलग्नक-II के रूप में संलग्न है।
III	The User Agency shall transfer online, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009. The requisite funds shall be transferred through online portal into Ad-hoc CAMPA account of the State Concerned;	एन.पी.व्ही. (NPV) की राशि रूपये 20,81,68,917/- का भुगतान ऑनलाईन पोर्टल के माध्यम से कैंपा मद में एकाउण्ट संख्या 236805500145 में दिनांक 12.01.2021 को किया गया है। पावती की प्रति अनुलग्नक - III के रूप में संलग्न है।
IV	The identified non-forest land for raising compensatory afforestation shall be transferred and mutated in the name of forest department and notified as RF/PF prior to Stage II approval;	जिला सिंगरौली, तहसील - चितरंगी में चिन्हित 259.239 हे. गैर वन भूमि हस्तानांतरण एवं नामान्तरण वन विभाग के पक्ष में कर दिया गया है। कलेक्टर सिंगरौली का आदेश दिनांक 15 मार्च 2021 की छायाप्रति सूलभ संदर्भ हेतु अनुलग्नक-IV के रूप में संलग्न है।
V	The land identified for the purpose of CA Shall be clearly depicted on a Survey of India topo sheet of 1:50,000 scale;	क्षतिपूर्ति वृक्षारोपण हेतु प्रस्तावित गैर वन भूमि को टोपोसीट पर दर्शाया गया है जो अनुलग्नक - V के रूप में संलग्न है।
VI	The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the	क्षतिपूर्ति वृक्षारोपण हेतु रूपये 9,93,51,319/- का भुगतान कैंपा मद में एकाउण्ट संख्या 236805500145 में दिनांक 12.01.2021 को किया गया

	concerned State through online portal. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;	है। पावती की प्रति अनुलग्नक - III के रूप में संलग्न है।
VII	All the funds received from the user agency under the project shall be transferred/deposited in CAMPA account only through e-portal (https://parivesh.nic.in/). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;	निर्देशानुसार समस्त राशि का भुगतान CAMPA मद में किया गया है। पावती की रसीद अनुलग्नक- III के रूप में संलग्न है।
VIII	The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/).	अनुपालन प्रतिवेदन ई-पोर्टल में अपलोड किया गया है।
IX	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate along-with requisite annexures from the concerned District Collector;	वन अधिकार अधिनियम, 2006 का अनुपालन हेतु कलेक्टर सिंगरौली का प्रमाणपत्र निर्धारित प्रारूप में समस्त अनुलग्नकों सहित अनुलग्नक-VI के रूप में संलग्न है।
X	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017/FC dated 28.03.2019	मान्य है
B		
I	Legal Status of the diverted forest land shall remain unchanged;	शपथ पत्र अनुलग्नक-VII के रूप में संलग्न है।
II	Forest land will be handed over only after required non-forest land in the project is obtained by the user agency;	शपथ पत्र अनुलग्नक-VIII के रूप में संलग्न है।
III	Compensatory Afforestation shall be raised over equal identified non-forest land (NFL) within three years from the date of Stage-II approval and maintained thereafter by the State Forest Department at the cost of the User Agency and at least 1000 plants per hectare shall be planted over identified non-forest land. If it is not possible to plant so many saplings in the area identified for CA, the balance saplings will be planted in any other forests as per prescriptions of approved working plan with provision for ten years on subsequent maintenance;	शपथ पत्र अनुलग्नक- IX के रूप में संलग्न है।

IV	At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV. If so determined, as per the final decision of the Hon'ble Supreme Court of India;	शपथ पत्र अनुलग्नक-X के रूप में संलग्न है।
V	Fencing, protection and regeneration of the safety zone area [7.5 meters strip shall be kept within the mining lease boundary and area of the safety zone shall be part of the total area of mining lease] shall be done at the project cost within three years and maintained thereafter as per approved working plan of the State Govt;	शपथ पत्र अनुलग्नक-XI के रूप में संलग्न है।
VI	User Agency either himself or through the State Forest Department shall undertake afforestation on degraded forest land, at project cost, one and half time in extent to the area used for safety zone.	शपथ पत्र अनुलग्नक-XII के रूप में संलग्न है।
VII	Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;	शपथ पत्र अनुलग्नक-XIII के रूप में संलग्न है।
VIII	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986. If required;	शपथ पत्र अनुलग्नक-XIV के रूप में संलग्न है।
IX	No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.	शपथ पत्र अनुलग्नक-XV के रूप में संलग्न है।
X	The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates	शपथ पत्र अनुलग्नक-XVI के रूप में संलग्न है।
XI	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the	शपथ पत्र अनुलग्नक-XVII के रूप में संलग्न है।

	Central Government.	
XII	No damage to the flora and fauna of the adjoining area shall be caused.	शपथ पत्र अनुलग्नक-XVIII के रूप में संलग्न है।
XIII	The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government.	शपथ पत्र अनुलग्नक-XIX के रूप में संलग्न है।
XIV	The concerned Divisional Forest Officer will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;	वनमण्डल अधिकारी, सिंगरौली के द्वारा किया जाएगा। शपथ पत्र अनुलग्नक-XXVI के रूप में संलग्न है।
XV	The User agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.	शपथ पत्र अनुलग्नक-XX के रूप में संलग्न है।
XVI	The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by The User Agency, the Nodal Officer or the concern Dy. Director General (Central) may direct that the mining activities shall remain suspended till such time, reclamation activities area satisfactorily executed.	शपथ पत्र अनुलग्नक-XXI के रूप में संलग्न है।
XVII	The User Agency shall submit the annual self – compliance report in respect of the above stated conditions to the State Government, concerned Integrated Regional Office and to this Ministry by the end of March every year regularly.	शपथ पत्र अनुलग्नक-XXII के रूप में संलग्न है।

XVIII	The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.	शपथ पत्र अनुलग्नक-XXIII के रूप में संलग्न है।
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अतः महोदय, से निवेदन है कि सुलियरी कोल ब्लॉक के 259.239 हे० वन भूमि के व्यपवर्तन प्रस्ताव को द्वितीय चरण की स्वीकृति हेतु अनुशंसा करने की कृपा करें।

प्रस्ताव 5 प्रतियों में प्रेषित हैं।

(प्राधिकृत अधिकारी)
आन्ध्र प्रदेश मिनरल डेवलपमेंट कॉर्पोरेशन लि०

- प्रतिलिपि : 1. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध), म० प्र०, भोपाल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. मुख्य वन संरक्षक, रीवा वृत्त, रीवा (म० प्र०) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi 110003

Dated: 15th December, 2020

To,

The Principal Secretary (Forests),
Department of Forests & Environment,
Government of Madhya Pradesh,
Bhopal.

Sub: Proposal for diversion of 259.239 ha. of forest land (226.349 ha. forest land in compartment No.RF-338, RF-358, 359 & PF-315 + 32.89 ha. of Revenue forest land=259.239 ha.) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrauli District, Madhya Pradesh State (Online proposal No. FP/MP/MIN/28619/2017).

Madam/ Sir,

I am directed to refer to the Addl. Principal Chief conservator of Forests (Land Management) and Nodal Officer, Forest (Conservation) Act, 1980, State Government of Madhya Pradesh's letter No.F-1/FP/MP/MIN/28619/2017/375 dated 25th January, 2020 on the above mentioned subject, seeking prior approval of Central Government under Section-2(ii) of the Forest (Conservation) Act, 1980, and to say that the said proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

2. After careful consideration of the proposal of the State Government of Madhya Pradesh and on the basis of the recommendations of the Forest Advisory Committee, the Central Government hereby agrees to accord *In-principle approval/Stage-I Clearance* under the Forest (Conservation) Act, 1980 for diversion of 259.239 ha. of forest land (226.349 ha. forest land in compartment No. RF-338, RF-358, 359 & PF-315 + 32.89 ha. of Revenue forest land=259.239 ha.) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrauli District, Madhya Pradesh State, subject to the following conditions: -

A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department and compliance is to be submitted prior to Stage-II approval:

- i. *The State Government shall provide revised kml/shape files of Compensatory Afforestation patches;*
- ii. *Undertaking by the concerned District Collector to make Compensatory*

Amarendra
15/12/2020

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Afforestation patches free from encumbrances at the time of initiation of afforestation activity shall be ensured by the State Government;

- iii. The User Agency shall transfer online, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009. The requisite funds shall be transferred through online portal into Ad-hoc CAMPA account of the State Concerned;
- iv. The identified non-forest land for raising compensatory afforestation shall be transferred and mutated in the name of forest department and notified as RF/PF prior to Stage II approval;
- v. The land identified for the purpose of CA shall be clearly depicted on a Survey of India topo sheet of 1:50,000 scale;
- vi. The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;
- vii. All the funds received from the user agency under the project shall be transferred/deposited in CAMPA account only through e-portal (<https://parivesh.nic.in/>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.
- viii. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);
- ix. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate along-with requisite annexures from the concerned District Collector;
- x. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019;

B: Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted and compliance is to be submitted prior to Stage-II approval:

- i. Legal status of the diverted forest land shall remain unchanged;
- ii. Forest land will be handed over only after required non-forest land in the project is obtained by the user agency;

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- iii. Compensatory Afforestation shall be raised over equal identified non-forest land (NFL) land within three years from the date of Stage-II approval and maintained thereafter by the State Forest Department at the cost of the User Agency and at least 1000 plants per hectare shall be planted over identified non- forest land. If it is not possible to plant so many saplings in the area identified for CA, the balance saplings will be planted in any other forests as per prescriptions of approved working plan with provision for ten years on subsequent maintenance;
- iv. At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- v. Fencing, protection and regeneration of the safety zone area [7.5 meters strip shall be kept within the mining lease boundary and area of the safety zone shall be part of the total area of mining lease] shall be done at the project cost within three years and maintained thereafter as per approved working plan of the State Govt.;
- vi. User agency either himself or through the State Forest Department shall undertake afforestation on degraded forest land, at project cost, one and half time in extent to the area used for safety zone;
- vii. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;
- viii. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- ix. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- x. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates;
- xi. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- xii. No damage to the flora and fauna of the adjoining area shall be caused;
- xiii. The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government;
- xiv. The concerned Divisional Forest Officer, will monitor and take

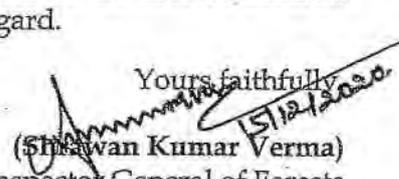
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necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;

- xv. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
- xvi. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Dy. Director General (Central) may direct that the mining activities shall remain suspended till such time, reclamation activities area satisfactorily executed;
- xvii. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Integrated Regional Office and to this Ministry by the end of March every year regularly; and
- xviii. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.

After receipt of compliance report on fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

Yours faithfully,

 (Shrawan Kumar Verma)
 Dy. Inspector General of Forests

Copy to:

1. The Principal Chief Conservator of Forests (HoFF), Government of Madhya Pradesh, Bhopal.
2. The Regional Officer (Central), Integrated Regional Office (Western Zone), Bhopal.
3. The Nodal Office (FCA) Forest Department, Government of Madhya Pradesh, Bhopal.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF & CC, New Delhi, for uploading.

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कार्यालय प्रधान मुख्य वन संरक्षक (कक्ष-भू प्रबंध), सतपुड़ा भवन, म.प्र. भोपाल

क्रमांक/एफ-1/FP/MP/MIN/28619/2017/
प्रति,

भोपाल, दिनांक

वन मंडल अधिकारी,
(सामान्य) वन मंडल, सिंगरौली,
मध्य प्रदेश।

विषय:- वन मंडल सिंगरौली के परिक्षेत्र पूर्व सरई के वन कक्ष क्र. के RF- 338, 358, 359 & PF 315 के रकबा 226.349 है वनभूमि तथा सरई के विभिन्न खसरों के रकबा 32.89 है राजस्व वनभूमि कुल 259.239 है. वनभूमि सुलियारी ओपन कास्ट कोयला उत्खनन हेतु मेसर्स द आन्ध्रप्रदेश मिनरल्स डेवलपमेंट कार्पोरेशन लि.को उपयोग पर देने बाबत।

संदर्भ:- भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्र क्र. 8-02/2020-FC दिनांक 15/12/2020

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भारत सरकार पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय नई दिल्ली द्वारा संदर्भित पत्र से विषयांकित परियोजना की प्रथम चरण सैद्धांतिक स्वीकृति प्रदान की गई है।

2. भारत सरकार के सैद्धांतिक स्वीकृति पत्र दिनांक 15/12/2020 की प्रति संलग्न कर लेख है कि पत्र में अधिरोपित शर्त संख्या A.(iii) के पालन में एन.पी.व्ही. की राशि रूपये 20,81,68,917/- का मांग पत्र आवेदक संस्था को जारी कर उपरोक्त राशि भारत सरकार के कैम्पा मद में ऑनलाईन जमा कराये।

3. आवेदक संस्था से निम्नानुसार गैर वनभूमि प्राप्त की जाना है :-

क्र०	ग्राम का नाम	क्षतिपूर्ति वनीकरण हेतु प्रस्तावित गैरवनभूमि का रकबा (हेक्टेयर में)	FAC की बैठक में चर्चा में दिये निर्देशों के अनुसार परिवर्तन करने पर गैर वनभूमि का रकबा
1	हरमा	46.17	44.00
2	झपरवाह	60.105	60.105
3	डाला	61.7	61.7
4	रमपुरवा	29.4	29.4
5	बीछी	31.01	31.01
6	करौंदिया	21.43	19.63
7	बगदरी	25.00	25.00
		274.815	270.845

4 अतः आवेदक संस्था से उक्त रकबा 270.845 हेक्टेयर गैरवनभूमि प्राप्त की जाये।

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इस परियोजना में आपके द्वारा क्षतिपूर्ति बनीकरण की निम्नानुसार योजनायें तैयार की गई हैं:-

क्र.	वनमण्डल का नाम	ग्राम का नाम	रकबा हेक्टे में	स्वीकृत राशि		योग
				वृक्षारोपण राशि	पर्यवेक्षण शुल्क की राशि	
1	संजय टाईगर रिजर्व, सीधी	हरमा	46.17	13471700	1347170	14818870
2		झपरवाह	60.105	17490000	1749000	19239000
3	सिंगरौली	डाला	61.7	23212482	2321248	25533730
4	संजय टाईगर रिजर्व, सीधी	रमपुरवा	29.4	11234300	1123430	12357730
5	सिंगरौली	बीछी	31.01	11907500	1190750	13098250
6		करौंदिया	19.63	9543600	954360	10497960
7	सिंगरौली	बगदरी	25.00	12491737	1249174	13740911
महायोग			274.815	99351319	9935132	109286451

6. वृक्षारोपण की राशि रुपये 9,93,51,319/- भारत सरकार के कैम्पा मद में वेब पोर्टल के माध्यम से आनलाईन जमा कराने हेतु आवेदक संस्था को मांग पत्र जारी करे तथा पर्यवेक्षण शुल्क की राशि रुपये 63,64,710/- संयुक्त संचालक, संजय टाईगर रिजर्व सीधी में एवं राशि रुपये 35,70,422/- वन मंडल सिंगरौली, में डी.डी. के माध्यम से पृथक से जमा कराने हेतु आवेदक संस्था को मांग पत्र जारी करें।
7. गैर वनभूमि का हस्तान्तरण एवं नामान्तरण वन विभाग के नाम करावे।
8. उपरोक्त गैरवनभूमि को वन विभाग के नाम आरक्षित/संरक्षित करने की अधिसूचना का प्रारूप तैयार कर अपर प्रधान मुख्य वन संरक्षक (वन-भू- अभिलेख) शाखा भोपाल को प्रेषित करें।
9. भारत सरकार के सैद्धांतिक स्वीकृति पत्र में अधिरोपित सगरत शर्तों का प्रत्येक शर्तवार पालन प्रतिवेदन टैबुलर फार्म में आवश्यक अभिलेखों सहित आवेदक संस्था से प्राप्त कर दो प्रतियों में इस कार्यालय को प्रस्तुत करें जिससे पालन प्रतिवेदन भारत सरकार को प्रेषित किया जा सके।

संलग्न:- उपरोक्तानुसार

(सुनील अग्रवाल)

अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध)
मध्यप्रदेश, भोपाल

भोपाल, दिनांक 17/12/2020

पृ. क्रमांक/एफ-1/FP/MP/MIN/28619/2017/ 4315
प्रतिलिपि:-

1. मुख्य वन संरक्षक, सीवा वृत्त सीवा मध्य प्रदेश।
2. क्षेत्र संचालक, संजय टाईगर रिजर्व, सीधी, मध्यप्रदेश।
3. मेसर्स कार्यकारी निदेशक, द. आन्ध्रप्रदेश मिनरल्स डेवलपमेंट कारपोरेशन लिमिटेड, कन्नूर, विजयवाडा, आन्ध्रप्रदेश।

की ओर भारत सरकार के संदर्भित पत्र की प्रति उपरोक्तानुसार आगामी कार्यवाही हेतु संलग्न प्रेषित है।

संलग्न:- उपरोक्तानुसार

(सुनील अग्रवाल)
अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध)
मध्यप्रदेश, भोपाल

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कार्यालय वन मण्डल अधिकारी वन मण्डल सिंगरौली(म0प्र0)

माजन सोड़ जिला पंचायत के बगल में

ईमेल-dfot.sgl@mp.gov.in, फोन-07805-233336 फैक्स-233335

सूचना का
अधिकार

क्र0/मा0चि0/6/80
प्रति,

सिंगरौली, दिनांक 22-12-2020

कार्यकारी निर्देशक

द आंध्र प्रदेश मिनरल्स डेवलपमेन्ट कॉरपोरेशन कन्नूर
विजयवाड़ा, आंध्र प्रदेश

विषय:-

वन मण्डल सिंगरौली के वन परिक्षेत्र पूर्व सरई के कक्ष क्र. RF 338, RF 358, 359 & PF 315 के रकवा 226.349 हे. वनभूमि तथा तहसील सरई के विभिन्न खसरों के रकवा 32.89 हे. राजस्व वनभूमि कुल 259.239 हेक्टेयर वन एवं राजस्व वनभूमि में सुलियरी ओपन कास्ट पद्धति से कोयला उत्खनन का - मेसर्स द आंध्र प्रदेश मिनरल्स डेवलपमेन्ट कॉरपोरेशन लि. का वनभूमि व्यपवर्तन का प्रस्ताव।

संदर्भ:-

- भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भोपाल का पत्र क्रमांक 8-02/2020-FC, दिनांक 15.12.2020।
- अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) मध्यप्रदेश, भोपाल का पत्र क्रमांक/ एफ-1/FP/MP/Min/28619/2017/4314 भोपाल, दिनांक 17.12.2020 एवं पत्र क्रमांक/ एफ-1/FP/MP/Min/28619/2017/4330 भोपाल, दिनांक 18.12.2020।

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भारत सरकार के उपरोक्त संदर्भित पत्र (i) के माध्यम से ए.पी.एम.डी.सी. सुलियरी कोल माइन परियोजना द्वारा कोयला उत्खनन हेतु वनमण्डल सिंगरौली की प्रभावित वन भूमि रकवा 259.239 हे0 के व्यपवर्तन हेतु वन (संरक्षण) अधिनियम 1980 के तहत प्रस्ताव में प्रथम चरण की (सैद्धान्तिक) सशर्त स्वीकृति जारी की गयी है। जिसमें वन परिक्षेत्र पूर्व सरई के कक्ष क्र0 आर.एफ.-338, 358, 359, पी.एफ.-315 एवं राजस्व वनभूमि रकवा 32.89 हे0 कुल रकवा 259.239 हे0 प्रभावित हो रही है।

2. प्रथम चरण की (सैद्धान्तिक) सशर्त स्वीकृति के अनुसार एन.पी.व्ही की राशि, क्षतिपूर्ति वनीकरण एवं वन्यप्राणी संरक्षण योजना की राशि का विवरण निम्नानुसार है:-

क्र0	मद का नाम	क्षेत्रफल (हे। में)	जैसा मद में जमा की जाने योग्य राशि	पर्यवेक्षण शुल्क की राशि	कुल योग
1	2	3	4	5	6
1.	नेट प्रेजेन्ट वैल्यू	259.239	208168917.00	-	208168917.00
2.	क्षतिपूर्ति वनीकरण	270.845 = (सिंगरौली 86.7) + (संजय टाईगर रिजर्व सीधी 184.145)	99351319.00	वनमण्डल सिंगरौली 3570422.00 संजय टाईगर रिजर्व सीधी 6364710.00	109286451.00
3.	वन्यप्राणी संरक्षण योजना	1298.00	354500000.00	-	354500000.00
योग:-			662020236.00	9935132.00	671955368.00

3. एन.पी.व्ही. की कुल राशि रु. 20,81,68,917/- (रु. बीस करोड़ इक्यासी लाख अड़सठ हजार नौ सौ सत्रह मात्र), क्षतिपूर्ति वनीकरण की राशि रु. 10,92,86,451/- (रु. दस करोड़ बानबे लाख छियासी हजार चार सौ इक्यावन मात्र) रु. 35,45,00,000/- (रु. पैंतीस करोड़ पैतालीस लाख

(रु. सड़सठ करोड़ उन्नीस लाख पचपन हजार तीन सौ अड़सठ मात्र) होती है, जिसमें से कैम्पा मद में राशि रु. 66,20,20,236/- (रु. छियासठ करोड़ बीस लाख बीस हजार दो सौ छत्तीस मात्र) भारत सरकार की वेबसाईट के माध्यम से जमा कराकर चालान एवं यू.टी.आर. की प्रति इस कार्यालय में प्रस्तुत करें। तथा पर्वेक्षण शुल्क की राशि रु. 35,70,422/- (रु. पैंतीस लाख सत्तर हजार चार सौ बाईस मात्र) की डी0डी0 वन मण्डल अधिकारी सिंगरौली के नाम तैयार करा कर प्रस्तुत करें एवं पर्वेक्षण शुल्क की राशि रु. 63,64,710/- (रु. तिरसठ लाख चौंसठ हजार सात सौ दस मात्र) की डी0डी0 संयुक्त संचालक संजय टाईगर रिजर्व सीधी के नाम तैयार करा कर संयुक्त संचालक संजय टाईगर रिजर्व सीधी एवं इस कार्यालय में प्रस्तुत करें।

4. साथ ही प्रथम चरण सैद्धांतिक स्वीकृति में अधिसूचित समस्त शर्तों का पालन प्रतिवेदन एवं वचन पत्र चार प्रतियों में टेबुलर फार्म में प्रस्तुत करें, ताकि पालन प्रतिवेदन वरिष्ठ कार्यालय की ओर प्रेषित किया जा सके।

(विजय सिंह)

वन मण्डल अधिकारी

वन मण्डल सिंगरौली

सिंगरौली दिनांक 22-12-2020

पृ0क्र0/मा0चि0/6181
प्रतिलिपि:-

1. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) मध्यप्रदेश, सतपुड़ा भवन भोपाल म0प्र0 की ओर सूचनार्थ सम्प्रेषित।
2. मुख्य वन संरक्षक रीवा वृत्त रीवा की ओर सूचनार्थ सम्प्रेषित।

वन मण्डल अधिकारी

वन मण्डल सिंगरौली

कार्यालय कलेक्टर, जिला सिंगरौली(म0प्र0)



सिंगरौली, दिनांक 18 मार्च, 2021

क्रमांक 35 /प्रवाचक/2021, आंध्र प्रदेश एमनरल डेवलपमेंट कारपोरेशन (APMDC) को भारत सरकार, कोयला मंत्रालय द्वारा आबंटित सुलियरी कोल माइन, जिला सिंगरौली से प्रभावित 259.239 हेक्टर वन भूमियों के बदले में क्षतिपूर्ति वनीकरण हेतु कलेक्टर न्यायालय सिंगरौली के आदेश दिनांक 15.3.2021 द्वारा तहसील चितरंगी, जिला सिंगरौली के नीचे दी गई अनुसूची में वर्णित क्षेत्रफल की कुल 259.239 हेक्टर नजूल भूमियों का अंतरण म0प्र0 शासन, वन विभाग को किया गया है :-

अनुसूची

तहसील	ग्राम	अंतरित नजूल भूमियों का क्षेत्रफल (हेक्टर में)
चितरंगी	झपरहवा	60.100
	करौंदिया	18.630
	रमपुरबा	28.659
	बीछी	27.540
	हरमा	42.000
	डाला	60.200
	बगदरी	22.110
	योग	259.239

2- उपरोक्तानुसार क्षतिपूर्ति वनीकरण हेतु अंतरित भूमियों का अधिपत्य वृक्षारोपण के पूर्व सम्पूर्ण अतिक्रमणों/अधिभारों से मुक्त कर म0प्र0 शासन वन विभाग को सौंपा जाएगा।

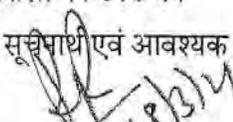

कलेक्टर 18/3/21
जिला सिंगरौली(म0प्र0)

पृष्ठांकन क्रमांक 36 /प्रवाचक/2021

सिंगरौली, दिनांक 18 मार्च, 2021

प्रतिलिपि:-

परियोजना प्रबंधक, एपी0ए0डी0सी0, सुलियरी कोल परियोजना, जिला सिंगरौली को उनके पत्र क्रमांक APMDC/COAL/SUL/LA/2020-21/66 Dated 16/3/2021 के संदर्भ में सूचित एवं आवश्यक कार्यवाही हेतु।


कलेक्टर 18/3/21
जिला सिंगरौली(म0प्र0)

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न्यायालय कलेक्टर जिला सिंगरौली (म0प्र0)

प्रकरण क्रमांक 4/अ-20(1)/2020-21

विषय:- सुलियरी कोल माइन परियोजना में प्रभावित हो रही 259.239 हे० वन एवं राजस्व भूमियों के बदले में वैकल्पिक वृक्षारोपण हेतु तहसील चितरंगी की समतुल्य राजस्व भूमियों का अंतरण वन विभाग को किए जाने बावत्।

आदेश

(आज दिनांक 15 मार्च, 2021 को पारित एवं घोषित)

यह प्रकरण आवेदक महाप्रबंधक, आंध्र प्रदेश मिनरल डवलपमेंट लिमिटेड (सुलियरी कोल माइन) के पत्र क्रमांक APMDC/COAL/SUL/L.A./2020-21/557 दिनांक 18.12.2020 पर संस्थित किया गया है। उक्त पत्र में यह दर्शाया गया है कि सुलियरी कोल माइन, भारत सरकार, कोयला मंत्रालय द्वारा उन्हे आबंटित है। कोयला उत्खनन क्षेत्र अंतर्गत आरक्षित एवं संरक्षित वनों की कुल 226.349 हेक्टर एवं राजस्व वन क्षेत्र 32.89 हेक्टर भूमि प्रभावित है। प्रभावित भूमि के व्यपवर्तन की स्वीकृति भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा भी प्रदान की गई है। उक्त दोनों भूमियों वन एवं राजस्व के कुल क्षेत्रफल 259.239 हेक्टर के समतुल्य राजस्व भूमि वन विभाग को वैकल्पिक वृक्षारोपण हेतु अंतरण किए जाने का अनुरोध किया गया है।

2- इस न्यायालय द्वारा उपखण्ड अधिकारी, चितरंगी को शासकीय भूमियों की उपलब्धता के बावत् जांच एवं कार्यवाही करते हुए विस्तृत प्रतिवेदन/प्रस्ताव प्रस्तुत करने हेतु निर्देशित किया गया। उपखण्ड अधिकारी, चितरंगी द्वारा चितरंगी तहसील के 7 ग्रामों क्रमशः झपरहवा, करौंदिया, रमपुरवा, हरमा, बीछी, बगदरी एवं डाला की नीचे दी गई तालिका में वर्णित अनुसार कुल 259.239 हेक्टर राजस्व भूमियों का चयन किया जाकर वन विभाग को अंतरित किया जाना प्रस्तावित किया गया है :-

तालिका

तहसील	ग्राम	प्रस्तावित खसरा नंबर	कुल रकबा (हेक्टर)	अंतरण हेतु प्रस्तावित रकबा (हेक्टर)
1	2	3	4	5
चितरंगी	झपरहवा	53	24.450	24.450
		74	13.640	13.640
		75	20.160	20.160
		87/1	1.760	1.760
		योग	60.100	60.100
	करौंदिया	627	3.660	3.660
		628	3.700	3.700

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प्रकरण क्रमांक 4 /अ-20(1)/2020-21

		763	1.460	0.960
		764	3.020	3.020
		767	0.820	0.820
		770	5.380	4.880
		766/1	1.590	1.590
		योग	19.630	18.630
	रमपुरवा	1090	12.480	12.480
		1091	0.800	0.800
		1092	0.420	0.420
		1093	0.270	0.270
		1094	0.390	0.390
		1172	13.790	13.049
		1173	0.370	0.370
		1174	0.110	0.110
		1175	0.210	0.210
		1176	0.560	0.560
		योग	29.400	28.659
	बीछी	146	21.910	21.460
		390	0.840	0.840
		397	0.240	0.240
		398	1.200	1.200
		399	3.200	3.200
		400	0.270	0.270
		402	0.330	0.330
		योग	27.99	27.540
	हरमा	507	11.000	10.500
		560	10.840	10.340
		632	3.500	3.500
		633	0.660	0.660
		634	18.000	17.000
		योग	44.000	42.000
	डाला	1307	5.460	5.360
		1308	2.240	2.240
		1321	13.280	12.780
		1325	0.210	0.210
		1326	0.170	0.170
		1328	1.010	1.010
		1330	12.120	11.920
		1331	0.950	0.950
		1332	1.540	1.540
		1333	0.960	0.760
		1346	23.760	23.260
		योग	61.700	60.200
	बगदरी	922	22.110	22.110
		योग	22.110	22.110
		कुल योग	264.930	259.239



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3- उपखण्ड अधिकारी, चितरंगी द्वारा प्रस्तुत प्रस्ताव संयुक्त संचालक, संजय टाइगर रिजर्व, सीधी को इस आशय से भेजा गया कि प्रस्तावित भूमियों का परीक्षण वन विभाग द्वारा निर्धारित मापदण्डों के परिप्रेक्ष्य में परीक्षण कर अभिमत भेजे ताकि वैकल्पिक वृक्षारोपण हेतु प्रस्तावित भूमियां वन विभाग को अंतरित की जा सकें। संयुक्त संचालक, संजय टाइगर रिजर्व द्वारा कार्यवाही उपरांत प्रस्तावित भूमियों को निर्धारित मापदण्डों के अनुरूप उपयुक्त होना प्रस्तावित किया गया। भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग (वन संरक्षण अनुभाग) द्वारा प्रमुख सचिव, वन एवं पर्यावरण विभाग, म0प्र0, भोपाल को सम्बोधित पत्र दिनांक 8-02/2020-FC दिनांक 15.12.2020 द्वारा वन संरक्षण अधिनियम, 1980 के तहत संबंधित कोल परियोजना से प्रभावित 259.239 हेक्टर के व्यपवर्तन हेतु स्टेज- 1 की सैद्धांतिक सहमति प्रदान की गई है। तदुसार मुख्य वन संरक्षक (भू-प्रबंध) मध्य प्रदेश, भोपाल के वन मण्डल अधिकारी (सामान्य) वन मण्डल सिंगरौली को सम्बोधित पत्र क्रमांक F-1/MP/MIN/28619/2017 दिनांक 17.12.2020 द्वारा आवेदक संस्था से एन.पी.व्ही. की राशि रूपए 20,81,68,9,17/- (बीस करोड़ इक्यासी लाख अड़सठ हजार नौ सौ सत्रह रूपए मात्र) क्षतिपूर्ति वनीकरण व वृक्षारोपण की राशि जमा कराए जाने हेतु लेख किया गया है।

4- अंतरण हेतु प्रस्तावित भूमियां वन विभाग के निर्धारित मापदण्डों के परिप्रेक्ष्य में उपयुक्त होना प्रतिवेदित किए जाने के उपरांत प्रस्तावित भूमियों के अंतरण हेतु मध्य प्रदेश नजूल निवर्तन निर्देश, 2020 के तहत प्रकरण पंजीकृत किया जाकर उपखण्ड अधिकारी, चितरंगी को कार्यवाही हेतु निर्देशित किया गया। मध्य प्रदेश शासन, राजस्व विभाग के परिपत्र क्रमांक F-6-101/2019/सात-3, भोपाल दिनांक 5.1.2021 के अनुसार आवेदक कम्पनी की कोल परियोजना से प्रभावित उपरोक्त वन भूमियों के बदले में वैकल्पिक वृक्षारोपण के निमित्त चयनित उपरोक्त भूमियों के अंतरण के कारण म0प्र0 शासन, राजस्व विभाग को देय राशि रूपए 33,75,91,3,16/- (तैतीस करोड़ पचहत्तर लाख इक्यानवे हजार तीन सौ सोलह रूपए मात्र) के लिए मांग पत्र आवेदक कम्पनी को जारी किया गया जो दिनांक 6.3.2021 को शासन कौष में मेजर शीर्ष '0029-800 'भू-राजस्व एवं अन्य प्राप्ति' में जमा किया जा चुका है।

5- उपखण्ड अधिकारी, चितरंगी द्वारा नजूल निवर्तन निर्देश, 2020 के तहत कार्यवाही की जाकर अंतरण का विस्तृत प्रस्ताव प्रस्तुत किया गया है जिसमें उपरोक्त कण्डिका 2 में दी गई तालिका अनुसार भूमियों को वन विभाग को अंतरण किया जाना प्रस्तावित किया गया है। दिनांक 9.3.2021 को सम्पन्न जिला स्तरीय नजूल निवर्तन समिति की बैठक में उक्तानुसार प्रस्तावित भूमियों को वन विभाग को अंतरित किए जाने का निर्णय लिया गया है। अतएव समिति द्वारा लिए गए निर्णय अनुसार उपरोक्त कण्डिका 2 में दी गई तालिका के कॉलम 3 में वर्णित खसरा नंबरानों के कालम 5 में उल्लेखित क्षेत्रफल की भूमियां म0प्र0 शासन, वन विभाग को अंतरित की जाती हैं। तहसीलदार, तहसील चितरंगी समस्त तदुसार अभिलेखों में नामांतरण करते हुए पालन प्रतिवेदन संशोधित अभिलेखों सहित प्रस्तुत करें।

(राजीव रजम मीना)
कलेक्टर

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प्रकरण क्रमांक 4/अ-20(1)/2020-21

पृष्ठांकन क्रमांक 229/अभिलेख पासबुक/20-21 सिंगरौली, दिनांक 15 मार्च, 2021
प्रतिलिपि:-

1. संयुक्त संचालक, संजय टाइगर रिजर्व, जिला सीधी ।
2. वन मण्डल अधिकारी, सिंगरौली
3. उपखण्ड अधिकारी, चितरंगी ।
4. उपखण्ड अधिकारी-सह-भू-अर्जन अधिकारी, सुलियरी कोल माइन, सरई/देवसर
5. तहसीलदार, तहसील चितरंगी/सरई ।
6. महाप्रबंधक, ए.पी.एम.डी.सी. (सुलियरी कोल माइन) जिला सिंगरौली

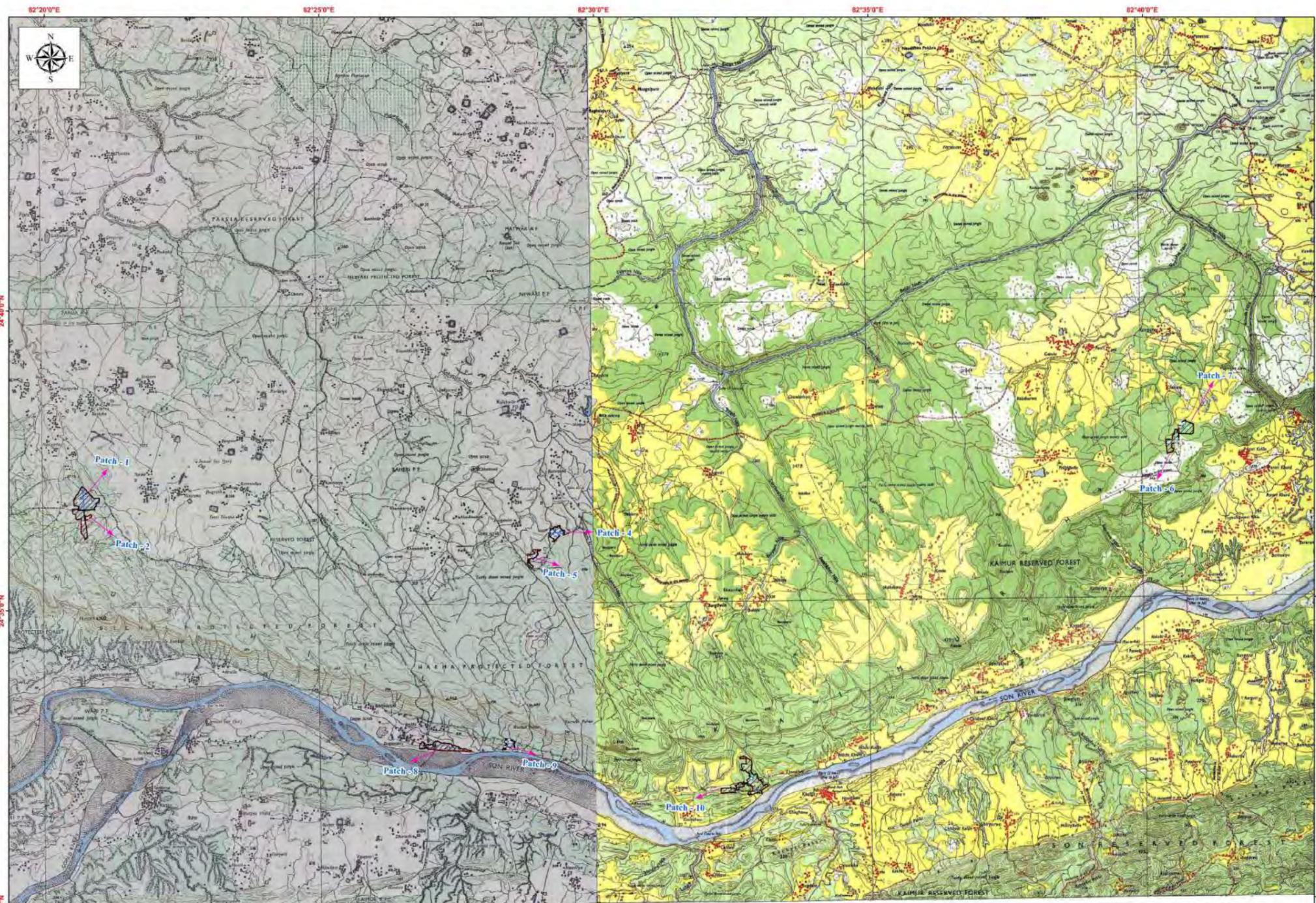
की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु


कलेक्टर
15/3/2021

जिला सिंगरौली (म0प्र0)



Map Showing The Proposed Compensatory Afforestation (CA) Land (259.239 Ha.) for APMDC Suliyari Coal Block, District - Singrauli, State - M.P. Sheet I

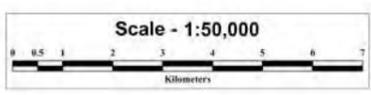


CA Land FOR APMDC-259.239 ha AT TEHSIL CHITRANGI DISTT-SINGRAULI.						
Sr.No.	District	Tehsil	Village	Patch	Area	Total Area for CA
1	Singrauli	Chitrangi	Jhaparwa	Patch 1	60.100	259.239
2				Patch 2		
3			Karondiya	Patch 3	18.630	
4				Patch 4		
5			Rampurwa	Patch 5	28.659	
6				Patch 6		
7			Bichi	Patch 7	27.540	
8				Patch 8		
9			Harma	Patch 9	42.000	
10				Patch 10		
11			Dala	Patch 11	60.200	
12				Patch 12		
13			Bagdari	Patch 13	22.110	
14				Patch 14		

Legend

- DGPS Survey point
- Proposed CA Boundary
- Khasra Boundary

Sheet No - 1/2



Toposheet No - 63 L/6 & 63 L/10

Projection - UTM 44 N Datum - WGS 1984

Submitted by :- **APMDC - Suliyari Coal Mine**

#Admin Office - Main Road, Tail Road, Waidhan
Mashya Pradesh 486886

Surveyed & Mapping by :- **Geotrax International Services**

B.O. #53, Neera Extension, Parthvi Nagar,
Hirapur, Raipur-492099

Printed On : 16.11.2020

Notes

Scale: 1:50,000

HEIGHTS & CONTOURS IN METRES
CONTOUR INTERVAL 20 METRES

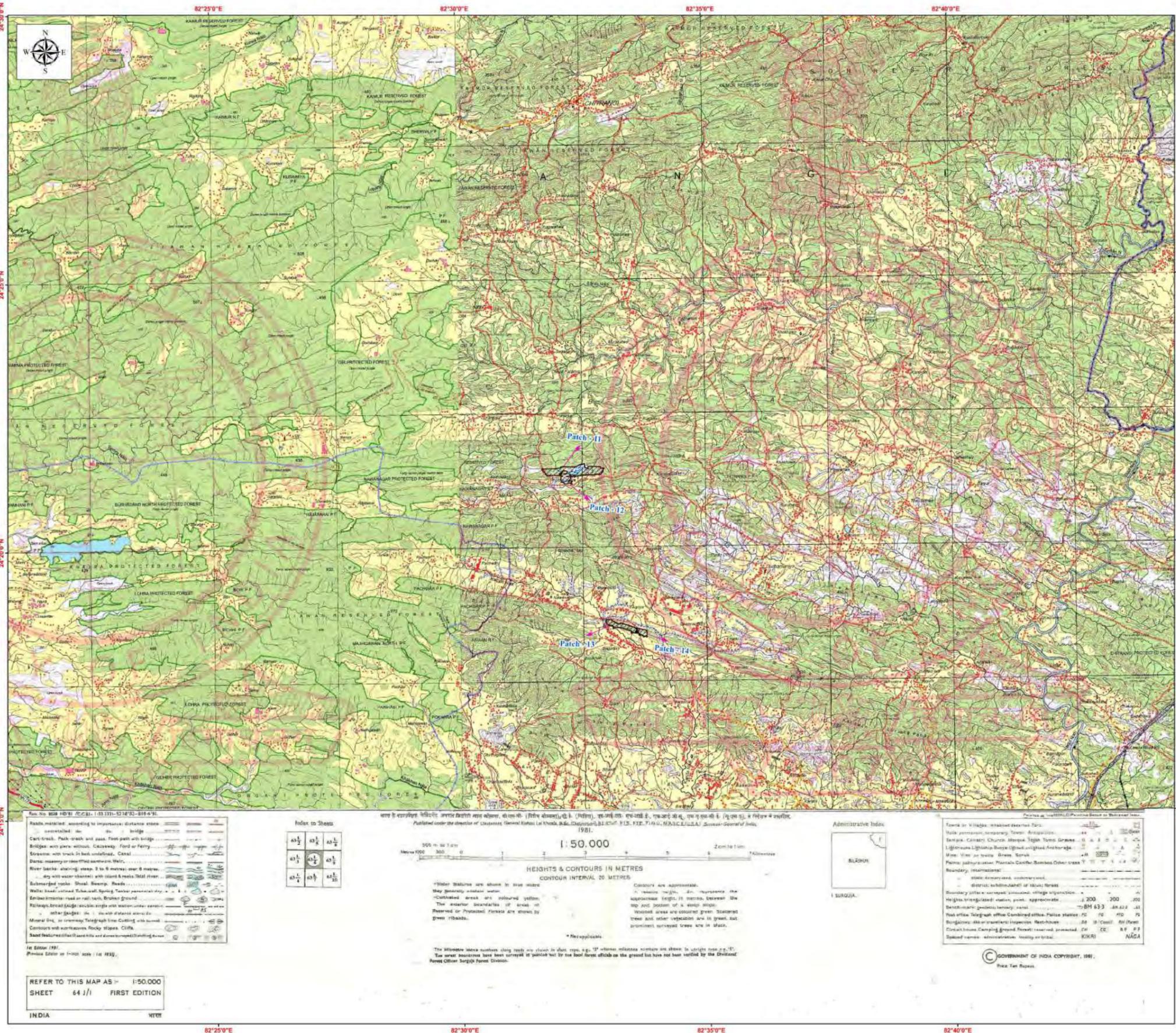
INDEX TO SHEETS

Administrative Index

REFER TO THIS MAP AS - I:50,000 SHEET 64 J/1 FIRST EDITION

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Map Showing The Proposed Compensatory Afforestation (CA) Land (259.239 Ha.) for APMDC Suliyari Coal Block, District - Singrauli, State - M.P. Sheet II

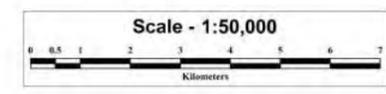


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4				Patch 4		
5			Rampurwa	Patch 5	28.659	
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7			Bichi	Patch 7	27.540	
8				Patch 8		
9			Harma	Patch 9	42.000	
10				Patch 10		
11			Dala	Patch 11	60.200	
12				Patch 12		
13			Bagdari	Patch 13	22.110	
14				Patch 14		

Legend

- DGPS Survey point
- Proposed CA Boundary
- Khasra Boundary

Sheet No - 2/2



Toposheet No - 63 L/7 & 63 L/11

Projection - UTM 44 N Datum - WGS 1984

Submitted by :- **APMDC - Suliyari Coal Mine**

#Admin Office - Main Road, Tail Road, Waidhan, Mashya Pradesh 486886

Surveyed & Mapping by :- **Geotrax International Services**

B.O. #53, Neera Extension, Parthvi Nagar, Hirapur, Raipur-492099

Printed On : 16.11.2020

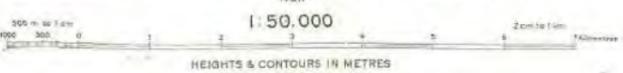
Notes

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Index to Sheet

63 1/2	63 1/4	63 3/4
64 1/2	64 1/4	64 3/4
65 1/2	65 1/4	65 3/4



Symbolic Index

Temple or Village	Shivalinga	...
High pressure
...

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Annexure-I

FORM-I
Government of Madhya Pradesh
Office of the District Collector, Singrauli

No. 3195 FRA/TRIBAL/2018

District, Singrauli, Dated. 06/9/2018

To WHOM SO EVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No.11- 9/98-FC (pt.) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for Non-Forest purposes read with MoEF's letter dated 5th February 2013 wherein MoEF issued certain relaxation in respect of linear projects, it is certified that 259.239 hectare of forest land proposed to be diverted in favour of The A.P.Mineral Development Corporation Limited for Suliyari Coal Mine Project in Singrauli District falls within jurisdiction of Village(s) Majholipath and Dongri in Compartment No: RF 338,358,359(Area:82.396 Ha) & PF-315 (Area:143.953 Ha)and Revenue Forest (Area:32.89 Ha) in Sub-Division Deosar, Sarai Tehsil, District Singrauli (Madhya Pradesh) .

It is further certified that:

- (a) The complete process for identification and settlement of rights under the FRA has been carried out for the entire 259.239 Hectares of Forest area proposed for diversion. A copy of records of all consultations and meetings of the Forest Rights Committee(s), Gram Sabhas, Sub-Division Level Forest Right Committee, Deosar and the District Level Committee, District Singrauli are enclosed as Annexure-I (1-14) to Annexure - II (1-4) & Annexure-III (1-16) to Annexure-IV(1)
- (b) The diversion of forest land for facilities managed by the Government as required under section 3 (2) of the FRA have been completed and the Grama Sabhas have given their consent to it;
- (c) The proposal does not involve recognized right of Primitive Tribal Groups and Pre-agricultural communities.

Encls.: As above.


Signature

(Collector, District Singrauli)

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FORM-II
Government of Madhya Pradesh
Office of the District Collector, Singrauli

No. 3196/FRA/TRIBAL/2018

District, Singrauli Dated. 06/9/2018

To WHOM SO EVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No.11- 9/98-FC (pt.) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that 259.239 hectare of forest land proposed to be diverted in favour of The A.P.Mineral Development Corporation Limited for Suliari Coal Mine Project in Singrauli District falls within jurisdiction of villages Majholipath and Dongri in compartment No:RF-338,358,359(Area:82.396 Ha) & PF-315 (Area:143.953 Ha)and Revenue Forest (Area: 32.89 Ha) in Sub-Division Deosar, Sarai Tehsil, District Singrauli (Madhya Pradesh) .

It is further certified that:

- (a) The complete process for identification and settlement of rights under the FRA has been carried out for the entire 259.239 Hectares of Forest Area proposed for diversion. A copy of records of all consultations and meetings of the Forest Rights Committee(s), Gram Sabhas, Sub-Division Level Committee, Deosar and the District Level Committee, District Singrauli are enclosed as Annexure-I (1-14) to Annexure - II (1-4)
- (b) The proposal for such diversion (with full details of the project and its implications, in vernacular/ local language) have been placed before each concerned Gram Sabha of forest- dwellers, who eligible under the FRA;
- (c) The each of concerned Gram Sabhas of Majholipath and Dongri villages have certified that all formalities/processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. A copy of certificate issued by the Gram Sabhas of Majholipath and Dongri Villages is enclosed as Annexure-III (1-16) to Annexure -IV(1)
- (d) The discussion and decisions on such proposals had taken pace only when there was a quorum of minimum 50% of the members of Gram Sabha present;
- (e) The diversion of Forest Land for facilities managed by the Government as required under section 3 (2) of the FRA have been completed and the Gram Sabhas have given their consent to it;
- (f) The rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per section 3 (1) (e) of the FRA.

Encls.: As above.

(Collector, Di


As
TRUE COPY



कार्यालय कलेक्टर (आदिवासी विकास) जिला-सिंगरौली (म.प्र.)

क्रमांक/3/63/आदि.वि./वन अधि./41/2018

सिंगरौली दिनांक 20.08.2018

अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम 2006

एवं संबोधित नियम 2012 अन्तर्गत जिला स्तरीय वन अधिकार समिति की बैठक दिनांक

20.08.2018 का कार्यवाही विवरण

अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम 2006 के तहत आज दिनांक 20.08.2018 को कलेक्टर जिला-सिंगरौली की अध्यक्षता में शायं 11:00 बजे से जिला स्तरीय वन अधिकार समिति की बैठक आयोजित की गई। बैठक में निम्नानुसार सदस्य उपस्थित रहे।

1. श्री अनुराग चौधरी कलेक्टर/अध्यक्ष जिला स्तरीय वन अधिकार समिति सिंगरौली।
2. श्री ए.एस. तिवारी वन मण्डलाधिकारी/सदस्य जिला स्तरीय वन अधिकार समिति सिंगरौली।
3. श्री संजय खेडकर सहायक आयुक्त आदिवासी विकास, /सचिव जिला स्तरीय वन अधिकार समिति सिंगरौली।

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सहायक आयुक्त आदिवासी विकास सिंगरौली द्वारा अवगत कराया गया कि अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम 2006 के तहत विभिन्न विकास कार्यों के निर्माण हेतु प्रभावित वन भूमि के व्यपवर्तन हेतु प्रस्तावों का निराकरण किया जाना है।

एजेण्डा बिन्दु क्रमांक-01 अनुसार कर्तुआ से चितरंगी सड़क निर्माण हेतु वन भूमि के कक्ष क्रमांक RF 849, RF 843, RF 841, RF 862, RF 863, RF 795, RF 792, RF 14, RF 15, एवं RF 16 कुल रकबा 4.931 हे० प्रभावित हो रहा है। प्रभावित वन भूमिकिसी भी प्रकार अधोसंरचना एवं हितग्राही प्रभावित नहीं हो रहे हैं।

(कार्यवाही जिला स्तरीय वन अधिकार समिति सिंगरौली)

एजेण्डा बिन्दु क्रमांक-02 अनुसार सुलियरी कोल माईस (एपीएमडीसी) परियोजना हेतु वन भूमि के कक्ष क्रमांक R 338, R 358, R 359, P 315 एवं राजस्व भूमि आमडांड कुल रकबा 259.239 हे० प्रभावित हो रहा है। प्रभावित वन भूमिकिसी भी प्रकार अधोसंरचना एवं हितग्राही प्रभावित नहीं हो रहे हैं।

(कार्यवाही जिला स्तरीय वन अधिकार समिति सिंगरौली)

एजेण्डा बिन्दु क्रमांक-03 अनुसार प्रधानमंत्री ग्राम सड़क योजना अन्तर्गत स्वीकृत मार्ग ग्राम मनिहारी से जे.पी. मझौली हेतु वन भूमि के कक्ष क्रमांक RF 253 कुल रकबा 2.50 हे० प्रभावित हो रहा है।



कार्यालय कलेक्टर (आदिवासी विकास) जिला-सिंगरौली (म.प्र.)

उपरोक्त प्रकरणों में प्रभावित वन भूमि किस्सी भी प्रकार अधोसंरचना एवं हितग्राही प्रभावित नहीं हो रहे हैं। व्यपवर्तन प्रमाण पत्र जारी किये जाने हेतु सर्व सम्मति से अनुमोदन दिया गया एवं तत्काल प्रमाण प्रमाण पत्र जारी किये जाने हेतु निर्देशित किया गया।

(कार्यवाही जनजातीय कार्य विभाग सिंगरौली)

कलेक्टर

जिला-सिंगरौली

सिंगरौली दिनांक 4.9.18

पृ.क्रमांक/3164/आदि.वि./वन अधि./41/2018
प्रतिलिपि:-

1. संचालक, आदिम जाति क्षेत्रीय विकास योजनायें म.प्र. भोपाल।
2. संभागीय उपायुक्त, आदिवासी तथा अनुसूचित जाति विकास रीवा संभाग रीवा।
3. वन मण्डलाधिकारी वन मण्डल सिंगरौली।
4. कार्यपालन यंत्री लोक निर्माण विभाग जिला-सिंगरौली।
5. महाप्रबंधक, ग्रामीण सड़क विकास प्राधिकरण परियोजना क्रियान्वयन ईकाई क्र-2 बैढ़न।
6. परियोजना प्रबंधक, सुलियरी कोल माईन (एपीएमडीसी) जिला-सिंगरौली।
7. अनुविभागीय अधिकारी/अध्यक्ष उपखण्ड स्तरीय वन अधिकार समिति देवसर, बैढ़न।
8. उप वनण्डलाधिकारी/सदस्य उपखण्ड स्तरीय वन अधिकार समिति देवसर, बैढ़न।
9. मुख्य कार्यपालन अधिकारी/सचिव उपखण्ड स्तरीय वन अधिकार समिति देवसर, बैढ़न।

कलेक्टर

जिला-सिंगरौली

क्रमांक / 2954 / आदि वि / वन अधि / 2018

सिंगरीली दिनांक 14/8/18

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प्रति

- 1 माननीय श्री तिलकराज सिंह जी
सदस्य जिला पंचायत एवं
जिला स्तरीय वन अधिकार समिति सिंगरीली
- 2 माननीया श्रीमती प्रभा सिंह जी
सदस्य जिला पंचायत एवं
जिला स्तरीय वन अधिकार समिति सिंगरीली
- 3 माननीया श्रीमती शबनी सिंह जी
सदस्य जिला पंचायत एवं
जिला स्तरीय वन अधिकार समिति सिंगरीली

विषय- अनुसूचित जनजाति और अन्य परम्परागत वन निवासी वन अधिकारी की मान्यता अधिनियम 2008 के तहत जिला स्तरीय समिति के बैठक के आयोजन बाबत।

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विषयान्तर्गत अनुसूचित जनजाति और अन्य परम्परागत वन निवासी वन अधिकारी की मान्यता अधिनियम 2008 के तहत जिला स्तरीय समिति के बैठक दिनांक 20.08.2018 को सुबह 11.00 बजे कलेक्टर कार्यालय में आयोजित की गई है। बैठक का एजेंडा निम्नानुसार है -

1. कर्तुआ चित्तरीगी मार्ग निर्माण हेतु प्रभावित वन भूमि के व्यापक प्रमाण पत्र जारी करने हेतु प्राप्त प्रस्ताव का निराकरण।
2. एपीएम डी सी सुलियरी कोल माइंस हेतु प्रभावित वन भूमि के व्यापक प्रमाण पत्र जारी करने हेतु प्राप्त प्रस्ताव का निराकरण।
3. प्रधानमंत्री ग्राम सड़क योजना अन्तर्गत स्वीकृत मार्ग मन्दिहारी से जपी मंडौली में प्रभावित वन भूमि के व्यापक प्रमाण पत्र जारी करने हेतु प्राप्त प्रस्ताव का निराकरण।
4. उपखण्ड स्तर पर मुनपरीक्षण हेतु लयित दागे का निराकरण करना बाबत।
5. अन्य बिन्दु अध्यक्ष / सदस्यों की सामंति से।

कृपया निर्धारित तिथि व समय पर बैठक में उपस्थित हान का कष्ट करे।

(कलेक्टर महादय द्वारा अनुमोदित)

सहायक आयुक्त

4 जनजातीय कार्य विभाग सिंगरीली
सिंगरीली दिनांक 14/8/18

सू क्रमांक / 2955 / आदि वि / वन अधि / 2018

प्रतिलिपि-

1. वन मण्डलाधिकारी वन मण्डल सिंगरीली (सामान्य) जिला-सिंगरीली।
2. अनुविभागीय अधिकारी / अध्यक्ष उपखण्ड स्तरीय वन अधिकार समिति देवसर, चित्तरीगी बेदन।
3. मुख्य कार्यपालन अधिकारी / सचिव उपखण्ड स्तरीय वन अधिकार समिति देवसर, चित्तरीगी बेदन।
4. महाप्रबंधक प्रधानमंत्री ग्राम सड़क योजना (लाभ निर्माण विभाग) जिला-सिंगरीली।
5. महाप्रबंधक एपीएम डी सी सुलियरी कोल माइंस की ओर सूचनाार्थ।

सहायक आयुक्त

4 जनजातीय कार्य विभाग सिंगरीली

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कार्यालय उपखण्ड अधिकारी देवसर जिला सिंगरौली म0प्र0

क्रमांक/59 / वन.अधि./ 2018

देवसर, दिनांक 29.6.2018

प्रति,

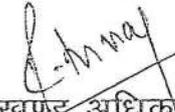
सहायक आयुक्त
जनजातीय कार्य विभाग
जिला सिंगरौली म0प्र0

विषय:- सुलियरी कोल माइन्स हेतु अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारो की मान्यता) अधिनियम 2006 के तहत वन एवं पर्यावरण मंत्रालय भारत सरकार के निर्देशानुसार एफ आर.ए. प्रमाण पत्र जारी करने बावत।

संदर्भ:- आपका पत्र क्रमांक 691 दिनांक 29.05.2018।

विषयांतर्गत सुलियरी कोल माइन्स हेतु अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारो की मान्यता) अधिनियम 2006 के तहत वन एवं पर्यावरण मंत्रालय भारत सरकार के निर्देशानुसार एफ आर.ए. प्रमाण पत्र जारी करने हेतु ग्राम पंचायत मझौली पाठ के वन निवासी बैरदहा एवं ग्राम पंचायत डोंगरी से प्रस्ताव एवं ग्राम सभा की कार्यवाही पंजी की छायाप्रति प्राप्त हो गई है। कार्यवाही विवरण के आधार पर सुलियरी कोल माइन्स को एफ.आर.ए. प्रमाण पत्र जारी करने की अनुशंसा की जाती है।

संलग्न:- ग्राम सभा बासी बैरदहा एवं डोंगरी से प्राप्त कार्यवाही पंजी की छायाप्रति।


उपखण्ड अधिकारी
देवसर
जिला सिंगरौली म0प्र0

पू0क्रमांक/60 / वन.अधि./ 2018

देवसर, दिनांक 29.6.2018

प्रतिलिपि:-

- परियोजना प्रबंधक सुलियरी कोल माइन्स जिला सिंगरौली को सूचनाार्थ। ✓


उपखण्ड अधिकारी
देवसर
जिला सिंगरौली म0प्र0

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(वन अधिकारों की मान्यता अधिनियम 2006 के

जिला सिरसा

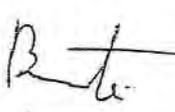
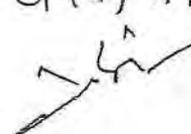
बैठक की तिथि एवं क्रम	बैठक हेतु नियम-स्थान	बैठक हेतु जारी सूचना पत्र का विवरण क्रमांक दिनांक एवं किन-किन को जारी किया गया
1	2	3
29-6-2018 को	उपरवण अधिकारी के बैठक कक्ष में।	कॉम्प्लिफ उपरवण अधिकारी / डि.ड.एस. उपरवण स्तरीप वन अधिकार समिति निर्देशानुसार दिनांक 29-6-2018 को उपरवण स्तरीप वन अधिकार समिति की बैठक
		आयोजित की गई।

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अन्तर्गत उपखण्ड स्तरीय समिति की बैठक पंजी)

उपखण्ड देवर वर्ष २०१८-१९

बैठक में उपस्थित हुए सदस्यों के नाम, पदनाम एवं हस्ताक्षर	बैठक की विषयवस्तु (दावे/अर्जियों की सूची दी जाये)	विचारण में लिए गए प्रत्येक दावे/अर्जी पर समिति का संकल्प
4	5	6
श्री महेश्वरजी आई.ए.एस. 	आज दिनांक का उपखण्ड स्तरीय वन अधिकार समिति के बैठक उपखण्ड अधिकारी देवर की अध्यक्षता में आयोजित की गई। बैठक में निम्नानुसार	
श्री आर.एस. चन्देल S.D.O. वन 	निर्णय लिया गया 1- वन (सुरक्षण) वन अधिनियम 1980 के अन्तर्गत वन अधिनियम का जैदवाविकी प्रयोजन हेतु व्यपवर्तन अनुसूचित जन जाति और अन्य परम्परा	
श्री.के.एस.ए. C.E.O. देवर 	गत वन निवासी (वन अधिकारों की मान्यता) अधिनियम 2006 के तहत प्रमाण पत्र जारी करने वापत	
श्री मती बसंती देवी जनपद सदस्य 		
श्री केशव जी जनपद सदस्य 		

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अन्तर्गत उपखण्ड स्तरीय समिति की बैठक पंजी)

उपखण्ड..... वर्ष.....

बैठक में उपस्थित हुए सदस्यों के नाम, पदनाम एवं हस्ताक्षर	बैठक की विषयवस्तु (दावे/अर्जियों की सूची दी जाये)	विचारण में लिए गए प्रत्येक दावे/अर्जी पर समिति का संकल्प
4	5	6
श्री लारवनी सिंह जनपद सैफल्य समिति		

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कार्यालय ग्राम पंचायत क्षेत्र मझौलीपाठ बैढन जिला-सिंगरौली (म0प्र0)

क्रमांक/९ / पंचा. / ग्रामसभा / वन अधि. / 2018

दिनांक-०५-०६-२०१८

प्रति,

उपखण्ड अधिकारी एवं
अध्यक्ष उपखण्ड स्तरीय
वनाधिकार समिति
देवसर, जिला-सिंगरौली (म0प्र0)

विषय-सुलियरी कोल माइन हेतु अनुसूचित जन जाति एवं अन्य परम्परागत वन निवासी (वन अधिकारी की मान्यता) अधिनियम 2006 के तहत वन एवं पर्यावरण मंत्रालय भारत सरकार के निर्देशानुसार FRA प्रमाण पत्र जारी करने के संबंध में ग्राम सभा का प्रस्ताव भेजने वावत।

संदर्भ:-श्रीमान् का पत्र क्रमांक/50/एस.डी.एम./वन अधि./2018 देवसर दिनांक-29.08.2017.

महोदय,

श्रीमान् के संदर्भित पत्र के पालन में दिनांक 29.08.2017 को ग्राम सभा का आयोजन किया गया। ग्राम सभा की बैठक में १७ व्यक्ति मौजूद रहे। कोरम पूर्ण रहा। ए0पी0एम0डी0सी0 सुलियरी कोल माइन में प्रभावित वन भूमियों का विवरण कार्यवाही रजिस्टर में अंकित है, के व्यवर्तन के लिए FRA प्रमाण पत्र जारी करने हेतु ग्राम सभा में चर्चा की गई। चर्चा के बाद FRA प्रमाण पत्र जारी करने हेतु सर्व महत्वादी प्रदान की गई।

ग्राम सभा में उपस्थित सदस्यों के हस्ताक्षर एवं ग्राम सभा के कार्यवाही विवरण दिनांक 26.01.2019 की 5-5 प्रमाणित सत्य प्रतिलिपियों सहित प्रस्ताव आवश्यक कार्यवाही हेतु सादर सम्प्रेषित है।

संलग्न- उपरोक्तानुसार

कार्यवाही पंजी. क्र. 06 पेज में
द्वारा जारी संलग्न है।
सचिव
ग्राम पंचायत मझौलीपाठ
ग्राम पंचायत मझौलीपाठ
जिला-सिंगरौली

तलिता
संलग्न
ग्राम पंचायत क्षेत्र मझौलीपाठ
ग्राम संवर्धन मझौलीपाठ
जिला-सिंगरौली (म0प्र0)

प्रतिलिपि:-

01. परियोजना प्रबंधक ए0पी0एम0डी0सी0 सुलियरी कोल माइन बैढन, जिला-सिंगरौली की आर सूचनार्थ।

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क्रमांक 16

दिनांक 19/11/18

कार्यवाही की पुस्तक

उत्तम पंचायत
मञ्जौली पाट

गुरुकृपा
स्टेशनर्स

दिनांक	प्रास्थित पत्रों के नाम	प्रस्ताव	कार्य विवरण	निर्णय	हस्ताक्षर पत्र
01	श्रीमती ललिता खेत (स्वयंपंच)		आज दिनांक 26/11/18 को ग्राम सभा का बैठक के पूर्व सूचना के अनुसार ग्राम सभा का बैठक सम्पन्न कराई गयी ग्राम सभा की उपस्थिति निम्नानुसार रही ग्राम सभा का अध्यक्ष श्री मन्दी ललीता खेत द्वारा ग्राम सभा की कार्यवाही सम्पन्न कराई गयी		
02	श्री जयसिंह (उपसंपंच)		ग्राम सभा का सजेडा क्र. 01 के 17 तक सजेडा पढ़कर सुनाया गया		
03	" विदेन्द्र कुमार शाह (सन्निव)		ग्राम सभा का सजेडा क्र. 02 के 17 तक सजेडा पढ़कर सुनाया गया		
04	" राजेश प्रसाद शाह (सहाय सन्निव)	प्रस्ताव क्र. 01 स्वच्छता मिशन सूची	प्रस्ताव क्रि. 01 गाय की स्वच्छता मिशन के अन्तर्गत 120 व्यक्तिगणों का नाम पीटवा पर मिला उन व्यक्तिगणों को किराने क्रि. 01 गाय	300 सप्ते सप्तको के 100 प्रस्ताव क्र. 01 सन्निव	
05	" अलेख शिपूत डेखेड्या (गो.सू.)	क्र. 01 सन्निव	नाम पीटवा पर मिला उन व्यक्तिगणों को किराने क्रि. 01 गाय	300 सप्ते सप्तको के 100 प्रस्ताव क्र. 01 सन्निव	
06	" अजोराम का				
07	श्रीमती ललिता खेत	प्रस्ताव क्र. 02 सुविधायी को	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
08	ग्राम सभजन तारी	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
09	" सुमित्रा शाह (पंच)	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
10	" ललीता खेत शाह	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
11	" श्रीमती ललिता खेत	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
12	" राजेश प्रसाद शाह	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
13	" गोविन्द लाल शाह	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
14	" राम कानाथ	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
15	" लोलका सिंह	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
16	" अशोक कुमार शाह	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
17	" अशोक कुमार शाह	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		
18	" मन्दी ललीता खेत	क्र. 01 सन्निव	श्री जयसिंह उपसंपंच के द्वारा प्रस्ताव क्रि. 01 गाय की सुविधायी को		

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कार्यवाही की पुस्तक

गुरुकृपा
स्टेशनर्स

दिनांक	उपस्थित पत्रों के नाम	प्रस्ताव	कार्य विवरण	निर्णय	हस्ताक्षर पत्रों
19	रामलुभाज शाह		आवेदन डील का फिरोज अर्बि यकी- रेजिस्टर में दर्ज कर पढ़ कर सुनाया	सर्व सम्पत्ति से भूख निहाई	शायद मना
20	पहला प्रताप शाह		गमा गिमे गाम सगा दरा अग्रिम पत्र, अनपत्ति प्रमाण पत्र चाहा गया	लिपि गण की बन भूमि का मध्य शासन की भूमि राशि का	प्रमाणित
21	रामबल सेन			भूमि निजि भूमि में खुलि गरी को न लाया	
22	दोद शाह	प्रस्ताव क्र 03 होपी 0 एच सी 0 सी 0 कु बिपरी	गाम मन्दापि इगली कड़ी के गाम पक्षा के मदकों के द्वारा अग्रिम में चर्चा किया गया कि हमारे यहाँ APINDC के अर्बि	को बंद करवा दे बंगाली के रद्द में कष्ट कराके 2000, 2000 2000 बन फंड रखवा कर	
23	शिव प्रताप शाह	कोल हलाक के संबंध में चर्चा	2- अर्बि प्रस्तावित है जिसे हम गाम में अन्नता का सुधार देखा है कि	अर्बि निपम 1980 के अर्बि गत और यकी की प्रमाणित	
24	रामकुमार शाह	एव मुख्य बिपरी मौग प्रारंभ	प्रशासनिक उपबंधों/कर्मियों एवं कर्मियों के कर्म न के अर्बि अर्बि	देख बांधवर्तन का अर्बि निपम 2000 के अर्बि	
25	रामलाल शाह	जिनके अनुबंध के संबंध में	हम प्रामीय कर्मियों को विरहित रूप में अर्बि एवं प्रामीय कर्मियों	गत स्वीकार एवं पारित लिपि गण /	
26	पारलनाथ शर्मा		दिया जाये कि अर्बि एव अर्बि किया जाना चर्चा किया और अर्बि		स्वीकार
27	अनिल शाह		अर्बि को नै अर्बि अर्बि अर्बि		
28	गारलाल विश्व		उ द्वारा प्रस्ताव रखा गया कि APINDC कोल हलाक के संबंध में मुख्य मौग बिपरी है जो निगम है -		
29	सिता राम शाह				स्वीकार
30	रामलाल शाह		1- जे 2- अर्बि एवं पुनर्वासनीयि अर्बि तहत मद्रिया डिका आरु डी एव अर्बि का अर्बि अर्बि अर्बि अर्बि		स्वीकार
31	हीरेलाल सिंह		न्याय सहाय होगा।		स्वीकार
32	पुरेश कुमार शाह		2- मूल निवास विस्थापित के अर्बि परिवार को नै अर्बि के लिए प्रशासन के द्वारा अर्बि का एव अर्बि अर्बि अर्बि अर्बि	एव अर्बि अर्बि सर्व सम्पत्ति से कास कर पारित	स्वीकार
34	बृह्णा शाह		व अर्बि अर्बि अर्बि अर्बि अर्बि		स्वीकार
35	रामलाल शाह		3- राजपत्र अर्बि पत्र भूमि अर्बि अर्बि निजि भूमि के सम्बुद्ध किया गया।	स्वीकार	स्वीकार
36	पद्मलाल शाह				स्वीकार
37	विश्वनाथ शर्मा		4- अर्बि अर्बि अर्बि अर्बि अर्बि निजि भूमि के अर्बि अर्बि अर्बि दिनांक अर्बि अर्बि अर्बि अर्बि		स्वीकार
38	अमलेश कुमार शाह		अर्बि अर्बि अर्बि अर्बि अर्बि		स्वीकार
39	रामलाल शाह				स्वीकार
40	रामलाल शाह		ललिता		स्वीकार

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कार्यवाही की पुस्तक

गुरुकृपा स्टेशनर्स

क्रमांक
जन्म दिनांक

दिनांक	व्यक्ति के नाम	प्रस्ताव	कार्य विवरण	निर्णय	हस्ताक्षर पत्रों के
61	राजेश कुमार शाह	प्रस्ताव	मान सम्पत्ती का बिल		राजेश कुमार
62	विनोद कुमार शाह	कुलपति का	ज्या कि एपी 0 नं 01 सी. सुविधा को		विनोद कुमार
63	राम कुमार शाह	प्रस्ताव	रूप से दिया जाना पर्याप्त		राम कुमार
64	रामनारायण पणिक	परिवार को	जिसके उपायों से संभव	प्रस्ताव	श्रीमान पणिक
65	मैहेश सिंह	लिखित में	शिवराज कृष्ण के द्वारा विस्थापित परिवार	सर्वसम्मति	मैहेश सिंह
66	राजेश कुमार शाह	उपाय	देने हेतु वेनिस कपुरी पर कृष्ण	अनुमोदन	राजेश कुमार
67	राजेश कुमार शाह	उपाय	यह कि उपर्युक्त के अधिकारी द्वारा	प्रस्ताव	राजेश कुमार
68	महाकाश राम	अनुमोदन	सुविधा को लब्धांक के विस्थापित		महाकाश राम
69	प्रदीप शाह	करके	अतः सुविधा को लब्धांक के समस्त		प्रदीप शाह
70	बालजी सिंह		विस्थापित परिवार को उपर्युक्त		बालजी सिंह
71	श्रीमान रामेश		उपाय जिसे लिखित रूप में (आप)		श्रीमान रामेश
72	मुकुंद कुमार शाह		नौकरी लिखित में नवी लिखापत्रे		मुकुंद कुमार
73	रामजी शाह		करना होगा। एवं अनुमति से संभव		रामजी शाह
74	गीता शाह		समस्त प्रिमेरी उम्पनी प्रेषण एवं		गीता शाह
75	रामा सुशर शाह		प्रशासन की दृष्टि से उपर्युक्त प्रस्ताव		रामा सुशर शाह
76	नवल लाल शाह		राम फल शाह के द्वारा किया गया। और		नवल लाल शाह
77	ज्वालनारायण शाह		यह प्रस्ताव प्राम-सभा के सदस्यों के		ज्वालनारायण शाह
78	रामलाल शाह		द्वारा सर्वसम्मति से पास कर अनुमोदन		रामलाल शाह
79	रामफल शाह		किया गया, उक्त अग्रिम कार्य ही		रामफल शाह
80	गुलवसिया शाह		हुए सादर सूचित किया जा रहा है।		गुलवसिया शाह
81	रामपाल शाह		वत भूमि में 30 से 76 वर		रामपाल शाह
			आवेदन प्राप्त हुए।		

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कार्यवाही की पुस्तक

गुरुकृपा
स्टेशनर्स

दिनांक	उपस्थित पत्रों के नाम	प्रस्ताव	कार्य विवरण	निर्णय	हस्ताक्षर पत्रों के
82	शान्ति राम शाह				शान्ति राम शाह
83	मनीज कुमार शाह				मनीज कुमार शाह
84	दीरलाल शाह				दीरलाल शाह
85	बबुल पल शाह				बबुल पल शाह
86	रामगोविंद शाह				रामगोविंद शाह
87	रामप्रताप शाह				रामप्रताप शाह
88	राजनाथ शाह				राजनाथ शाह
89	अमिल कुमार शाह				अमिल कुमार शाह
90	रामसागर शाह				रामसागर शाह
91	राजनाथ शाह				राजनाथ शाह
92	रामपाल शाह				रामपाल शाह
93	रजनिश कुमार शाह				रजनिश कुमार शाह
94	जगनराज शाह				जगनराज शाह
95	संजीव कुमार शाह				संजीव कुमार शाह
96	जगदीश सिंह (पं-र)				जगदीश सिंह
97	कुलदीप शाह				कुलदीप शाह
98	अखिलेश कुमार शाह				अखिलेश कुमार शाह
99	वंशारूप सिंह (सुनपट्टनकर)				वंशारूप सिंह
100	अनिता शाह				अनिता शाह
101	संगिता शाह				संगिता शाह

ललिता

जयपुर संघात डेप्यु

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कार्यालय ग्राम पंचायत क्षेत्र डोंगरी बैदन जिला-सिंगरौली (म0प्र0)

क्रमांक/२ / पंचा. / ग्रामसभा / वन अधि. / 2018

दिनांक-27/08/2018

प्रति,

उपखण्ड अधिकारी एवं
अध्यक्ष उपखण्ड स्तरीय
वनाधिकार समिति
देवसर, जिला-सिंगरौली (म0प्र0)

विषय-सुलियरी कोल माइन हेतु अनुसूचित जन जाति एवं अन्य परम्परागत वन निवासी (वन अधिकारी की मान्यता) अधिनियम 2006 के तहत वन एवं पर्यावरण मंत्रालय भारत सरकार के निर्देशानुसार FRA प्रमाण पत्र जारी करने के संबंध में ग्राम सभा का प्रस्ताव भेजने वावत्।

संदर्भ:-श्रीमान् का पत्र क्रमांक/50/एस.डी.एम./वन अधि./2018 देवसर दिनांक-29.08.2017

महोदय,

श्रीमान् के संदर्भित पत्र के पालन में दिनांक 26.01.2018 को ग्राम सभा का आयोजन किया गया। ग्राम सभा की बैठक में 112 व्यक्ति मौजूद रहे, कोरम पूर्ण रहा। ए0पी0एम0डी0सी0 सुलियरी कोल माइन से प्रभावित वन भूमियाँ जिनका विवरण कार्यवाही रजिस्टर में अंकित है, के व्यवर्तन के लिए FRA प्रमाण पत्र जारी करने हेतु ग्राम सभा में चर्चा की गई। चर्चा के बाद FRA प्रमाण पत्र जारी करने हेतु सर्व सहमत प्रदान की गई।

ग्राम सभा में उपस्थित सदस्यों के हस्ताक्षर एवं ग्राम सभा के कार्यवाही विवरण दिनांक 26.01.2018 की 5-5 प्रमाणित सत्य प्रतिलिपियों सहित प्रस्ताव आवश्यक कार्यवाही हेतु सादर सम्प्रेषित है।

संलग्न- उपरोक्तानुसार कार्यवाही पंजी की 06 पेज में छायाप्रति संलग्न है।


Asst. Secretary
G. P. Dongri, J. P. Waichan
Distt. Singrauli (M.P.)


सरपंच
ग्राम पंचायत क्षेत्र डोंगरी
जनपद पंचायत बैदन
जिला-सिंगरौली (म0प्र0)

प्रतिलिपि:-

01. परियोजना प्रबंधक ए0पी0एम0डी0सी0 सुलियरी कोल माइन बैदन, जिला-सिंगरौली की ओर सूचनार्थ।

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क्र. 08
दिनांक 18-01-2018

कार्यवाही रजिस्टर

स्थान डोंगरी
तहसील सरई
मुवाफाक
(फॉर्म नं. 5 अ)

क्रमांक	उपस्थित पंचों के नाम	प्रस्ताव	कार्य विवरण (दोहक की संक्षिप्त कार्यवाही)	निर्णय	हस्ताक्षर पंचों के
01	श्रीमती बूरी सिंह (सरपंच)		आज दिनांक 26-1-2018 को समय सुबह 10-30 बजे से स्थान ग्राम पंचायत नवन डोंगरी में श्रीमती बूरी सिंह सरपंच ग्राम पंचायत क्षेत्र डोंगरी की अध्यक्षता में सर्वस्व के मुवाबिद ग्राम सभा का आयोजन किया गया जिसमें सर्वप्रथम सदस्यों की उपस्थिति ली गई।		श्रीमती बूरी सिंह ग्राम पंचायत क्षेत्र डोंगरी जिला-सिंगरौली (मिर्जापुर)
02	"केलपती शाह (उपसरपंच)		ग्राम सभा में सदस्यों की उपस्थिति का कोरम पूरा रहा नसब्याह कार्यवाही प्रारम्भ की गई एवं निम्न प्रस्ताव पारित किये गये		केलपती
03	श्री रामसजीवन				रामसजीवन
04	"इन्दरराज वर्मा				इन्दरराज
05	"इजरात खान	प्रस्ताव क्र-1	प्रस्ताव क्र-01		इजरात खान
06	स्मिता शारदा	स्वच्छता विषय पर ग्राम-वासियों	उपस्थित सदस्यों के समक्ष सभी	ग्राम सभा के सभी उपस्थित	स्मिता शारदा
07	इन्द्रपती सिंह	को समझाया	श्री इशरात शाह सदस्य के द्वारा यह प्रस्ताव रखा गया कि ग्राम के मनसा जुद्ध स्वच्छता के सम्बन्ध में ग्रामवासियों को समझाया प्रदान विद्या जाना है।	सदस्यों में उक्त प्रस्ताव को सर्वसम्मति से पारित किया।	इन्द्रपती सिंह
08	"सुभाष बोंगा	के सम्बन्ध में	श्री इशरात शाह सदस्य के द्वारा यह प्रस्ताव रखा गया कि ग्राम के मनसा जुद्ध स्वच्छता के सम्बन्ध में ग्रामवासियों को समझाया प्रदान विद्या जाना है।	उक्त प्रस्ताव को सर्वसम्मति से पारित किया।	सुभाष बोंगा
09	"राज कुमार झा		है। ग्राम सभा में उपरोक्त विषय पर चर्चा विद्या गया जिसके		राज कुमार
10	"चन्दु कुमार शाह		पह कहा गया कि प्रस्ताव ग्रामवासी को स्वच्छता के सम्बन्ध में विशेष ध्यान दिये जाने की आवश्यकता है। स्वच्छता से हम वामाजियों को इस		चन्दु कुमार
11	"कमलेश कुमार		मंगा सत्रों में तथा अपने परिवार के सुख के लिये है। गांव में बीमारी का		कमलेश
12	"कुंवर सिंह		एक प्रमुख कारण गन्दगी है धारा के आसपास छत्रा		कुंवर सिंह
13	"शिवप्रसाद		करके बास फूस खरपतवार इत्यादि के जमा होने से सड़क का प्रकोप रहता है।		शिवप्रसाद
14	"विश्वनाथ शाह		जिससे हमें बीमारी		विश्वनाथ
15	"सैतलाल शाह				सैतलाल शाह
16	"अनंतराम तिव				अनंतराम
17	"डी बालकृष्ण				डी बालकृष्ण

उपस्थित पंचों के

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कार्यवाही रजिस्टर

स्थान
तहसील

सुवाक्षर
(फार्म नं. 5 अ)

क्र	उपस्थित पंचों के नाम	प्रस्ताव	कार्य दिवस (दिनांक की संक्षिप्त कार्यवाही)	निर्णय	हस्ताक्षर पंचों के
18	अब्दुल रसीद		हो एवं खुले में शौच करने से श्री हम तरह-तरह की बीमारियों को आमंत्रण देते हैं मगर हमें प्रत्येक परिवार को शौचालय का निर्माण कर उसका उपयोग करना चाहिए एवं खुले में शौच से मुक्ति होना चाहिए		अब्दुल रसीद
19	नेपाल साहेब				नेपाल साहेब
20	मुन्नीलाल शाह				मुन्नीलाल
21	नालदेव सिंह				नालदेव सिंह
22	दिनेश कुमार साह				दिनेश कुमार
23	जगदीश सिंह				जगदीश सिंह
24	सीताशरण शाह				सीताशरण शाह
25	मागीरथी प्रजा				मागीरथी प्रजा
26	मीमलेन शर्मा				मीमलेन शर्मा
27	मानसराज मण्ड				मानसराज मण्ड
28	धनी सिंह				धनी सिंह
29	आबीदमो				आबीदमो
30	धनपत सिंह				धनपत सिंह
31	सुखदेव सिंह				सुखदेव सिंह
32	हरमंगल सिंह				हरमंगल सिंह
33	राधिका प्रसाद	प्रस्ताव क्र०-2	प्रस्ताव क्र०-3-02	ग्राम समिति के निर्णय	राधिका प्रसाद
34	रामरक्षा शाह	ग्राम पंचायत में सहरनाव मोहल्ला में	सभी उपस्थित सदस्यों के समक्ष श्री दादुराज शाह सदस्य के द्वारा यह प्रस्ताव रखा गया कि ग्राम पंचायत डोंगी के सहरनाव मोहल्ला में विद्युत व्यवस्था नहीं है जिससे आसानी से पाटल विद्या	ग्राम समिति के सभी उपस्थित सदस्यों ने उक्त प्रस्ताव को सर्वसम्मति से पारित किया।	रामरक्षा शाह
35	गोबर्धन प्रसाद	विद्युतीकरण उद्योग जाने के सम्बन्ध में।			गोबर्धन प्रसाद
36	रामचन्द्र प्रजा				रामचन्द्र प्रजा

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स्थान
तहसील

क्र	उपस्थित पंचों के नाम	प्रस्ताव	कार्य विवरण (दिनांक की संक्षिप्त कार्यवाही)	निर्णय	हस्ताक्षर पंचों के
37	भोप्रराज सिंह		को गरीब परिवारों का सामना करना पड़ता है बिजली न होने से बच्चों को पढ़ाई प्रभावित होती है साथ ही कार्य कार्य हेतु सिंचाई योजना की व्यवस्था भी नहीं हो पाती		
38	आनंद सिंह				आनंद सिंह
39	राजकुमार शिवराम				राजकुमार
40	परमसुख शाह		जिलासे मोहल्ले वाली दिग्गज का सामना करने है एवं बिजली न होने से कई जगह अन्न काफ भी प्रभावित होते हैं यदि सहरनाल मोहल्ले के विद्युतीकरण का कार्य कराया जाय तो मोहल्लेवासीको को विद्युत की समस्या से निजात मिल सकती है एवं उन्हें सुविधा		परमसुख बाबूजाल रामप्रसाद राजशंकर
41	बाबूजाल प्रजा				
42	रामप्रसाद सिंह (पंच)				
43	गारु सिंह				गारु सिंह
44	कमलापती कुंठ				कमलापती
45	रघुबर सिंह				रघुबर सिंह
46	पवन कुमार कुंठ				पवन कुंठ
47	अमरजीत सिंह				
48	द्वारेवास पन्ना				द्वारेवास
49	रामा धार शाह		समर्थन - ग्रामसभा के सभी उपाध्यक्ष सदस्यों के द्वारा उपरोक्त प्रस्ताव का समर्थन किया गया।		रामा धार
50	सुनील शर्मा				सुनील शर्मा
51	जवाहर सातवा				जवाहर
52	वृजकुमार शाह	प्रस्ताव क्र० 03	प्रस्ताव क्र० 03		
53	रामजी शाह	ग्रामसभा में	ग्रामसभा के सभी उपस्थित सदस्यों के समक्ष श्री कुंठर सिंह सदस्य के द्वारा यह प्रस्ताव रखा गया कि माननीय उपपरगंड अधिकारी महोदय को सर्व-समर्थित	ग्रामसभा के सभी उपस्थित सदस्यों ने उक्त प्रस्ताव को सर्व-समर्थित	रामजी शर्मा
54	कामराम शर्मा	पंचवर्षा किये जाने के सम्बन्ध में।			कामराम शर्मा
55	राम कुंठ सातवा				राम कुंठ

पंचायत क्षेत्र

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कार्यवाही रजिस्टर

स्थान
तहसील

21
संवाधन
(फार्म नं. 5 अ)

क्र	उपस्थित पंचों के नाम	प्रस्ताव	कार्य विवरण (बैंक की संक्षिप्त कार्यवाही)	निर्णय	हस्ताक्षर पंचों के
56	सीताराम प्रजाप		देवसर के पत्र क्र० 50/क.अ./2017	से पारित किया	सीताराम प्रजाप
57	शिवरत्न साहू		दिनांक 23/08/2017 द्वारा ग्राम डोंगरी के वन भूखण्ड P 315 में वन भूमि के अपवर्तन हेतु वनाधिकार की जानकारी न्याही गई है। उपरोक्त विषय पर ग्राम समिति में चर्चा किया जाना है। ग्राम समिति में उपरोक्त विषय पर विधिवत चर्चा ग्रामवासियों के समक्ष की गई जिसमें ग्राम समिति में वन विभाग द्वारा यह जानकारी दी गई कि वन भूखण्ड P-315 पूर्व सरई वन परि क्षेत्र के अन्तर्गत है एवं ग्राम पंचायत डोंगरी वन परि क्षेत्र माड़ा के अन्तर्गत आता है। ग्राम समिति में उपरोक्त विषय पर चर्चा किया गया जिसमें यह जानकारी दी गई की ग्राम पंचायत क्षेत्र डोंगरी में वनाधिकार के तहत कोई भी दावा/आपत्ति प्राप्त नहीं हुई है। ग्राम समिति के सभी उपस्थित सदस्य उपरोक्त जानकारी से अवगत हुए एवं अपनी सहमति प्रदान की उम्मीद जताते हैं।		शिवरत्न साहू
58	अनुपमताप सिंह				अनुपमताप सिंह
59	विद्या देवी प्रजाप				विद्या देवी प्रजाप
60	वीरबल प्रजाप				वीरबल प्रजाप
61	रामसागर शाह				रामसागर शाह
62	लालजी साहू				लालजी साहू
63	अर्जुन सिंह				अर्जुन सिंह
64	सोबन शाह				सोबन शाह
65	दादू राम शाह				दादू राम शाह
66	रामविचारे प्रजाप				रामविचारे प्रजाप
67	मुकेश उपाध्याय				मुकेश उपाध्याय
68	अनिल सिंह				अनिल सिंह
69	रामलाल शाह				रामलाल शाह
70	त्रिधिलेश फाकेर				त्रिधिलेश फाकेर
71	श्रीमती डिवन साहू (आयनवाडी)				किरण सोनी
72	केशवती साहू (सखिया)				केशवती साहू
73	अर्जुन साहू	प्रस्ताव क्र० -04	प्रस्ताव क्र० -04		अर्जुन साहू
74	अनिल देव साहू	ग्राम पंचायत डोंगरी अन्तर्गत	ग्राम समिति के सभी उपस्थित सदस्यों के समक्ष भी रामनाथ साहू	ग्राम समिति के सभी उपस्थित	अनिल देव साहू

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कार्यवाही रजिस्टर

स्थान

तहसील

सुविधा

(कॉम नं. 5 अ)

क्र	उपस्थित पंचों के नाम	प्रस्ताव	कार्य दिवस (दिनांक की संक्षिप्त कार्यवाही)	निर्णय	हस्ताक्षर पंचों के
75	राजेश कुमार सिंह	ग्राम डोंगरी के कोलमाइन्स में अंश भाग पर चर्चा किये जाने के सम्बन्ध में।	राजेश कुमार सह सदस्य के द्वारा यह प्रस्ताव रखा गया कि ग्राम पंचायत डोंगरी का अंश भाग BPTMDL के कोलमाइन्स क्षेत्र में प्रभावित है जिस पर ग्रामसमा में आपस में किमा-चर्चा किया जाय। ग्राम समा में सदस्यों द्वारा आपस में यह विचार विमर्श किया गया कि प्रभावित क्षेत्र के विस्थापित परिवारों को समी जरूरी सुविधाएं जैसे - नौकरी, विस्थापित पट्टा, पुनर्वास हेतु प्लॉट, बच्चों को पेंशन, बेरोजगारी भत्ता, पुनर्वास नीति 2003 के तहत श्रमि का चार गुना तुल्यता, स्थायी नौकरी, पुनर्वास पैकेज, स्वास्थ्य सुविधाएं, शिक्षा सुविधा इत्यादि सारी सुलभ सुविधाएं विस्थापित परिवारों को प्रदान की जाय साथ ही शासकीय श्रमि में निवासरत विस्थापित परिवारों को भी उपरोक्त सारी सुविधाएं प्रदान की जाएं। उक्त कार्य किमा जाना जनहित में है।	सदस्यों ने उक्त प्रस्ताव को सर्वसम्मति से पारित किया।	
76	राजेश कुमार सिंह				राजेश कुमार
77	राजेश कुमार सिंह				राजेश कुमार
78	बाबुजी शाह				बाबुजी
79	शिवशंकर शाह				शिवशंकर
80	राजेश कुमार शाह				राजेश कुमार
81	राजेश कुमार शाह				राजेश कुमार
82	जगन राय				जगन राय
83	श्रीमती कमली देवी				
84	राजेश कुमार शाह				राजेश कुमार
85	श्रीमती शर्मिष्ठा				
86	शशिधर लाल				शशिधर लाल
87	राजेश कुमार शाह				राजेश कुमार
88	सुरेश कुमार				सुरेश कुमार
89	सर्वहिलाल यादव				
90	सरजू सिंह				सरजू सिंह
91	शिवशंकर शाह				शिवशंकर
92	सिधाराज शाह				सिधाराज
93	बबई शाह				बबई

सहायक ग्राम सचिव

(Signature)

(Signature)

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कार्यवाही रजिस्टर

स्थान
तहसील

क्र.सं.	उपस्थित पंचों के नाम	प्रस्ताव	कार्य विवरण (बैठक की संक्षिप्त कार्यवाही)	निर्णय	हस्ताक्षर पंचों के
94	आशा कपनी	जाने के सम्बन्ध में	पंच बखराव होगा है जिसके आमजनों को पानी के लिए परेशानी का सामना करना पड़ रहा है इन 105 पंचों का सुधार कराये जाने से आमजन को सुविधा मिल सकेगी अतः बिगड़े हुए 105 पंचों का सुधार काय्य कराया जाना जमादित में होगा	वारित किया।	अशोक
95	सिवाकुंवर शाह				लालम
96	सातजी शाह				बाबुराम
97	बाबुराम शाह				
98	बुधनी शाह				
99	बेक कुंवर		समर्थन -		
100	राम सिंह		ग्राम समा के सभी उपस्थित सदस्यों के द्वारा उपरान्त प्रस्ताव का समर्थन किया गया		राम सिंह
101	बलराम सिंह				
102	दामोदर सिंह				
103	गिरधर सिंह				गिरधर सिंह
104	हरि राम सिंह				बीहरी
105	बिहारी सिंह				दामोदर
106	दामोदर सिंह				सुहसनी
107	कुहल सिंह				राम सिंह
108	राम सिंह वरि				सुभाष
109	कुलीक वरि				लालम
110	लालम वरि				जयशंकर
111	अमर लती				महादेव
112	महादेव				

ASSISTANT
G. P. Dongri, J. P. Waidhan
Distt. - Singrauli (M. P.)

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कार्यालय ग्राम पंचायत क्षेत्र डोंगरी बैढन जिला-सिंगरौली (म०प्र०)

क्रमांक / 2 / पंचा. / ग्रामसभा / वन अधि / 2018

दिनांक 27.6.2018

प्रति,

उपखण्ड अधिकारी एवं
अध्यक्ष उपखण्ड स्तरीय
वनाधिकार समिति
देवसर, जिला-सिंगरौली (म०प्र०)

विषय-सुलियरी कोल माइन हेतु अनुसूचित जन जाति एवं अन्य परम्परागत वन निवासी (वन अधिकारी की मान्यता) अधिनियम 2006 के तहत वन एवं पर्यावरण मंत्रालय भारत सरकार के निर्देशानुसार FRA प्रमाण पत्र जारी करने के संबंध में ग्राम सभा का प्रस्ताव भेजने वावत।

संदर्भ:-श्रीमान् का पत्र क्रमांक / 50 / एस.डी.एम. / वन अधि. / 2018 देवसर दिनांक-29.08.2017

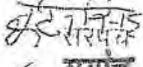
महोदय,

श्रीमान् के संदर्भित पत्र के पालन में दिनांक 26.01.2018 को ग्राम सभा का आयोजन किया गया। ग्राम सभा की बैठक में 112 व्यक्ति मौजूद रहे, खोरम पूर्ण रहा। ए०पी०एम०डी०सी० सुलियरी कोल माइन से प्रभावित वन भूमियों जिनका विवरण कार्यवाही रजिस्टर में अंकित है, के व्यपवर्तन के लिए FRA प्रमाण पत्र जारी करने हेतु ग्राम सभा में चर्चा की गई। चर्चा के बाद FRA प्रमाण पत्र जारी करने हेतु सर्व राशमति प्रदान की गई।

ग्राम सभा में उपस्थित सदस्यों के हस्ताक्षर एवं ग्राम सभा के कार्यवाही विवरण दिनांक 26.01.2018 की 5-5 प्रमाणित सत्य प्रतिलिपियों सहित प्रस्ताव आवश्यक कार्यवाही हेतु सादर सम्प्रेषित है।

संलग्न- उपरोक्तानुसार कार्यवाही पंजी की 06 पेज में छायाप्रति संलग्न है।


Asstt. Secretary
G. P. Dongri, J. P. Waidhan
Distt.- Singrauli (M. P.)


सरपंच
ग्राम पंचायत क्षेत्र डोंगरी
ऊनपद पंचायत बैढन
जिला-सिंगरौली (म०प्र०)

प्रतिलिपि:-

- परियोजना प्रबंधक ए०पी०एम०डी०सी० सुलियरी कोल माइन बैढन, जिला-सिंगरौली की ओर सूचनाार्थ।

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क्र 08
दिनांक 18-01-2018

कार्यवाही रजिस्टर

स्थान **डोंगरी**
तहसील **सरई**

मुवाकफत
(फॉर्म नं. 5 अ)

क्रमांक	उपस्थित पंचों के नाम	प्रस्ताव	कार्यवाही (बिंदु की संक्षिप्त कार्यवाही)	निर्णय	हरताक्षर पंचों के
01	श्रीमती बूरी सिंह (सरपंच)		आज दिनांक 18-1-2018 को सभ्य सुबह 10:30 बजे से स्थान ग्राम पंचायत सभ्य डोंगरी में श्रीमती बूरी सिंह सरपंच आठ पंचायत सभ्य डोंगरी में अध्यक्षता में मुलाहिजा के मुलाहिजा ग्राम सभा का आयोजन किया गया जिले के सुपरग्राम सदस्यों की उपस्थिति में ग्राम सभा में सदस्यों की उपस्थिति का कोरस पूर्ण रहा तलश्चान का कार्यवाही सारम्भ की गई एवं निर्णय प्रस्ताव पारित किए गये		श्रीमती बूरी सिंह ग्राम-पंचायत-वेव-डोंगरी जनपद-संभल-बैतन जिला-सिवासी-मिर्जापुर
02	"केलपती शाह (उपसरपंच)				केलपती
03	श्री रामसजीवन				रामसजीवन
04	"ददनराज वर्मा				ददनराज
05	"इजराज खान	प्रस्ताव क्र-1	प्रस्ताव क्रमांक-01		इजराज खान
06	श्रीमती राजेशाह	स्वच्छता विषय पर ग्राम-वासियों	उपस्थित सदस्यों के समक्ष सभी	ग्राम सभा के आयोजन के सभी उपस्थित	श्रीमती राजेशाह
07	इन्द्रपती सिंह	को समझाया दिया जाने	श्री देवालाख शाह सदस्य के द्वारा यह प्रस्ताव रखा गया कि शासन के मनसबानुहय स्वच्छता के सम्बन्ध में ग्रामवासियों को समझाया प्रदान किया जाना है ग्राम सभा में उपरोक्त विषय पर चर्चा किया गया जिसके	सदस्यों ने उत्तरप्रस्ताव को सर्वसम्मति से पारित किया	इन्द्रपती सिंह
08	"सुभास वैराग	के सम्बन्ध में			सुभास वैराग
09	"राजकुमार शाह				राजकुमार
10	"चन्द्रकुमार शाह				चन्द्रकुमार
11	"कमलेशकुमार				कमलेश
12	"कुंवर सिंह				कुंवर सिंह
13	"शिवप्रसाद				शिवप्रसाद
14	"विश्वनाथ शाह				विश्वनाथ
15	"सैतलाल शाह				सैतलाल
16	"अनंतराम विठ				अनंतराम
17	"डी बाललाल				डी बाललाल

मुख्य अधिकारी

(Handwritten Signature)

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secretary

कार्यवाही रजिस्टर

स्थान
तहसील

क्र	उपस्थित पंचों के नाम	प्रस्ताव	कार्यवाही की संक्षिप्त कार्यवाही	निर्णय	हस्ताक्षर पंचों के
18	अशुल रसीद		होल्डिंग बुले में शौच करने से जो इन तरह-तरह की बीमारियों को सामंजस्य देने है मगर हमें प्रत्येक परिवार को शौचालय का निर्माण कर उसका उपयोग करना चाहिए एवं बुले में शौच से मुक्ति होना चाहिए		अशुल रसीद
19	नेपाल साकेत				नेपाल साकेत
20	मुन्नीलाल शाह				कुलीवाल
21	नालदेव सिंह				नालदेव सिंह
22	दिनेश कुमार				दिनेश कुमार
23	जगदीश सिंह				जगदीश सिंह
24	सीमाशरण शाह				सीमाशरण
25	मागीरथी प्रजापति				मागीरथी
26	नीमसेन शर्मा				नीमसेन
27	मानप्रसाद महर				मानप्रसाद
28	धनी सिंह				धनी सिंह
29	भावीरमो				भावीरमो
30	चनपत सिंह				चनपत सिंह
31	सुखदेव सिंह				सुखदेव सिंह
32	हरमंगल सिंह				हरमंगल सिंह
33	राधिका प्रसाद	प्रस्ताव क्र०-2	प्रस्ताव क्र०-2-02	ग्राम समिति के निर्णय	राधिका
34	रामरक्षा शाह	ग्राम पंचायत में सहरनाब मोहल्ले में विद्युतीकरण कायदेजाने के सम्बन्ध में।	सभी उपस्थित सदस्यों के समक्ष श्री दादुराम शाह सदस्य के द्वारा यह प्रस्ताव पेश किया गया कि ग्राम पंचायत डोंगरी के सहरनाब मोहल्ला में विद्युत व्यवस्था नहीं है जिससे आगलन विद्या।	ग्राम समिति के निर्णय सभी उपस्थित सदस्यों ने उक्त प्रस्ताव को सर्वसम्मति से पारित किया।	रामरक्षा
35	गोमर्चन प्रजापति				गोमर्चन
36	रामसेन प्रजापति				रामसेन

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कार्यवाही रजिस्टर

स्थान
तहसील

क्र.	उपस्थित पंचों के नाम	प्रस्ताव	कार्यवाही (केवल को संक्षिप्त कार्यवाही)	निर्णय	हस्ताक्षर पंचों के
37	भीमराज सिंह		को सारी इरराही का सामना करना पड़ा है विजकी न होने से कच्चे की पहाई प्रभावित होती है साथ ही कृषि कार्य हेतु सिंचाई योजना की व्यवस्था भी नहीं हो पायी		भीमराज सिंह
38	ब्राम्हण सिंह		जिले से मोहल्ले वाली दिग्गज का सामना करने है एवं बिजली न होने से कई जगहों पर अन्य कार्य भी प्रभावित होते हैं यह सहरताल मोहल्ले के विद्युतीकरण का कार्य इलाहाबाद जाकर मोहल्लेवालों को विद्युत की समस्या से निजात मिल सकती है एवं उन्हें सुविधा		ब्राम्हण सिंह
39	राजकुमार विश्वम्भरी				राजकुमार
40	परमसुख शाह				परमसुख
41	बाबूलाल प्रजाप				बाबूलाल
42	रामप्रताप सिंह (पंच)				रामप्रताप
43	गौरव सिंह				गौरव सिंह
44	कमलापती कुंठ				कमलापती
45	रघुबर सिंह				रघुबर सिंह
46	पवन कुमार कुंठ				पवन कुंठ
47	समरजीत सिंह				समरजीत
48	दोहरेलाल पानेवा				दोहरेलाल
49	रामाधर शाह		समर्पन -		रामाधर
50	सुनील शाह		ग्रामसमा के सभी उपस्थित सदस्यों के द्वारा उपरोक्त प्रस्ताव का समर्पण किया गया।		सुनील
51	जवाहरलाल शाह				जवाहर
52	गुजराज शाह	प्रस्ताव क्र. 03	प्रस्ताव क्र. 03		
53	रामजी शाह	ग्रामसमा में वनाधिकार	ग्रामसमा के सभी उपस्थित सदस्यों के समक्ष भी कुंठर सिंह सदस्य के द्वारा प्रस्ताव रखा गया कि माननीय उपरवण अधिकारी महोदय को सर्व-समक्ष	ग्रामसमा के सभी उपस्थित सदस्यों ने उक्त प्रस्ताव को सर्व-समक्ष	रामजी का राम
54	कामरत कुंठ	पट चर्चा किए जाने के सम्बन्ध में।			
55	रामकुमार लाल				रामकुं

सचिव
पंचायत क्षेत्र चौक

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कार्यवाही रजिस्टर

स्थान

सुवाधरा

तहसील

(फार्म नं. 5 अ)

क्र	उपस्थित पंचों के नाम	प्रस्ताव	कार्यवाही (द्विज की संक्षिप्त कार्यवाही)	निर्णय	हस्ताक्षर पंचों के
56	सीताराम प्रजा		देवसर के पत्र क्र 50/क.अ/2017	से पारित किया	सीताराम प्रजा
57	शिवराम साहू		दिनांक 23/03/2017 द्वारा ग्राम		शिवराम प्रसाद
58	अनुपमताप सिंह		डोंगरी के वन कक्षा क्रमांक P 315		अनुपमताप
59	विद्या देवी प्रजा		में वन कक्षा के व्यपवर्ति हेतु		विद्या देवी
60	वीरबल प्रजा		वनाधिकार की जानकारी चाही		वीरबल
61	रामसागर शाह		गई है। उपरोक्त विषय पर		रामसागर
62	लालजी शाह		ग्राम समी में चर्चा किया		लालजी शाह
63	अशुभ सिंह		जाता है। ग्राम समी में उपरोक्त		अशुभ
64	सोबल शाह		विषय पर विधिकर चर्चा ग्राम		सोबल
65	दादुराम शाह		वासियों के समक्ष की गई जिसमें		दादुराम
66	रामविचारे प्रजा		ग्राम समी में वन विभाग द्वारा यह		रामविचारे
67	मुकुंश उपर्याय		जानकारी के गई कि वन कक्षा		मुकुंश
68	अनिल सिंह		क्रमांक P-315 पूर्ण सरई वन		अनिल
69	रामलाल शाह		परिक्षेत्र के अन्तर्गत है एवं		रामलाल
70	प्रियंका प्रजा		ग्राम पंचायत डोंगरी वन परि-		प्रियंका
71	श्रीमती विरान सुभा		क्षेत्र माडा के अन्तर्गत आता		श्रीमती विरान
72	केशवती सिंह		है। ग्राम समी में उपरोक्त विषय		केशवती
73	अशुभ प्रजा		पर चर्चा किया गया जिसमें		अशुभ
74	अशुभ प्रजा		यह जानकारी दी गई की ग्राम		अशुभ
75	अशुभ प्रजा		पंचायत क्षेत्र डोंगरी में वनाधि-		अशुभ
76	अशुभ प्रजा		कार के तहत कोई भी दावा/		अशुभ
77	अशुभ प्रजा		आपत्ति प्राप्त नहीं हुए है।		अशुभ
78	अशुभ प्रजा		ग्राम समी के समी उपस्थित		अशुभ
79	अशुभ प्रजा		सदस्य उपरोक्त जानकारी से		अशुभ
80	अशुभ प्रजा		अवगत हुए एवं अपनी सहमति		अशुभ
81	अशुभ प्रजा		प्रदान की उम्त काफ जगह		अशुभ
82	अशुभ प्रजा		में है।		अशुभ
83	अशुभ प्रजा		समर्पण -		अशुभ
84	अशुभ प्रजा		ग्राम समी के समी उपस्थित		अशुभ
85	अशुभ प्रजा		सदस्यो के द्वारा उपरोक्त प्रस्ताव		अशुभ
86	अशुभ प्रजा		का समर्पण किया गया।		अशुभ
87	अशुभ प्रजा	प्रस्ताव क्र 04	प्रस्ताव क्रमांक - 04		अशुभ
88	अशुभ प्रजा	ग्राम पंचायत	ग्राम समी के समी ग्राम समी के		अशुभ
89	अशुभ प्रजा	डोंगरी अन्तर्गत	उपस्थित सदस्यो के समक्ष भी रामना-		अशुभ

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(फॉर्म नं. 5 अ)

क्र	उपस्थित पंचों के नाम	प्रस्ताव	कार्य विवरण (देवक की संक्षिप्त कार्यवाही)	निर्णय	हस्ताक्षर पंचों के
75	राजचन्द सिंह	ग्राम डोंगरी के कोलमाइन्स	रायण बाह सदस्य के द्वारा यह प्रस्ताव रखा गया कि ग्राम पंचायत डोंगरी का अंश भाग RPWD के कोलमाइन्स क्षेत्र में प्रभावित है जिस पर ग्रामसभा में आपस में चर्चा किया जाय। ग्राम सभा में सदस्यों द्वारा आपस में यह विचार विमर्श किया गया कि प्रभावित क्षेत्र के विस्थापित परिवारों को सभी जरूरी सुविधाएं जैसे - नौकरी, विस्थापित पट्टा, पुनर्वास हेतु प्लॉट, बच्चे को पेशाव, बेरोजगारी भत्ता, पुनर्वास नीति 2013 के तहत श्रमिक चार गुना तुल्यता, स्थायी नौकरी, पुनर्वास पेंशन, स्वास्थ्य सुविधाएं, शिक्षा सुविधा, इत्यादि सारी सुविधाएं प्रदान की जाय साथ ही शासकीय श्रम में निवासरत विस्थापित परिवारों को भी उपरोक्त सारी सुविधाएं प्रदान की जाएं। उक्त कार्य किया जाना जनहित में है।	सदस्यों ने उक्त प्रस्ताव को सर्वसम्मति से पारित किया।	
76	गोबिन्द सिंह	मे अंश भाग पर चर्चा किये जाने के सम्बन्ध में।			
77	लाखन सिंह				
78	बाबुजी शाह				
79	शिवशंकर शाह				
80	रामनाथ शाह				
81	रामनरेश शाह				
82	जगन्नाथ शाह				
83	मोतीलाल कर्मलाल				
84	राजबहादी प्रसाद				
85	बैमवती शाह				
86	शत्रुघ्न लाल शाह				
87	रामगोपाल शाह				
88	शुभा कुमारी				
89	सबहिलाल शाह				
90	सरजू सिंह				
91	शिवचन्द शाह	प्रस्ताव क्र०-05	प्रस्ताव क्र०-05		
92	सियाराज शाह	ग्राम पंचायत क्षेत्र मन्तर्गत बिगाड़े हुए हंडसपों का सुधार कराये	ग्राम सभा के सभी उपस्थित सदस्यों के समक्ष श्री दत्तपती सिंह सदस्य के द्वारा यह प्रस्ताव रखा गया कि ग्राम पंचायत में कुद हंडसपों का सुधार कराये	ग्राम सभा के सभी उपस्थित सदस्यों में उक्त प्रस्ताव को सर्वसम्मति से	
93	बबई शाह				

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क्र.सं.	उपस्थित पंचों के नाम	प्रस्ताव	कार्य विवरण (बैठक की संक्षिप्त कार्यवाही)	निर्णय	हस्ताक्षर पंचों
94	आशीष पति	जाने के सम्बन्ध में।	पंच स्वयंसेवक होंगे जिन्हें आमजनो को पानी के लिए परेशानी का सामना करना पड़ रहा है इन 1005 पंचों का सुधार कराया जाने से आमजन को सुविधा मिल सकेगी	पारित किया।	आशीष पति
95	सीता कुमर शाह				
96	लातजी शाह				लातजी
97	बाबूराम शाह				बाबूराम
98	कुचनी शाह				
99	बेह कुंवर		समर्थन -		
100	राज सिंह		ग्राम समा के सभी उपस्थित सदस्यों के द्वारा उपरोक्त प्रस्ताव का समर्थन किया गया।		राज सिंह
101	बकश सिंह				बकश
102	दत्तेश सिंह				
103	तीरथ सिंह				तीरथ
104	हरि राम तीरथ				
105	बिहारी सिंह				बीहारी
106	बलराम सिंह				बलराम
107	बृहस्पति सिंह				बृहस्पति
108	राम सिंह वाघ				राम सिंह
109	कुलीक वाघ				कुलीक
110	लाल मंग वाघ				लाल मंग
111	अमरकती				अमरकती
112	महेश चरण				महेश चरण


 ASSESSMENTARY
 G. P. Dongri, J. P. Walathan
 Dist. - Singrauli (M. P.)

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कार्यालय कलेक्टर (आदिवासी विकास,) जिला-सिंगरौली (म.प्र.)

क्रमांक /5065/ आदि.वि./ वन अधि/ 2017
प्रति,

सिंगरौली दिनांक 6/10/17

अनुविभागीय अधिकारी/अध्यक्ष
उपखण्ड स्तरीय वन अधिकार समिति
देवसर, जिला-सिंगरौली

विषय:- वन (संरक्षण) वन अधिनियम 1980 के अन्तर्गत वन भूमियों का गैर वानिकी प्रयोजन हेतु व्यपवर्तन-अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम 2006 का पालन प्रमाण पत्र जारी करने बावत।

- संदर्भ:-
1. सुलियरी कोल माईन ए.पी.एम.डी.सी. का पत्र क्रमांक 53 दिनांक 14.08.2017
 2. कार्यालयीन पत्र क्रमांक /3519/ आदि.वि./ वन अधि./ 2017 दिनांक 17.08.2017
 3. कार्यालयीन पत्र क्रमांक /3677/ आदि.वि./ वन अधि./ 2017 दिनांक 30.08.2017

-00-

विषयान्तर्गत संदर्भित पत्रों का अवलोकन करने का कष्ट करे। सुलियरी कोल माईन में प्रभावित वन भूमि वन मण्डल सिंगरौली के अन्तर्गत वन परिक्षेत्र पूर्व सरई के आरक्षित वन खण्ड बीसीविरदहा कक्ष क्र आर.एफ. 338 रकबा 2.447 हे० आर.एफ. 358 रकबा 12.445 हे० आर.एफ.359 रकबा 67.504 हे० एवं संरक्षित वन खण्ड डोंगरी कक्ष क्रमांक पी. 315 रकबा 143.953 हे० कुल रकबा 226.349 हे० वन संरक्षण अधिनियम 1980 प्रभावशील होने के कारण भारत सरकार के निर्देशानुसार म. प्र. शासन वन विभाग वल्लभ भवन भोपाल द्वारा वन भूमि के व्यपवर्तन हेतु वन अधिकार अधिनियम 2006 अन्तर्गत निर्धारित फार्म I एवं II में प्रमाण पत्र जारी किये जाने हेतु निर्देशित किया गया है।

अतः जिले में गठित त्रिस्तरीय समिति से वन अधिकार की कार्यवाही पूर्ण कराते हुये प्रतिवेदन उपलब्ध कराने का कष्ट करें ताकि प्रमाण पत्र जारी किया जा सके।

पृ.क्रमांक /5066/ आदि.वि./ वन अधि/ 2017
प्रतिलिपि:-

1. वन मण्डलाधिकारी वन मण्डल सिंगरौली।
2. मुख्य कार्यपालन अधिकारी/सचिव उपखण्ड स्तरीय वन अधिकार समिति बैदन/ देवसर जिला-सिंगरौली को आवश्यक कार्यवाही हेतु।
3. परियोजना प्रबंधक, सुलियरी कोल माईन ए.पी.एम.डी.सी. जिला-सिंगरौली


सहायक आयुक्त

आदिवासी विकास, सिंगरौली
सिंगरौली दिनांक 6/10/17


सहायक आयुक्त

आदिवासी विकास, सिंगरौली

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Web: apmdc.ap.gov.in

क्र० 109/भू-अर्जन/2018

दिनांक-25/5/18

प्रति,

कलेक्टर महोदय,
जिला-सिंगरौली (म०प्र०)

विषय- वन संरक्षण अधिनियम 1980 के अन्तर्गत वन भूमियों का गैरवानिकी प्रयोजन हेतु व्यपवर्तन अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारो की मान्यता) अधिनियम 2006 का पालन प्रमाण पत्र जारी करने वावत्।

संदर्भ- इस कार्यालय का पत्र क्र० 52/ए०पी०एम०डी०सी०/13 बैढन दिनांक 14.08.2017।

महोदय,

इस कार्यालय के सन्दर्भित पत्र द्वारा ए०पी०एम०डी०सी० के सुलियरी कोल माइन से प्रभावित वन भूमि वन मण्डल सिंगरौली के अन्तर्गत वन परिक्षेत्र पूर्व सरई के अन्तर्गत आरक्षित वन खण्ड वासीविरदहा कक्ष क्र० आर०एफ० 338 रकवा 2.447 हे०, आर०एफ० 358 रकवा 12.445 हे०, आर०एफ० 359 रकवा 67.504 हे० एवं संरक्षित वन खण्ड डोंगरी कक्ष क्रमांक पी०-315 रकवा 143.953 हे० कुल रकवा 226.349 हे० पर वन संरक्षण अधिनियम 1980 के प्रभावशील होने के कारण भारत सरकार की गाइड लाइन के अनुसार कार्यवाही करने एवं म०प्र० शासन वन विभाग मंत्रालय वल्लभ भवन भोपाल के पत्र क्र०/एफ 5-16/1981/10-03 भोपाल दिनांक 22 अक्टूबर 2013 द्वारा वन भूमि के व्यपवर्तन हेतु वनाधिकार अधिनियम 2006 के अन्तर्गत निर्धारित फार्म I एवं II में प्रमाण पत्र जारी किए जाने का निवेदन किया गया था। किन्तु पूर्व पत्र की कण्डिका 01 में वर्णित वन भूमि में राजस्व वन भूमि का क्षेत्रफल शामिल नहीं किया गया था। इस प्रकार वन भूमि एवं राजस्व वन भूमि का रकवा



25.5.18
जिला-सिंगरौली

क्रमशः पेज-02

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क्र०	वन खण्ड का नाम	कक्ष क्रमांक	प्रभावित रकवा हे० में
01	आर०एफ० वसीविरदहा	आर.-338	2.447
02	आर०एफ० वसीविरदहा	आर.-358	12.445
03	आर०एफ० वसीविरदहा	आर.-359	67.504
04	संरक्षित वन खण्ड डोंगरी	पी.-315	143.953
05	राजस्व वन भूमि (ग्राम-मझौलीपाठ एवं आमडाड़)		32.890
	योग		259.239

अतः श्रीमान् से अनुरोध है कि 226.349 हे० के बजाय रकवा 259.239 हे० वन भूमि के व्यपवर्तन हेतु वनाधिकार अधिनियम 2006 के अन्तर्गत निर्धारित फार्म I एवं II में प्रमाण पत्र जारी करने का कष्ट करें।

P. Sunanda
परियोजना प्रबंधक
सुलियरी कोल माइन
ए०पी०एम०डी०सी०
जिला-सिंगरौली (म०प्र०)

पृ०क्र० 110 / भू-अर्जन / सु.को.मा. / 2018
प्रतिलिपि:-

सिंगरौली दिनांक...25/5/18

01. सहायक आयुक्त, आदिवासी विकास जिला सिंगरौली की ओर आवश्यक कार्यवाही हेतु सम्प्रेषित।

P. Sunanda
परियोजना प्रबंधक
सुलियरी कोल माइन
ए०पी०एम०डी०सी०
जिला-सिंगरौली (म०प्र०)

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The A.P. Mineral Development Corporation Ltd.

(A State Government A.P. Undertaking)

Rear Block, 3rd Floor, HMWSSB Premises, Khairatabad, Hyderabad – 500 004

Phone:040: 23393814,23323153; Fax :040: 23393152;

E-Mail- apmdcltd@yahoo.com

क्र० ११८ / ए०पी०एम०डी०सी० / सु.को.मा. / एम०एल. / 2018,

बैठन, दिनांक- 07/04/18

प्रति,

अनुविभागीय अधिकारी/अध्यक्ष
उपखण्ड स्तरीय वनाधिकार समिति
देवसर, जिला-सिंगरौली (म.प्र.)

विषय--वन संरक्षण अधिनियम 1980 के अन्तर्गत वन भूमियों का गैरवानिकी प्रयोजन हेतु व्यपवर्तन, अनुसूचित जन जाति और अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम 2006 का पालन प्रमाण-पत्र जारी करने वाचत।

संदर्भ--कलेक्टर महोदय सिंगरौली का पत्र पृ०क्र०-346/भू-अर्जन/2017, दिनांक-13.09.2017 एवं कलेक्टर महोदय आदिवासी विकास का पत्र पृ०क्र०-3520/आदि वि०/वन अधि०/2017, सिंगरौली दिनांक-17.08.2017।

मान्यवर,

कलेक्टर महोदय के संदर्भित पत्र द्वारा वन मण्डल सिंगरौली के अन्तर्गत वन परिक्षेत्र पूर्व सरई के आरक्षित वन खण्ड वासीबेरदहा कक्ष क्रमांक-आर०एफ०-338 रकवा-2.447 हे०, आर०एफ०-358 रकवा-12.445 हे०, आर०एफ०-359 रकवा-67.504 हे० एवं संरक्षित वन खण्ड डोंगरी कक्ष क्रमांक-पी०-315 रकवा-143.953 हे० कुल रकवा-226.349 हे० वन संरक्षण अधिनियम 1980 के अन्तर्गत प्रभावशील होने के कारण भारत सरकार के निर्देशानुसार म०प्र० शासन वन विभाग बल्लव भवन भोपाल द्वारा वन भूमि के व्यपवर्तन हेतु वन अधिकार अधिनियम 2006 के अन्तर्गत निर्धारित फार्म- I एवं II में प्रमाण-पत्र जारी किये जाने हेतु निर्देशित किया गया है। जिसके संबंध में जिले में गठित त्रि-स्तरीय समिति से वन अधिकार की कार्यवाही पूर्ण कराते हुये प्रमाण-पत्र जारी किये जाने हेतु प्रतिवेदन चाहा गया है।

अतः श्रीमान से निवेदन है कि कलेक्टर महोदय सिंगरौली द्वारा प्रकरण में अग्रिम कार्यवाही हेतु वांछित प्रतिवेदन शीघ्र उपलब्ध कराने का कष्ट करे।

पृ०क्र० / ११९ / ए०पी०एम०डी०सी० / सु.को.मा. / एम०एल. / 2017,
प्रतिलिपि--

1. सहायक आयुक्त आदिवासी विकास जिला-सिंगरौली म०प्र० की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।



P. Sivarama Krishna
परिष्ठापना अधिकारी
सुलियरी कोल माइन
ए०पी०एम०डी०सी०
जिला-सिंगरौली म०प्र०

बैठन, दिनांक-07/4/18

P. Sivarama Krishna
परिष्ठापना अधिकारी
सुलियरी कोल माइन
ए०पी०एम०डी०सी०

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कार्यालय कलेक्टर (आदिवासी विकास,) जिला-सिंगरौली (म.प्र.)

क्रमांक/3519/आदि.वि./वन अधि/2017

सिंगरौली दिनांक 14/08/17

प्रति,

अनुविभागीय अधिकारी/अध्यक्ष
उपखण्ड स्तरीय वन अधिकार समिति
देवसर, जिला-सिंगरौली.

विषय:- वन (संरक्षण) वन अधिनियम 1980 के अन्तर्गत वन भूमियों का गैर वानिकी प्रयोजन हेतु व्यपवर्तन-अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम 2006 का पालन प्रमाण पत्र जारी करने बाबत।

संदर्भ:-1. सुलियरी कोल माईन ए.पी.एम.डी.सी. का पत्र क्रमांक 53 दिनांक 14.08.2017

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विषयान्तर्गत संदर्भित पत्र द्वारा सुलियरी कोल माईन में प्रभावित वन भूमि वन मण्डल सिंगरौली के अन्तर्गत वन परिक्षेत्र पूर्व सरई के आरक्षित वन खण्ड बीसीविरदहा कक्ष क्र आर.एफ. 338 रकबा 2.447 हे० आर.एफ. 358 रकबा 12.445 हे० आर.एफ. 359 रकबा 67.504 हे० एवं संरक्षित वन खण्ड डोंगरी कक्ष क्रमांक पी. 315 रकबा 143.953 हे० कुल रकबा 226.349 हे. वन संरक्षण अधिनियम 1980 प्रभावशील होने के कारण भारत सरकार के निर्देशानुसार म.प्र. शासन वन विभाग बल्लभ भवन भोपाल द्वारा वन भूमि के व्यपवर्तन हेतु वन अधिकार अधिनियम 2006 अन्तर्गत निर्धारित फार्म I एवं II में प्रमाण पत्र जारी किये जाने हेतु निर्देशित किया गया है।

अतः जिले में गठित त्रिस्तरीय समिति से वन अधिकार की कार्यवाही पूर्ण कराते हुये प्रतिवेदन उपलब्ध कराने का कष्ट करें ताकि प्रमाण पत्र जारी किया जा सके।

संलग्न- उपरोक्तानुसार।

पू.क्रमांक/3526/आदि.वि./वन अधि/2017

प्रतिलिपि:-

1. वन मण्डलाधिकारी वन मण्डल सिंगरौली।
2. मुख्य कार्यपालन अधिकारी/सचिव उपखण्ड स्तरीय वन अधिकार समिति बैदर/देवसर जिला-सिंगरौली को आवश्यक कार्यवाही हेतु।

सहायक आयुक्त

आदिवासी विकास, सिंगरौली
सिंगरौली दिनांक 14/08/17

सहायक आयुक्त

आदिवासी विकास, सिंगरौली

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कार्यालय कलेक्टर एवं जिला दण्डाधिकारी जिला सिंगरौली (म0प्र0)

क्रमांक / 345 / भू-अर्जन / 2017

सिंगरौली, दिनांक ...13/09/17

प्रति,

उपखण्ड अधिकारी,
सिंगरौली / देवसर / चितरंगी
जिला सिंगरौली (म0प्र0)

विषय:- वन (संरक्षण) अधिनियम 1980 के अंतर्गत वन भूमियों का गैर वानिकी प्रयोजन हेतु व्यपवर्तन अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारी की मान्यता) अधिनियम 2006 का पालन प्रमाण पत्र जारी करने बावत्।

संदर्भ:- कम्पनी का पत्र क्र. 52 / ए.पी.एम.डी.सी. / 13 बैढन दिनांक 14.08.2017

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विषयांतर्गत संदर्भित पत्र के माध्यम से सुलियरी कोल माइन ए.पी.एम.डी.सी. द्वारा लेख किया गया है कि वन भूमि वन मण्डल से प्रभावित जिला सिंगरौली के अंतर्गत वन परिक्षेत्र पूर्व सरई के अंतर्गत आरंक्षित वन खण्ड वासीविरदहा का कक्ष क्रमांक आर.एफ.-338 रकवा 2.447 है. आर.एफ.-358 रकवा 12.445 है. आर.एफ.-359 रकवा 67.504 हे0 एवं संरक्षित वन खण्ड डोंगरी का कक्ष क्रमांक पी.-315 रकवा 143.953 है. कुल रकवा 226.349 हे. पर वन संरक्षण अधिनियम 1980 प्रभावशील होने के कारण भारत सरकार की गाइड लाइन के अनुसार कार्यवाही की जावे

उपरोक्त के संबंध में म.प्र. शासन वन विभाग मंत्रालय बल्लभ भवन भोपाल के संदर्भित पत्र में म.प्र. शासन वन विभाग भोपाल द्वारा वन भूमि की व्यपवर्तन हेतु वनाधिकार अधिनियम 2006 के अंतर्गत निर्धारित फार्म I एवं II में अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारी की मान्यता) का प्रमाण पत्र जारी किये जाने का अनुरोध किया है। तद् संबंध में विधिवत जांच करते हुये नियमानुसार कार्यवाही करना सुनिश्चित करें।

संलग्न:- उपरोक्तानुसार।

पृ0 क्रमांक / 346 / भू-अर्जन / 2017

अपर कलेक्टर
जिला सिंगरौली (म0प्र0)
सिंगरौली, दिनांक ...13/09/17

प्रतिलिपि:-

✓ 1. कम्पनी प्रबंधक सुलियरी कोल माइन ए.पी.एम.डी.सी जिला सिंगरौली की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

अपर कलेक्टर
जिला सिंगरौली (म0प्र0)

As
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The A.P. Mineral Development Corporation Ltd.

(A State Government A.P. Undertaking)

Rear Block, 3rd Floor, HMWSSB Premises, Khairatabad, Hyderabad – 500 004

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E-Mail- apmcdltd@yahoo.com

क्र०/५२/ए०पी०एम०डी०सी०/१३

बैठन, दिनांक-14/8/17

प्रति,

कलेक्टर महोदय
जिला-सिंगरौली म०प्र०

विषय- वन (संरक्षण) अधिनियम 1980 के अन्तर्गत वन भूमियों का गैर वानिकी प्रयोजन हेतु व्यपवर्तन-अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारी की मान्यता) अधिनियम 2006 का पालन प्रमाण पत्र जारी करने वावत्।

सन्दर्भ- म०प्र० शासन वन विभाग मंत्रालय भवन भोपाल का पत्र क्रमांक/एफ 5-16/1981/10-03 भोपाल दिनांक 22 अक्टूबर 2013।

मान्यवर,

ए०पी०एम०डी०सी० के सुलियरी कोल माइन मे प्रभावित वन भूमि वन मण्डल सिंगरौली के अन्तर्गत वन परिक्षेत्र पूर्व सरई के अन्तर्गत आरक्षित वन खण्ड बासीविरदहा कक्ष क्रमांक-आर०एफ० 338 रकवा 2.447 हे० आर०एफ०-358 रकवा 12.445 हे० आर०एफ०-359 रकवा 67.504 हे० एवं संरक्षित वन खण्ड डोंगरी कक्ष क्रमांक-पी 315 रकवा 143.953 हे० कुल रकवा 226.349 हे० पर वन संरक्षण अधिनियम 1980 प्रभावशील होने के कारण भारत सरकार की गाइड लाइन के अनुसार कार्यवाही की जावेगी।

म०प्र० शासन वन विभाग मंत्रालय बल्लभ भवन भोपाल के संदर्भित पत्र मे म०प्र० शासन वन विभाग भोपाल द्वारा वन भूमि की व्यपवर्तन हेतु वनाधिकार अधिनियम 2006 के अन्तर्गत निर्धारित फार्म I एवं II मे प्रमाण पत्र जारी किये जाने हेतु निर्देशित किया गया है।

अतः श्रीमान से निवेदन है कि व्यपवर्तन हेतु म०प्र० शासन वन विभाग मंत्रालय बल्लभ भवन भोपाल द्वारा निर्धारित संलग्न फार्म I एवं II मे अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारी की मान्यता) अधिनियम 2006 का प्रमाण पत्र जारी करने की कृपा करे।

संलग्न- उपरोक्तानुसार

क्र०/५३/ए०पी०एम०डी०सी०/१३

प्रतिलिपि-

01. सहायक आयुक्त आदिवासी विकास जिला-सिंगरौली (म०प्र०) की ओर आवश्यक कार्यवाही हेतु सम्प्रेषि।



बैठन, दिनांक-.....



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As
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The Andhra Pradesh Mineral Development Corporation Limited

(A State Government of A.P. Undertaking)

Door No. 294/1D, 100 Feet Tadigadapa to Enikepadu Road, Kanuru, Vijayawada - 521 137.

Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.

E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B i)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP) " that Legal status of the diverted forest land shall remain unchanged.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

Door No. 294/1D, 100 Feet Tadigadapa to Enikepadu Road, Kanur, Vijayawada - 521 137.
Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.
E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B ii)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that Forest land will be handed over only after required non-forest land in the project is obtained by us.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

Door No. 294/1D, 100 Feet Tadigadapa to Enikepadu Road, Kanur, Vijayawada - 521 137.
Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.
E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B iii)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that Compensatory Afforestation shall be raised over equal identified non-forest land (NFL) within three years from the date of Stage-II approval and maintained thereafter by the State Forest Department at the cost of the User Agency and at least 1000 plants per hectare shall be planted over identified non-forest land. If it is not possible to plant so many saplings in the are identified for CA, the balance saplings will be planted in any other forests as per prescriptions of approved working plan with provision for ten years on subsequent maintenance.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited

(A State Government of A.P. Undertaking)

Door No. 294/1D, 100 Feet Tadigadapa to Enikepadu Road, Kanur, Vijayawada - 521 137.

Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.

E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B iv)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "*Andhra Pradesh Mineral Development Corporation Limited*" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that we shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

Door No. 294/1D, 100 Feet Tadigadapa to Enikepadu Road, Kanur, Vijayawada - 521 137.
Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.
E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B v)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that Fencing, protection and regeneration of the safety zone area[7.5 meters strip shall be kept within the mining lease boundary and area of the safety zone shall be part of the total area of mining lease] shall be done at the project cost within three years and maintained thereafter as per approved working plan of the State Govt.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

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E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B vi)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that We shall either by own resources or through the State Forest Department shall undertake afforestation on degraded forest land , at project cost , one and half time in extent to the area used for safety zone.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
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CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B vii)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
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E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B viii)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that we shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

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Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.
E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B ix)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that no labour camp shall be established on the forest land and we shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

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Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.
E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B x)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of **"Andhra Pradesh Mineral Development Corporation Limited"** hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that the boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

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Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.
E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B xi)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

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CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B xii)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that no damage to the flora and fauna of the adjoining area shall be caused.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
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E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B xiii)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that the layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

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E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B xv)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that we shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

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Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.
E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B xvi)

I, Anantaneni Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that We shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by us from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer,

Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office of the Ministry. It is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by us, the Nodal Officer or the concern Dy. Director General (Central) may direct that the mining activities shall remain suspended till such time, reclamation activities area satisfactorily executed.

Anantaneni Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

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Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.

E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B xvii)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that We shall submit the annual self – compliance report in respect of the above stated conditions to the State Government, concerned Integrated Regional Office and to this Ministry by the end of March every year regularly.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



The Andhra Pradesh Mineral Development Corporation Limited

(A State Government of A.P. Undertaking)

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Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.

E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against Stage 1 compliance No.B xviii)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake that in connection with "Suliyai Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that We shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.

Anantanehi Lakshmana Rao
General Manager
APMDC Ltd.
Vijayawada (AP)



THE ANDHRA PRADESH MINERAL DEVELOPMENT CORPORATION LTD

(A State Govt. of A.P. Undertaking)

Suliyari Coal Mine (Branch Office waidhan)

99 K Pachkhora Dewangan Bhawan,

Waidhan-486886 District-Singrauli, Madhya Pradesh.

Email: coalsuliyari@gmail.com

Web: apmdc.ap.gov.in

Ref no. APMDC/COAL/SUL/L.A./2020-21/ 30

Dated-20/01/2021

प्रति,

संयुक्त संचालक
संजय टाइगर रिजर्व
शिवाजी नगर नौढ़िया, सीधी (म0प्र0)

विषय-वनमण्डल सिंगरौली के वन परिक्षेत्र पूर्व सरई के कक्ष क्र0 RF-338, RF-358, 359 एवं PF-315 के रकवा 226.349 हे0 वन भूमि तथा तहसील सरई के विभिन्न खसरो के रकवा 32.89 हे0 राजस्व वन भूमि कुल 259.239 हे0 वन एवं राजस्व वन भूमि में सुलियरी ओपन कास्ट पद्धति से कोयला उत्खनन का मेसर्स द आन्ध्र प्रदेश मिनेरल डेवलपमेन्ट कार्पोरेशन लिमिटेड का वन भूमि व्यपवर्तन का प्रस्ताव।

संदर्भ-श्रीमान् का पत्र क्र0/माचि0/6180, सिंगरौली दिनांक-22.12.2020.

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कृपया सन्दर्भित पत्र का अवलोकन करने का कष्ट करे।

श्रीमान् के संदर्भित पत्र द्वारा यह लेख किया गया है कि भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय नई दिल्ली के पत्र क्र0-8-02-2020-FC, दिनांक 15.12.2020 के माध्यम से इस परियोजना से प्रभावित विषयांकित वन एवं राजस्व वन भूमि कुल रकवा 259.239 हे0 के व्यपवर्तन हेतु वन (संरक्षण) अधिनियम 1980 के तहत प्रस्ताव मे प्रथम चरण की (सैद्धान्तिक) स्वीकृति जारी की गई है। प्रथम चरण में (सैद्धान्तिक) सशर्त स्वीकृति के अनुसार एन0व्ही0पी0 की राशि, क्षतिपूरक वनीकरण एवं वन्य प्राणी योजना की राशि जमा किये जाने का निर्देश जारी किया गया है। जिनमे से संदर्भित पत्र की कण्डिका 2 में अंकित तालिका मे दर्शाई गई राशि मे से कैम्पा मद मे जमा की जाने योग्य राशि रू0 662020236 (रू0 छियासठ करोड़, बीस लाख, बीस हजार, दो सौ छत्तीस मात्र) भारत सरकार के खाता क्र0 236805500145 में जरिए आर0टी0जी0एस0 दिनांक 12.01.2021 को जमा किए गए है (ICICI Bank Advice Receipt संलग्न है)। इसी अनुक्रम मे पर्यवेक्षण शुल्क की राशि रू0 3570422 (पैतीस लाख सत्तर हजार चार सौ बाइस रू0 मात्र) जरिए डिमाण्ड ड्राफ्ट क्र0 500771 दिनांक 12.01.2021 वन मण्डलाधिकारी जिला सिंगरौली के नाम व रू0 6364710 (तिरसठ लाख चौसठ हजार सात सौ दस रू0 मात्र) जरिए डिमाण्ड ड्राफ्ट क्र0 500770

दिनांक 12.01.2021 संयुक्त संचालक, संजय टाइगर रिजर्व सीधी के नाम इस परियोजना द्वारा जमा किया गया है।

अतः डिमाण्ड ड्राफ्ट क्र० 500770 दिनांक 12.01.2021 तादादी रू० 6364710 (तिरसठ लाख चौसठ हजार सात सौ दस रू० मात्र) की मूल प्रति श्रीमान् की ओर प्रेषित कर अनुरोध है कि इस परियोजना से प्रभावित वन एवं राजस्व वन भूमि कुल रकवा 259.239 हे० के व्यपवर्तन के संबंध में अग्रिम कार्यवाही करने का कष्ट करें।

संलग्न—

01. डिमाण्ड ड्राफ्ट क्र० 500770 दिनांक 12.01.2021 की मूल प्रति।

02. (ICICI Bank Advice Receipt) दिनांक 12.01.2021



P. Suman
परियोजना प्रबंधक
ए०पी०एम०डी०सी०
सुलियरी कोल माइन
जिला—सिंगरौली (म०प्र०)

Ref no. APMDC/COAL/SUL/L.A./2020-21/ 31

Dated 20/01/2021

प्रतिलिपि:—

01. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) म०प्र० सतुपड़ा भवन भोपाल (म०प्र०) की ओर सूचनार्थ सम्प्रेषित।
02. वन मण्डलाधिकारी वनमण्डल सिंगरौली, जिला—सिंगरौली (म०प्र०) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।

P. Suman
परियोजना प्रबंधक
ए०पी०एम०डी०सी०
सुलियरी कोल माइन
जिला—सिंगरौली (म०प्र०)

A/C PAYEE ONLY
ICICI Bank

(513) SIDHI

Drawee Branch

DD No. 500770

VALID FOR THREE MONTHS ONLY

DATE

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1 2 0 0 0 0 2 1 Y Y

ON DEMAND PAY

OR ORDER

JOINT DIRECTOR, SANJAY TIGER RESERVE, SIDHI**

~~SIXTY THREE LAKH SIXTY FOUR THOUSAND SEVEN HUNDRED TEN Only~~

₹ *****63,64,710.00

FOR VALUE RECEIVED

Purchaser Name: THE ANDHRA PRADESH MINERAL DEVELOP.
00/6/7 Not Above 63,64,710.00

Issuing Branch

Authorised Signatory

Authorised Signatory

Please sign above

⑈ 500770⑈ 000229000⑈ 002368⑈ 16

As
TRUE COPY



THE ANDHRA PRADESH MINERAL DEVELOPMENT CORPORATION LTD

(A State Govt. of A.P. Undertaking)

Suliyari Coal Mine (Branch Office waidhan)

99 K Pachkhora Dewangan Bhawan,

Waidhan-486886 District-Singrauli, Madhya Pradesh.

Email: coalsuliyari@gmail.com

Web: apmde.ap.gov.in

Ref no. APMDC/COAL/SUL/L.A./2020-21/ 28

Dated 20/01/2021

प्रति,

वन मण्डलाधिकारी
वनमण्डल सिंगरौली
जिला-सिंगरौली (म0प्र0)

विषय-वनमण्डल सिंगरौली के वन परिक्षेत्र पूर्व सरई के कक्ष क्र0 RF-338, RF-358, 359 एवं PF-315 के रकवा 226.349 हे0 वन भूमि तथा तहसील सरई के विभिन्न खसरों के रकवा 32.89 हे0 राजस्व वन भूमि कुल 259.239 हे0 वन एवं राजस्व वन भूमि में सुलियरी ओपन कास्ट पद्धति से कोयला उत्खनन का मेसर्स द आन्ध्र प्रदेश मिनरल डेवलपमेन्ट कार्पोरेशन लिमिटेड का वन भूमि व्यपवर्तन का प्रस्ताव।

संदर्भ-श्रीमान् का पत्र क्र0/माचि0/6180, सिंगरौली दिनांक-22.12.2020.

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कृपया सन्दर्भित पत्र का अवलोकन करने का कष्ट करे।

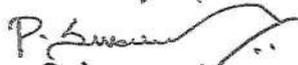
श्रीमान् के संदर्भित पत्र द्वारा यह लेख किया गया है कि भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय नई दिल्ली के पत्र क्र0-8-02-2020-FC, दिनांक 15.12.2020 के माध्यम से इस परियोजना से प्रभावित विषयांकित वन एवं राजस्व वन भूमि कुल रकवा 259.239 हे0 के व्यपवर्तन हेतु वन (संरक्षण) अधिनियम 1980 के तहत प्रस्ताव मे प्रथम चरण की (सैद्धान्तिक) स्वीकृति जारी की गई है। प्रथम चरण में (सैद्धान्तिक) सशर्त स्वीकृति के अनुसार एन0व्ही0पी0 की राशि, क्षतिपूरक वनीकरण एवं वन्य प्राणी योजना की राशि जमा किये जाने का निर्देश जारी किया गया है। जिनमे से संदर्भित पत्र की कण्डिका 2 में अंकित तालिका मे दर्शाई गई राशि मे से कैम्पा मद मे जमा की जाने योग्य राशि रू0 662020236 (रू0 छियासठ करोड़, बीस लाख, बीस हजार, दो सौ छत्तीस मात्र) भारत सरकार के खाता क्र0 236805500145 में जरिए आर0टी0जी0एस0 दिनांक 12.01.2021 को जमा किए गए है (ICICI Bank Advice Receipt संलग्न है)। इसी अनुक्रम मे पर्यवेक्षण शुल्क की राशि रू0 3570422 (पैतीस लाख सत्तर हजार चार सौ बाइस रू0 मात्र) जरिए डिमाण्ड ड्राफ्ट क्र0 500771 दिनांक 12.01.2021 वन मण्डलाधिकारी जिला सिंगरौली के नाम व रू0 6364710 (तिरसठ लाख चौसठ हजार सात सौ दस रू0 मात्र) जरिए डिमाण्ड ड्राफ्ट क्र0 500770

दिनांक 12.01.2021 संयुक्त संचालक, संजय टाइगर रिजर्व सीधी के नाम इस परियोजना द्वारा जमा किया गया है।

अतः डिमाण्ड ड्राफ्ट क्र0 500771 दिनांक 12.01.2021 तादादी रू0 3570422 (पैतीस लाख सत्तर हजार चार सौ बाइस रू0 मात्र) की मूल प्रति श्रीमान् की ओर प्रेषित कर अनुरोध है कि इस परियोजना से प्रभावित वन एवं राजस्व वन भूमि कुल रकवा 259.239 हे0 के व्यपवर्तन के संबंध में अग्रिम कार्यवाही करने का कष्ट करें।

संलग्न-

01. डिमाण्ड ड्राफ्ट क्र0 500771 दिनांक 12.01.2021 की मूल प्रति।
02. (ICICI Bank Advice Receipt) दिनांक 12.01.2021


परियोजना प्रबंधक
ए0पी0एम0डी0सी0
सुलियरी कोल माइन
जिला-सिगरौली (म0प्र0)

Dated 20/01/2021

Ref no. APMDC/COAL/SUL/L.A./2020-21/ 29

प्रतिलिपि:-

01. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) म0प्र0 सतुपड़ा भवन भोपाल (म0प्र0) की ओर सूचनार्थ सम्प्रेषित।
- ✓ 02. संयुक्त संचालक संजय टाइगर रिजर्व शिवाजी नगर सीधी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।


परियोजना प्रबंधक
ए0पी0एम0डी0सी0
सुलियरी कोल माइन
जिला-सिगरौली (म0प्र0)

ICICI Bank

A/C PAYEE ONLY

Drawee Branch

VALID FOR THREE MONTHS ONLY

(3529) SINGRAULI

DD No.

500771

DATE

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1 2 0 5 4 0 4 1 Y Y

ON DEMAND PAY

*** DIVISIONAL FOREST OFFICER, SINGRAULI ***** OR ORDER

RUPEES

THIRTY FIVE LAKH SEVENTY THOUSAND FOUR HUNDRED TWENTY

₹ *****35,70,422.00

Two Only

FOR VALUE RECEIVED

Purchaser Name: THE ANDHRA PRADESH MINERAL DEVELOP
OC/3/7 Not Above 35,70,422.00

2368DDCENPAY
Issuing Branch
ICICI BANK LIMITED

[Signature]
Authorised Signatory

[Signature]
K5211
Authorised Signatory
Please sign above

⑈ 500771⑈ 000229000⑈ 002368⑈ 16

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The Andhra Pradesh Mineral Development Corporation Limited
(A State Government of A.P. Undertaking)

Door No. 294/1D, 100 Feet Tadigadapa to Enikepadu Road, Kanur, Vijayawada - 521 137.

Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.

E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

CERTIFICATE OF UNDERTAKING

(Against stage I compliance no. B XIV)

I, Anantanehi Lakshmana Rao, 294/1D, 100Feet Road, (Kanuru to Nidamanuru Road), Tadigadapa, Vijayawada, Andhra Pradesh, authorized signatory of "**Andhra Pradesh Mineral Development Corporation Limited**" hereby undertake in connection with "Suliyari Opencast Coal Mines (5 MTPA), District Singrauli (MP)" that M/S APMDC will abide by the direction of Divisional Forest Officer (Singrauli), with respect to monitoring and taking necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.

Anantanehi Lakshmana Rao
General Manager

APMDC Ltd.

Vijayawada (AP)

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**THE ANDHRA PRADESH MINERAL
DEVELOPMENT CORPORATION LIMITED**

(A State Govt. of A.P. Undertaking)
Suliyari Coal Mine (Branch Office Waidhan)

Ref. No. APMDC/ Coal/ Sul./ L.A./ 2020-21/ 67

Dated: 18.03.2021

To,

Forest Divisional Officer,

Singrauli Forest Division,

Vaidhan (Madhya Pradesh)

Subject: Proposal for diversion of 259.239 ha of forest land (226.349 ha. forest land in compartment No. RF-338, 359 & PF – 315 ha of Revenue Forest Land = 259.239 ha) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s. The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrouli District, Madhya Pradesh (Online proposal No. FP/ MP/ Min/ 28619/ 2017).

Ref.:

1. Letter dated 15.12.2020 File No. 8-02/2020 FC of the Government of India, Ministry of Forest and Climate Change, New Delhi.

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2. Letter No./ F-1/MP/ Min/ 28619/ 2017/ 4315 dated 17.12.2020 of the office of the Principal Chief Forest Conservator (Room Land Management) Satpuda Bhawan, Madhya Pradesh, Bhopal
3. Letter No./M.Ch./ 6180 Singrauli dated 22.12.2020 of your office.

Sir

The Andhra Pradesh Mineral Development Corporation Limited, Vijaywada has been allotted the Suliyari Coal Block by the Ministry of Coal, Government of India in the Tehsil Sarai, District Singrauli (Madhya Pradesh).

The Government of India, Ministry of Forest and Climate Change, New Delhi vide its referenced letter No. (i), has granted its in-principle approval of the first stage for the diversion of the forest land effected in the Suliyari Coal Block Project.

Vide its reference letter No. (2) of the Principal Chief Forest Conservator (Department Land Management), the NPV amount of Rs. 20,81,917/- has been demanded in compliance of the term No. A. (iii) as laid down in the first stage in principal approval letter dated 15.12.2020 of the Government of India. The NPV amount of Rs. 20,81,917/- has

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been deposited online in the CAMPA account. The receipt of the acknowledgment of the deposited amount is enclosed as Enclosure – III.

In compliance of para (3) of the referenced letter No. (2), it has been instructed to transfer the 270.845 hectare of non-forest land in favour of the Forest Department for the compensatory Afforestation. 259.239 hectare of the non forest land equivalent to the 259.239 hectare of forest land has been transferred for the compensatory afforestation as per the provisions of the Forest Conservation Act, 1980.

In compliance of para (4) of the referenced letter No. (2), 259.239 hectare of non-forest land in the village Harma, Jhaparwah, Dala, Rampurva, Bichi, Karaundia and Bagdari of the Chitrangi Tehsil of Singrauli District has been provided, whose details are mentioned in the following table: -

Sr. No.	Village's name	Tehsil	District	Area (in Hect.)
1	Harma	Chitrangi	Singrauli	60.10
2	Jhaparwah	Chitrangi	Singrauli	18.63
3	Dala	Chitrangi	Singrauli	28.659
4	Rampurwa	Chitrangi	Singrauli	27.54
5	Bichi	Chitrangi	Singrauli	42.00
6	Karaundia	Chitrangi	Singrauli	60.20
7	Bagdari	Chitrangi	Singrauli	22.11
			Total area	259.239

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In compliance of para No. 5 and 6 of the referenced letter No. (2), an amount of Rs. 10,92,86,451/- has been demanded for the afforestation by preparing the plan for the compensatory afforestation. In compliance of para No. (6) of the demand letter, an amount of Rs. 9,93,51,319/- has been deposited online with the CAMPA Account. (Acknowledgment receipt is enclosed as Enclosure – III). An amount of Rs. 63,64,710/- towards the supervision fee has been paid vide the DD No. 500770 dated 12.01.2021 in favour of the Joint Director, Sanjay Tiger Reserve, Sidhi and an amount of Rs. 35,70,422/- has been paid vide the DD No. 500771 dated 12.01.2021 in favour of Forest Division Singrauli. Photocopies of the letter and DD are enclosed herewith as Enclosure XXIV and Enclosure XXV respectively.

In compliance of para No. (7) of the referenced letter No. (2), the non-forest land in the village Harma, Jhaparwah, Dala, Rampurva, Bichi, Karaundia and Bagdari of the Chitrangi Tehsil of Sidhi District has been transferred in favour of the Forest Department. The order dated 15th March

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2021 of the collector Singrauli is enclosed as Enclosure –IV for ready reference.

In compliance of para No. (9) of the referenced letter No. (2), by enclosing the compliance report of all the 28 terms as laid down in the first stage in principle approval letter (referenced letter No. (1)) of the Government of India, in the tabular form, the proposal is sent herewith for the further course of action: -

Sl.	Conditions	Compliance Status
I	The State Government shall provide revised kml/shape files of compensatory Afforestation patches;	It is enclosed as Enclosure-I as Soft Copy CD of KML File.
II	Undertaking by the concerned District Collector to make Compensatory Afforestation patches free from encumbrances at the time of initiation of afforestation activity shall be ensured by the State Government;	It is enclosed as Affidavit of Collector of Singrauli District Enclosure-II.
III	The User Agency shall transfer online, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines	An amount of Rs. 20,81,68,917/- of NPV has been paid online through the online portal with the account No. 236805500145 under the CAMPA head/

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	issued by this Ministry vide its letter No. 5-3/2007- FC dated 05.02.2009. The requisite funds shall be transferred through online portal into Ad hoc CAMPA account of the State Concerned;	column on 12.01.2021. A copy of its receipt of enclosed as Enclosure – III.
IV	The identified non-forest land for raising compensatory afforestation shall be transferred and mutated in the name of forest department and notified as RF/ PF prior to Stage II approval;	The Non forest land admeasuring 259.239 hectare in the District Singauli, Tehsil Chitrangi has been transferred and mutated in favour of the Forest Department. A copy of the order dated 15 th March 2021 of the Collector Singrauli is annexed hereto and marked as Enclosure – IV for ready reference.
V	The land identified for the purpose of CA shall be clearly depicted on a survey of India topo sheet of 1:50,000 scale;	The non forest land proposed for the compensate afforestation/ plantation has been shown on the topo sheet, which is enclosed herewith as Enclosure-V.

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VI	The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;	An amount of Rs. 9,93,51,319/- has been paid on 12.01.2021 with the account No. 23680550014 5 with the CAMPA account. A copy of its receipt is enclosed as Enclosure - III.
VII	All the funds received from the user agency under the project shall be transferred/ deposited in CAMPA account only through e-portal (https://parivesh.nic.in/). Amount deposited through other mode will not be accepted as compliance of the Stage - I clearance;	As per the instructions, the entire payment has been paid with the CAMPA account. The receipt of its acknowledgment is enclosed as Enclosure - III.
VIII	The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/)	The compliance report has been uploaded in the e-portal.
IX	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate along - with requisite annexures from the concerned district collector;	The certificate of the Collector Singrauli along with all the enclosures in the prescribed format for the compliance of the Forest

		Right Act, 2006, are enclosed as Enclosure - VI.
X	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017/ FC dated 28.03.2019	In valid.
B		
I	Legal Status of the diverted forest land shall remain unchanged;	Affidavit is enclosed as Enclosure-VII.
II	Forest land will be handed over only after required non-forest land in the project is obtained by the user agency;	Affidavit is enclosed as Enclosure-VIII.
III.	Compensatory Afforestation shall be raised over equal identified non - forest land (NFL) within three years from the date of Stage II approval and maintained thereafter by the State Forest Department at the cost of the user agency and at least 1000 plants per hectare shall be planted over identified non-forest land. If it is not possible to plant so many saplings in the area identified for	Affidavit is enclosed as Enclosure-IX.

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	CA, the balance saplings will be planted in any other forests as per prescriptions of approved working plan with provision for ten years on subsequent maintenance;	
IV	At the time of payment of Net Present Value (NPV) at the then prevailing rate, the user agency shall furnish an undertaking to pay the additional amount of NPV. If so determined, as per the final decision of the Hon'ble Supreme Court of India;	Affidavit is enclosed as Enclosure-X.
V	Fencing, protection and regeneration of the safety zone area (7.5 meters strip shall be kept within the mining lease boundary and area of the safety zone shall be part of the total area of mining lease) shall be done at the project cost within three years and maintained thereafter as per approved working plan of the State Govt. ;	Affidavit is enclosed as Enclosure-XI.
VI	User Agency either himself or through the State Forest Department shall undertake afforestation on degraded forest land, at project cost, one and half time in extent to the area used for safety zone.	Affidavit is enclosed as Enclosure-XII.
VII	Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease granted under the Mines and Minerals (Development and	Affidavit is enclosed as Enclosure-XIII.

	Regulation) Act, 1957, as amended and the Rules framed thereunder;	
VIII	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986. If required ;	Affidavit is enclosed as Enclosure- XIV.
IX	No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.	Affidavit is enclosed as Enclosure- XV.
X.	The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates	Affidavit is enclosed as Enclosure- XVI.
XI	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government.	Affidavit is enclosed as Enclosure- XVII.
XII	No damage to the flora and fauna of the adjoining area shall be caused.	Affidavit is enclosed as Enclosure- XVIII.
XIII	The layout plan of the mining plan/ proposal shall not be changed	Affidavit is enclosed as

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	without the prior approval of the Central Government.	Enclosure-XIX.
XIV	The concerned Divisional Forest officer will monitor and taken necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;	It will be conducted by the Forest Officer, Singrauli. Affidavit is enclosed as Enclosure-XXVI.
XV	The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.	Affidavit is enclosed as Enclosure-XX.
XVI	The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being	Affidavit is enclosed as Enclosure-XXI.

	executed by the User Agency, the Nodal Officer or the concerned Dy. Director General (Central) may direct that the mining activities shall remain suspended till such time, reclamation activities are satisfactorily executed.	
XVII	The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Integrated Regional Office and this Ministry by the end of March every year regularly.	Affidavit is enclosed as Enclosure-XXII.
XVIII	The user agency shall comply all the provisions of all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order(s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.	Affidavit is enclosed as Enclosure-XXIII.

Thus, you are requested to kindly grant your recommendation for the approval of the second stage of the diversion proposal of the 259.239 hectare of the Suliyari Coal Block.

The proposal in 5 copies is sent.

Sd/- (Authorised Officer)

Andhra Pradesh Mineral Development Corporation
Limited

Copy to:

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1. Additional Principal Chief Forest Conservator (Land Management), Madhya Pradesh, Bhopal – sent for the information and necessary.
2. Chief Forest Conservator, Reewa Circle, Reewa (Madhya Pradesh) – sent for information and necessary action.

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Ref. No. 1

File No. 8-02/2020-FC

Government of India
Ministry of Environment, Forest and Climate
Change
(Forest Conservation Division)
Indira Paryavaran Bhawan
Aliganj, Jorbagh Road,
New Delhi – 110 003

Dated: 15th December 2020

To,
The Principal Secretary (Forests)

Department of Forests & Environment,
Government of Madhya Pradesh,
Bhopal

Subject: Proposal for diversion of 259.239 ha. of forest land (226.349 ha. forest land in compartment No. RF – 338, RF – 358, 359 & PF – 315 + 32.89 ha. of Revenue forest land = 259.239 ha.) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s. Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrauli District, Madhya Pradesh State (Online proposal No. FP/ MP/ MIN/ 28619/ 2017).

Madam/ Sir,

I am directed to refer to the Addl. Principal Chief Conservator of Forests (Land Management) and Nodal Officer, Forest (Conservation) Act, 1980,

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State Government of Madhya Pradesh's letter No. F-1/ FP/ MP/ MIN/ 28619/ 2017/ 375 dated 25th January, 2020 on the above mentioned subject, seeking prior approval of Central Government under section – 2 (ii) of the Forest (Conservation) Act 1980, and to say that the said proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section – 3 of the aforesaid Act.

2. After careful consideration of the proposal of the State Government of Madhya Pradesh and on the basis of the recommendations of the Forest Advisory Committee, the Central Government hereby agrees to accord In principle approval/ State – I Clearance under the Forest (Conservation) Act, 1980 for diversion of 259.239 ha. of forest land (226.349 ha. forest land in compartment No. RF-338, RF – 358, 359 & PF – 315 + 32.89 ha. of Revenue forest land = 259.239 ha.) for Suliyari Open Cast Coal Mining in Sngrouli District in favour of /s. The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrauli District, Madhya Pradesh State, subject to the following conditions: -

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A. Conditions which need to be complied prior to handing over of forest land by the State Forest Department and compliance is to be submitted prior to Stage – II approval: -

- i. The State Government shall provide revised kml/ shape files of Compensatory Afforestation patches;
- ii. Undertaking by the concerned District Collector to make Compensatory Afforestation patches free from encumbrances at the time of initiation of afforestation activity shall be ensured by the State Government;
- iii. The User Agency shall transfer online, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/ 1995 and the guidelines issued by this Ministry vide its letter No. 5-3/ 2007-FC dated 05.02.2009. The requisite funds shall be transferred

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through online portal into Ad-hoc CAMPA account of the State concerned;

- iv. The identified non forest land for raising compensatory afforestation shall be transferred and mutated in the name of forest department and notified as RF/ PF prior to Stage II approval;
- v. The land identified for the purpose of CA shall be clearly depicted on a Survey of India topo sheet of 1:50,000 scale;
- vi. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned state through online portal. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;

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- vii. All the funds received from the user agency under the project shall be transferred/ deposited in CAMPA account only through e-portal (<https://parivesh.nic.in>). Among deposited through other mode will not be accepted as compliance of the Stage – I clearance.
- viii. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in>);
- ix. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate along with requisite annexures from the concerned District Collector;
- x. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/ 2017-FC dated 28.03.2019;

B. Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted and compliance is to be submitted prior to Stage – II approval.

- i. Legal status of the diverted forest land shall remain unchanged;
- ii. Forest land will be handed over only after required non forest land in the project is obtained by the user agency;
- iii. Compensatory Afforestation shall be raised over equal identified non – forest land (NFL) land within three years from the date of Stage – II approval and maintained thereafter by the State Forest Department at the cost of the User Agency and at least 1000 plants per hectare shall be planted over identified

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non forest land. If it is not possible to plant so many saplings in the area identified for CA, the balance saplings will be planted in any other forests as per prescriptions of approved working plan with provision for ten years on subsequent maintenance;

- iv. At the time of payment of the Net Present Value (NPA) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined as per the final decision of the Hon'ble Supreme Court of India;
- v. Fencing protection and regeneration of the safety zone area (7.5 meters strip shall be kept within the mining lease boundary and area of the safety zone shall be part of the total area of mining lease) shall be done at the project cost within

- three years and maintained thereafter as per approved working plan of the State Govt.;
- vi. User agency either himself or through the State Forest Department shall undertake on degraded forest land, at project cost, one and half time in extent to the area used for safety zone;
- vii. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed thereune;
- viii. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;

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- ix. No labor camp shall be established on the forest land and the user agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- x. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates;
- xi. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

- xii. No damage to the flora and fauna of the adjoining area shall be caused;
- xiii. The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government;
- xiv. the concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;
- xv. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;

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xvi. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concerned Dy. Director General (Central) may direct that the mining activities shall remain suspended till such time,

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reclamation activities area
satisfactorily executed;

xvii. The user agency shall submit the annual self compliance report in respect of the above stated conditions to the State Government, concerned integrated regional office and to this ministry by the end of March every year regularly; and

xviii. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court order(s) and NGT Order(s) pertaining to this project, if any, for the time being in force, as applicable to the project.

After receipt of compliance on fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under section 2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

Yours faithfully,

As
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Sd/-
(Shrawan Kumar Verma)
Dy. Inspector General of Forests

Copy to: -

1. The Principal Chief Conservator of Forests
(HoFF), Government of Madhya Pradesh,
Bhopal
2. The Regional Officer (Central) Integrated
Regional Office (Western Zone), Bhopal
3. The Nodal Office (FCA) Forest Department,
Government of Madhya Pradesh, Bhopal
4. User Agency
5. Monitoring Cell, FC Division, MoEF & CC,
New Delhi for uploading.

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**OFFICE OF THE PRINCIPAL CHIEF FOREST
CONSERVATOR (LAND MANAGEMENT),
SATPURA BHAWAN, MADHYA PRADESH,
BHOPAL**

No./F-1/FP/MP/MIN/28619/2017/

Bhopal, dated:

To,
Forest Division Office,
(General) Forest Division Singrauli,
Madhya Pradesh

Subject: With regard to giving the area of land admeasuring 226.349 hectare forest land of the Cell No. RF 338, 358, 359 and PF 315 of the Forest Range East Sarai of the forest division Singrauli and the area of 32.89 hectare revenue forest land of the different khasras of Tehsil Sarai, totaling to 259.239 hectare of forest and revenue forest land to M/s. The Andhra Pradesh Minerals Development Corporation Limited Suliyari Coal Mine Project for the Suliyari open cast coal mining.

Ref.: Letter No. 8-02/ 2020-FC dated 15.12.2020 of the Government of India, Ministry of Environment, Forest and Climate Change, New Delhi

Vide the referenced letter of the Government of India, Ministry of Environment, Forest and Climate Change, New Delhi, the first stage in principle approval of the project has been granted.

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2. By enclosing the in principle approval letter dated 15.12.2020 of the Government of India, this is to inform you that by issuing the demand notice of Rs. 20,81,68,917/- towards the NPV amount to the Applicant Institute, kindly online deposit the same with the CAMPA account of the Government of India in compliance of the term No. A. (iii) of the letter.
3. The Non Forest Land is to be obtained from the Applicant institute as per the following: -

Sr. No.	Village's name	Area of the non forest land proposed for the compensatory afforestation (in Hectare)	Area of the non forest land on making the changes as per the instructions given in the meeting of FAC
1	Harma	46.17	44.00
2	Jhaparwah	60.105	60.105
3	Dala	61.7	61.7
4	Rampurwa	29.4	29.4
5	Bichi	31.01	31.01
6	Karaundia	21.43	19.63
7	Bagdari	25.00	25.00
		274.815	270.845

4. Thus, the aforesaid area of 270.845 hectare of the non-forest land be obtained from the Applicant Institute.

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In this project, the following plans of the compensatory afforestation has been prepared by you: -

S r. N o.	Fore st Div.' s name	Villag e's name	Are a (in hect .)	Approved amount		Total
				Afforest ation amount	Amoun t of the superv ision amt.	
1	Sanj ay	Harma	46.1 7	134717 00	13471 70	14818 870
2	Tiger Rese rve, Sidhi	Jhapa rwah	60.1 05	174900 00	17490 00	19239 000
3	Singr auli	Dala	61.7	232124 82	23212 48	25533 730
4	Sanj ay	Ramp urwa	29.4	112343 00	11234 30	12357 730
5	Tiger	Pichi	31.0 1	119075 00	11907 50	13098 250
6	Rese rve, Sidhi	Karau ndia	19.6 3	954360 0	95436 0	10497 960
7	Singr auli	Bagda ri	25.0 0	124917 37	12491 74	13740 911
		Grand Total	274 815	993513 19	99351 32	10928 6451

8. A demand notice/ letter be issued to the applicant institute for online depositing an amount of Rs. 9,93,51,319/- through the web portal with the CAMPA account of the Government of India for the plantation/ afforestation and a separate demand notice be

issued to the Applicant institute for making the payment of an amount of Rs. 63,64,710/- with the account of Joint Director, Sanjay Tiger Reserve Sidhi towards the supervision fee and an amount of Rs. 35,70,422/- with the Forest Division Singrauli separately through the DD.

7. The transfer and mutation of the non forest land be made in favour of the forest department.
8. By preparing the format of the Notification of reserving/ conserving the aforesaid Non Forest Land in the name of Forest Department, it be sent to the Additional Principal Chief Forest Conservator (Forest Land Record) Branch Bhopal.
9. By obtaining the term wise compliance report of the terms laid down in the in principle approval letter of the Government of India, in the tabular form along with the necessary records, two copies be sent to this office so that the compliance report be sent to the Government of India.

Encl.: As above

Sd/-

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(Sunil Aggarwal)
Additional Principle Chief Forest Conservator
(Land Management)
Madhya Pradesh, Bhopal

Ref. No./F-1/FP/MP/MIN/28619/2017/4315

Bhopal, dated: 17.12.2020

Copy to: -

1. Chief Forest Conservator, Reewa Circle,
Reewa, Madhya Pradesh
2. Field Operator, Sanjay Tiger Reserve Sidhi,
Madhya Pradesh
3. M/s. Executive Director, The Andhra
Pradesh Minerals Development Corporation
Limited, Kunnoor, Vijaywada, Andhra
Pradesh

Copy of the referenced letter of the Government of
India is sent for the further course of action.

Encl.: As above

Sd/-
Additional Principal Chief Forest Conservator
(Land Management)
Madhya Pradesh,
Bhopal

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**OFFICE OF THE FOREST DIVISION OFFICER,
FOREST DIVISION SINGRAULI (MADHYA
PRADESH)**

Majan More, near Jila Panchayat

Right to Information

No./M.Ch./6180 Singrauli, dated: 22.12.20

To,

Executive Director

The Andhra Pradesh Minerals Development
Corporation Konnoor,

Vijaywada, Andhra Pradesh

Subject: Proposal of the forest land diversion of the

M/s. The Andhra Pradesh Minerals
Development Corporation Limited – of the
Coal mining with the Suliyari Open Cast
System in the forest and revenue forest
land admeasuring 226.349 hectare forest
land of the Cell No. RF 338, 358, 359 and
PF 315 of the Forest Range East Sarai of
the forest division Singrauli and the area
of 32.89 hectare revenue forest land of the
different khasras of Tehsil Sarai, totaling
to 259.239 hectare of forest and revenue
forest land

Ref.:

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- (i) Letter No. 8-02/2020-FC dated 15.12.2020 of the Government of India, Environment, Forest and Climate Change Minister, Bhopal
- (ii) Letter No./F-1/FP/MP/Min/ 28619/ 2017/ 4314 Bhopal, dated 17.12.2020 and letter No./F-1/ FP/ MP/Min/ 28619/ 2017/ 4330 Bhopal dated 18.12.2020 of the Additional Principal Chief Forest Conservator (Land Management) Madhya Pradesh, Bhopal

Vide the aforesaid referenced letter (i) of the Government of India, the first stage in principal approval has been conditionally approved in the proposal for the diversion of the proposed forest land admeasuring to 259.239 hectare of the Forest Division Singrauli under the Forest (Conversation) Act, 1980 for the coal mining by the APMDC Suliyari Coal Mine Project, wherein the forest land in compartment No. RF-338, 359 & PF – 315 ha of east Sarai and the revenue forest land admeasuring to 32.89 hectare, totaling to the Forest Land = 259.239 ha. is being affected.

2. The detail of the amount of NVP, compensatory afforestation and the wild life as per the conditional approval of the first stage in principal, is as under:

S r. N o.	Para Name	Area (in hec.)	Amount to be deposited in the CAMPA acc.	Amount of the supervision amount	Total amount
1	2	3	4	5	6
1.	Net Present Value	259.239	208168917.00	-	208168917.00
2.	Compensatory Afforestation	270.845 = (Singrauli 86.7) + (Sanjay Tiger Reserve Sidhi 184.145)	99351319.00	Forest Division Singrauli 3570422.00 Sanjay Tiger Reserve Sidhi 6364710.00	109286451.00
3.	Wild Life Conservation Plan	1298.00	35450000.00	-	35450000.00
Total: -			662020236.00	9935132.00	671955368.00

3. Out of an amount of Rs. 20,81,68,917/- (Rs. Twenty Crores Eighty one lacs sixty eight thousand nine hundred and seventeen only) towards the NPV, amount of Rs. 10,92,86,451/- (Rs. Ten Crores Ninety Two Crores Eighty Six Thousand Four Hundred and Fifty One only) towards the compensatory afforestation, and an amount

of Rs. 35,45,00,000/- (Rs. Thirty Five Crores Forty Five Lacs only) towards the Wild Life Conservation Plan, totaling to Rs. 67,19,55,368/- (Rs. Sixty Eight Crores Nineteen Lacs Fifty Five Thousand Three Hundred and Sixty Eight only), by depositing an amount of Rs. 66,20,20,236/- (Rs. Sixty Six crores Twenty lacs Twenty Thousand Two Hundred and Thirty Six only) with the CAMPA Account through the website of Government of India, a copy of the challan and the UTR be deposited to this office and by making the DD for an amount of Rs. 35,70,422/- (Rs. Thirty Five Lacs Seventy Thousand Four Hundred Twenty Two Only) in the name of Forest Division Officer, Singrauli, it be presented towards the supervision fee and by making the DD for an amount of Rs. 63,64,710/- (Rs. Sixty Three Lacs Sixty Four Thousand Seven Hundred Ten Only) in the name of Joint Director, Sanjay Tiger Reserve Sidhi, it be presented towards the supervision fee, the same be submitted/ presented before the Joint

Director, Sanjay Tiger Reserve Sidhi and to this office.

4. Also, the compliance report of all the terms laid down in the first stage in principle approval along with the 4 copies of the undertaking be sent in the tabular form so that the compliance report be sent to the higher office.

Sd/-
(Vijay Singh)
Forest Division Officer
Forest Division Singrauli

Ref. No./M.Ch./6181

Singrauli, dated: 22.12.20

Copy to: -

1. Additional Principal Chief Forest Conservator (Land Management), Madhya Pradesh, Satpura Bhawan, Bhopal, Madhya Pradesh – sent for information
2. Chief Forest Conservator, Reewa Circle, Reewa – sent for information

Sd/-
Forest Division Officer
Forest Division Singrauli

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**OFFICE OF COLLECTOR, DISTRICT SINGRAULI
(MADHYA PRADESH)**

Singrauli, dated: 18th March, 2021

UNDERTAKING

No. 35/ Pr./2021, vide the order dated 15.03.2021 of the Court of Collector, Singrauli, a total area of 259.239 hectare of the nazul lands as listed hereinbelow of the Tehsil Chitrangi, District Singrauli has been transferred to the Govrnment of Madhya Pradesh, Department of Forest in lieu of the 259.239 hectare of forest land effect from the Suliyari Coal Mine, District Singrauli allotted by the Government of India, Ministry of Coal to the Andhra Pradesh Mineral Development Corporation (APMDC).

SCHEDULE

Tehsil	Village	Area of the transferred nazul lands (in hectare)
Chitrangi	Jhaparhawa	60.100
	Karaundiya	18.630
	Rampurba	28.659
	Bichi	27.540
	Harma	42.000
	Dala	60.200
	Bagdari	22.110
	Total	259.239

2. By releasing the possession of the transferred lands from the entire encroachments/ encumbrances prior to the plantation for the

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compensatory afforestation as per the above,
the same will be handed over to the Department
of Forest, Government of Madhya Pradesh.

Sd/-
Collector
District Singrauli
(Madhya Pradesh)

Ref. No. 36/ Pr./ 2021

Singrauli, dated: 18th March 2021

Copy to: -

Project Manager, APADC Suliyari Coal Project,
District Singrauli – for information and necessary
action in reference of its letter No. APMDC/ Coal/
SUL/ LA/ 2020-21/ 66 dated 16.03.2021

Sd/-
Collector
District Singrauli
(Madhya Pradesh)

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No. J-11015/35/2018-IA.II (M)

ANNEXURE-E11

Government of India

Ministry of Environment, Forest and Climate Change

Impact Assessment Division

Indira Paryavaran Bhawan,

Jorbagh Road, N Delhi – 3

Email: lk.bokolia@nic.in Tel: 01124695363

Dated: 12th April, 2021

To

The Executive Director

M/s The Andhra Pradesh Mineral Development Corporation Limited

295/1D, 100 Feet Tadigadapa to Anikepadu Road,

Kanur, Vijayawada- 521137 (Andhra Pradesh)

Email: info@apmdc.ap.gov.in; anantaneni.l@gmail.com

Sub: Suliyari Coal Mining Project of 5.0 MTPA of M/s Andhra Pradesh Mineral Development Corporation Limited in mine lease area of 1298 ha located in Singrauli Coalfields, Tehsil Sarai, District Singrauli (Madhya Pradesh) –For Environmental Clearance – reg.

Sir,

This has reference to your online proposal No. IA/MP/CMIN/73904/2018 dated 6th April, 2020, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 for Suliyari Coal Mining Project of 5.0 MTPA of M/s Andhra Pradesh Mineral Development Corporation Limited in mine lease area of 1298 ha located in Singrauli Coalfields, Tehsil Sarai, District Singrauli (Madhya Pradesh).

2. The project/activity is covered under category 'A' of item 1(a) 'Mining of Minerals' the Schedule to the EIA Notification, 2006

3. The proposal was considered by the sectoral Expert Appraisal Committee (EAC) in its 51st meeting held on 5th December, 2019, 54th EAC held on 17th April, 2020 and 56th EAC meeting held on 20th June, 2020. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under: -

(i) The project area is covered under Survey of India Topo Sheet No. 64 I/5 and is bounded by the geographical coordinates ranging from latitudes 23°55'30.23"N to 23°58'17.12"N and longitudes 82°18'46.09"E to 82°20'51.08"E.

(ii) Coal linkage of the project is proposed for sale of coal to be used by end use plants (viz. Thermal Power plants).

(iii) Joint venture cartel - Not Applicable

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- (iv) Project does not fall in the Critically Polluted Area (CPA), where the MoEF&CC's vide its OM dated 13th January, 2010 has imposed moratorium on grant of environment clearance.
- (v) Employment generation: employment to 1157 persons will be provided from the project.
- (vi) The project is reported to be beneficial in terms of the following: (a) Employment generation (b) Revenue generation to the Govt. (c) Meet the rising demand of coal for power generation (d) Peripheral development, CSR and CER activities
- (vii) Total mining lease area as per block allotment is 1298 ha. Mining Plan (Including Progressive Mine Closure Plan) has been approved by the Ministry of Coal on 08.07.2019.
- (viii) The land usage pattern of the project is as follows:

Pre-mining land use details**(Area in Ha)**

S. No.	Land Use	Within ML Area	Outside ML Area	Total
1	Agricultural Land	251.860	-	251.860
2	Forest Land	259.239	-	259.239
3	Wasteland	396.720	-	396.720
4	Grazing Land	0.000	-	0.000
5	Surface Water Bodies	46.060	-	46.060
6	Settlements	51.990	-	51.990
7	Others (Barren Tenancy Land)	292.131	-	292.131
	Old Excavation Area (East Quarry)	-	-	-
	Old Excavation Area (West Quarry)	-	-	-
	Old OB Dumps	-	-	-
	Roads & Mine Infrastructure	-	-	-
	R & R Colony (proposed)	-	118.500	118.500
	Staff Colony (proposed)	-	5.000	5.000
	Green Belt	-	-	-
	Balance Area	-	-	-
	Total Project Area =	1298.000	123.500	1421.500

Post Mining

S. No.	Land use	Land use (ha)				Total
		Plantation	Water Body	Public Use	Undisturbed	
1	External OB Dump	-	-	-	-	0
2	Top Soil Dump	-	-	-	-	0
3	Excavation	-	-	-	-	
	Void	13.778	160.070	-	-	173.848

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	Backfilled area	638.209	107.979	251.860	-	998.048
4	Roads	-	-	23.069	-	23.069
5	Built-up Area	-	-	0.697	-	0.697
6	Green Belt	-	-	-	-	0.000
7	Undisturbed Area	52.643	-	-	-	102.338
8	Safety Zone / Rationalization Area	-	-	-	-	78.864
9	Diversion / Below River / Nala / Canal	-	23.474	-	-	23.474
10	Water Body	-	-	-	-	268.049
11	Staff Colony	-	-	-	-	
	Total Area	704.63	291.523	301.847	0	1298

(ix) Total geological reserve reported in the mine lease area is 142.36 MT with 113.08 MT mineable reserve. Out of total mineable reserve of 113.08 MT, 107.43 MT are available for extraction. Percent of extraction is 95%.

(x) 13 seams with thickness ranging from 0.5 m – 5.82 m are workable. Grade of coal is G7, stripping ratio 7.29 m³ per tonne of coal, while gradient is 1 to 5°.

(xi) Method of mining operations envisages by Open cast (Surface miner for coal extraction) method

(xii) Life of mine is 22 years.

(xiii) The project has 1 (temporary) external OB dump in an area of 59.56 ha with 74 m height and 146.59 Mm³ of OB. The only external OB Dump shall be re-handled and backfilled during 6th to 11th year of mining. The OB from the current mining operations shall be backfilled from 4th year onwards. 1 internal OB (backfilled area) in an area of 998.015 ha with 783.28 Mm³ of OB is envisaged in the project.

(xiv) Total quarry area is 1171.896 ha out of which backfilling will be done in 998.015 ha while final mine void will be created in an area of 173.881 ha with a depth of 170 m. Backfilled quarry area of (638.209 ha) and upper benches of mine void (13.778 ha) shall be reclaimed with plantation. Final mine void (160.070 ha) and lower benches of backfilled area (107.979 ha) will be converted to water body.

(xv) Transportation of coal has been proposed by road in mine pit head, from surface to siding by road and from siding by rail.

(xvi) Reclamation Plan in an area of 704.630 ha, comprising of 638.209 ha of backfilled area (internal dump). In addition to this, an area of 52.643 ha, included in the safety zone/rationalization area, has also been proposed for green belt development.

(xvii) 259.239 ha of forest land has been reported to be involved in the project. Application for diversion of forest for non-forestry purposes has been applied vide proposal no. FP/MP/MIN/28619/2017 dated 21.08.2017. Approval under the Forest (Conservation) Act, 1980

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for diversion of 259.239 ha of forest land for non-forestry purposes is under process. Stage – I FC proposal has been recommended by DFO, Singrauli to CCF, Rewa on 20.11.2019.

(xviii) No National Parks, Wildlife Sanctuaries and Eco-Sensitive Zones have been reported with 10 km boundary of the project except Sanjay Gandhi Tiger Reserve ESZ boundary wherein the project is at about 7.8 kms from ESZ boundary.

(xix) The ground water level has been reported to be varying between 9.76 m to 13.60 m during pre-monsoon and between 6.51 m to 9.41 m during post-monsoon. Total water requirement for the project is 3780 KLD (Avg.) & 4695 KLD (peak).

(xx) Application for obtaining the approval of the Central Ground Water Authority for dewater mine water for industrial usage has been submitted on 26th April, 2019.

(xxi) Public hearing for the project of 5 MTPA capacity in an area of 1298 ha was conducted on 30.08.2019 at Playground of Govt. High School, Majhailipath (core zone). Major issues raised in the public hearing include (1) Land Acquisition and R&R (2) Employment to locals (3) Plantation, Green belt development. (4) Compensatory Afforestation (5) Cons. of bio-diversity (6) Wildlife conservation (7) Air Pollution. Appropriate action to address the issues raised in the Public Hearing is proposed to be taken up.

(xxii) Hurdul nalla is flowing inside the boundary of lease. The nallah will be diverted in consultation with the Water Resource Department of the State Government.

(xxiii) No court cases, violation cases are pending against the project of the PP.

(xxiv) The project involves 1386 project affected families. R&R of the PAPs will be done as per LARR 2013.

(xxv) Total cost of the project is Rs. 85427 lakhs. Cost of production is Rs. 1650/- per tonne, CSR cost is Rs. 5 per tonne, R&R cost is Rs 150 crores (approx.). Environment Management Cost is Rs. 1.65 crores (capital) and 1.0 crore (recurring).

4. The proposal was considered by the sectoral Expert Appraisal Committee (EAC) in its 56th EAC meeting held on 30th June, 2020 & 9th meeting held on 26th February, 2021 and recommended for grant of Environment Clearance. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for Suliari Coal Mining Project of 5.0 MTPA of M/s Andhra Pradesh Mineral Development Corporation Limited in mine lease area of 1298 ha located in Singrauli Coalfields, Tehsil Sarai, District Singrauli (Madhya Pradesh) for life of the mine or 30 years whichever is earlier, under the provisions of Environment Impact Assessment Notification, 2006 and subsequent amendments/circulars thereto subject to the compliance of the following terms & conditions / specific conditions for environmental safeguards as stated below:-

- (i) The project proponent shall obtain Consent to Establish/Operate from the State Pollution Control Boards for the proposed peak capacity of 5 MTPA (Peak) prior to commencement of the increased production.
- (ii) Third party monitoring (by NEERI/CIMFR/IIT) for air quality shall be carried out at identified locations, both ambient and the process area, to arrive at impact of the proposed expansion. The results along with the recommendation shall be presented before the EAC to assess the efficacy and adequacy of pollution control measures.

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- (iii) No water from Hurdul Stream shall be used for any project activity
- (iv) Top soil should be stored separately at marked area.
- (v) Transportation of coal from Coal Handling Plant shall be through mechanized covered trucks for 5 years. No transportation by trucks after 5 years and proposed railway siding should be constructed without any delay.
- (vi) The State Pollution Control Board, while considering consent to operate for the project, shall ensure that with the proposed coal transportation by road, air quality would remain within the national ambient air quality standards
- (vii) To control the production of dust at source, the crusher and in-pit belt conveyors shall be provided with mist type sprinklers.
- (viii) Mitigating measures shall be undertaken to control dust and other fugitive emissions all along the roads by providing sufficient fixed type water sprinklers. Adequate corrective measures shall be undertaken to control dust emissions, which would include mechanized sweeping, water sprinkling/mist spraying on haul roads and loading sites, long range misting/fogging arrangement, wind barrier wall and vertical greenery system, green belt, dust suppression arrangement at loading and unloading points, etc.
- (ix) Continuous monitoring of occupational safety and other health hazards, and the corrective actions need to be ensured.
- (x) Persons of nearby villages shall be given training on livelihood and skill development to make them employable.
- (xi) Mechanism for treating stored mine water shall be developed to avoid any ground and surface water contamination
- (xii) Mining shall be carried out only by surface miners for the project and silo loading through in-pit conveyor should be installed to avoid road transportation in 5 years.
- (xiii) Efforts shall be made for utilizing alternate sources of surface water, abandoned mines or else whatsoever and thus minimizing the dependability on a single source.
- (xiv) The total industrial water demand (peak) in operation phase (@3135 m³/d) shall be met by utilizing treated mine discharge water. Additionally, ~60 m³/d of water discharged from vehicle washing area and pit head bath shall be re-used for dust suppression after settlement of solids and separation of oil and grease through oil and grease trap. Also, about 120 m³/d of treated water from the township shall be re-used for irrigation of green belt development
- (xv) Active OB Dump should not be kept barren/open and should be covered by temporary grass to avoid air born of particles
- (xvi) Project proponent to plant 150,000 nos. of native trees with broad leaves along the transportation route in three years to prevent the effect of air pollution. After completion of tree plantation, number of trees shall be duly endorsed from District Forest Officer.
- (xvii) Commitment made during public consultation process shall be adhere to. The proposed amount earmarked for CER activities shall be considered as part of Environment Management Plan, which shall be accomplished within period of 5 years”
- (xviii) Project Proponent shall obtain blasting permission from DGMS for conducting mining operation near villages and also explore deployment of rock breakers of suitable capacity in

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- the project to avoid blasting very near to villages. There shall be no damages caused to habitation/structures due to blasting activity.
- (xix) The Project Proponent shall comply with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors. State Government shall ensure that the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department in strict compliance of judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
- (xx) Project Proponent shall obtain the necessary prior permission from the Central Ground Water Authority (CGWA) in case of intersecting the Ground water table. The intersecting ground water table can only be commencing after conducting detailed hydrogeological study and necessary permission from the CGWA. The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry, CGWA and State Pollution Control Board.
- (xxi) Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of National Institute for ensuring good occupational environment for mine workers shall be implemented; The prevention measure for burns, malaria and provision of anti-snake venom including all other paramedical safeguards may be ensured before initiating the mining activities.
- (xxii) Project Proponent shall follow the mitigation measures provided in Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- (xxiii) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- (xxiv) The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna shall be implemented in consultation with the State Forest and Wildlife Department. A copy of action plan shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office.
- (xxv) Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing

- mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEFCC.
- (xxvi) The Project Proponent shall undertake the plantation in peripheral zone as given in the EIA/EMP report with at least 90% survival rate and complete the entire plantation within 3 years from the date of start of mining operations.
- (xxvii) PP shall submit water bodies Conservation Plan and also PP shall take care of downstream town/villages for water supply. Study the impact of embankment along river and propose mitigation measures bearing in mind that no villages shall be flooded due to embankment.
- (xxviii) Project Proponent shall leave 50 m-60 m barrier blasting permission from DGMS for conducting mining operation from the diverted stream and do plantation along both sides of stream.
- (xxix) PP shall be monitoring inlet and outlet of diverted stream with respect to quality and quantity (Digital flow meter to check the volumetric flow rate) quarterly and submits its report to SPCB and Ministry's Regional Office.
- (xxx) PP shall maintain the diverted stream and accordingly maintenance schedule should be submitted to State Pollution Control Board.
- (xxxi) PP shall plant 200 ha of Sal trees(only) and create a nursery of 5 ha to distribute the species freely in the region for redevelopment of Sal forest in the region.
- (xxxii) Prior green belt of at least 10-20 m width shall be developed in more than 40% of the total project area, mainly along the plant/mine periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the the CPCB guidelines in consultation with the State Forest Department.
- (xxxiii) In addition, the project proponent shall develop greenbelt outside the plant premises such as avenue plantation, plantation in vacant areas, social forestry etc.
- (xxxiv) Monitoring of compliance of EC conditions may be submitted with third party audit every year.
- (xxxv) Seasonal River water quality monitoring to be conducted except non-monsoon season for the drinking water parameter including BOD, COD, TSS and data so generated to be provided to SPCB through web portal and respective RO, MoEF&CC in the six monthly compliance.
- (xxxvi) Peripheral Green belt development inside R&R colony and Project Township shall be developed. Only 60t dumper for coal transportation to reduce number of trucks and 100t/150t dumper for OB handling shall be used till the development of railway siding (5 years).
- (xxxvii) Ultra-Sonic Flow Meter shall be installed for measuring of quantity of effluent in ETP and STP. Continuous online monitoring system (24 x7) shall be installed for measuring effluent quality and same shall be connected to SPCB website

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4.1 The grant of environmental clearance is further subject to compliance of the Standard EC conditions as under:

(a) Statutory compliance

(i) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.

(ii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.

(iii) The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan/Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).

(iv) The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.

(v) The project proponent shall obtain the necessary permission from the Central Ground Water Authority.

(vi) Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.

(b) Air quality monitoring and preservation

(i) Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.

(ii) The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.

(iii) Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gun etc shall be carried out in critical areas prone to air pollution (with higher values of PM₁₀/PM_{2.5}) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall

be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.

(iv) The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.

(v) Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.

(vi) Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.

(vii) Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.

(c) Water quality monitoring and preservation

(i) The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.

(ii) The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-1A.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.

(iii) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.

(iv) Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.

(v) Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.

(vi) Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be

properly consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use. Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacent field/habitation/water bodies.

(vii) Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (standards).

(viii) Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Adequate ETP /STP needs to be provided.

(ix) The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.

(x) The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc, shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.

(xi) The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 km. A rivarine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

(d) Noise and Vibration monitoring and prevention

(i) Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.

(ii) Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.

217

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(iii) The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

(e) Mining Plan

(i) Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.

(ii) Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).

(iii) No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.

(iv) Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

(f) Land reclamation

(i) Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).

(ii) The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.

(iii) The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/"post mining" land-use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MOEFCC/RO.

(iv) Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.

(v) Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent

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erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.

(vi) The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

(g) Green Belt

(i) The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/fauna, if any, spotted/reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wildlife Department.

(ii) Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.

(h) Public hearing and Human health issues

(i) Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & it's RO on six-monthly basis.

(ii) The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.

(iii) Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.

(iv) Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.

(v) The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on

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habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.

(i) Corporate Environment Responsibility

(i) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.

(ii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

(iii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

(iv) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

(j) Miscellaneous

(i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

(ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

(iii) The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

(iv) The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.

(v) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

43

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- (vi) The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
- (vii) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- (viii) The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
- (ix) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- (x) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- (xi) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.
- (xii) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (xiii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- (xiv) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- (xv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- (xvi) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

5. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.

6. The proponent shall obtain all necessary clearances/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may

stipulate any further condition for environmental protection.

7. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

8. The coal company/project proponent shall be liable to pay the compensation against the illegal mining, if any, and as raised by the respective State Governments at any point of time, in terms of the orders dated 2nd August, 2017 of Hon'ble Supreme Court in WP (Civil) No.114/2014 in the matter of 'Common Cause Vs Union of India & others.

9. The concerned State Government shall ensure no mining operations to commence till the entire compensation for illegal mining, if any, is paid by the project proponent through their respective Department of Mining & Geology, in strict compliance of the judgment of Hon'ble Supreme Court.

10. This environmental clearance shall not be operational till such time the project proponent complies with the above said judgment of Hon'ble Supreme Court, as applicable, and other statutory requirements.



(Lalit Bokolia)
Director

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The APCCF, MOEF&CC, Regional Office (EZ), E-5 Arera Colony, Bhopal - 462 016
3. The Secretary, Department of Environment & Forests, Government of Madhya Pradesh, Secretariat, Bhopal
4. The Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
5. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
6. The Chairman, Madhya Pradesh State Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462 016
7. The District Collector, Singrauli, Government of Madhya Pradesh
8. Monitoring File/Guard File/Record File
9. PARIVESH Portal



(Lalit Bokolia)
Director

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ANNEXURE-R12

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Jor Bag Road, Aliganj,
New Delhi - 110003.

Dated: 15th June, 2021

To,
The Principal Secretary (Forests),
Department of Forest and Environment,
Government of Madhya Pradesh,
Bhopal.

Subject: Proposal for diversion of 259.239 ha. of forest land (226.349 ha. forest land in compartment No. RF-338, RF-358, 359 & PF-315 + 32.89 ha. of Revenue forest land=259.239 ha.) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrauli District, Madhya Pradesh State (Online proposal No. FP/MP/MIN/28619/2017) – regarding.

Madam/ Sir,

I am directed to refer to Addl. Principal Chief conservator of Forests (Land Management) and Nodal Officer, Forest (Conservation) Act, 1980, State Government of Madhya Pradesh's letter No. F-1/FP/MP/MIN/28619/2017/375 dated 25th January, 2020 on the above mentioned subject, seeking prior approval of Central Government under Section-2 (ii) of the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted by the Central Government under Section-3 of the said Act, ***In-principle/Stage -I*** approval for the proposal was granted by this Ministry's letter of even number dated 15.12.2020 subject to fulfilment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the In-principle/Stage-I approval and has requested the Central Government to accord Final/Stage-II approval.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by Addl. Principal Chief Conservator of Forests (Land Management) and Nodal Officer, the Forest (Conservation) Act, 1980, Government of Madhya Pradesh vide their letters No. F-1/FP/MP/MIN/28619/2017/1147 dated 25.03.2021, letter No. F-1/FP/MP/MIN/28619/2017/1390 dated 22.04.2021 and letter No. F-1/FP/MP/MIN/28619/2017/1867 dated 14.06.2021 '**Final approval /Stage – II**' of the Central Government is hereby accorded under Section -2 (ii) of the Forest (Conservation) Act, 1980 for diversion

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of 259.239 ha. of forest land (226.349 ha. forest land in compartment No. RF-338, RF-358, 359 & PF-315 + 32.89 ha. of Revenue forest land=259.239 ha.) for Suliyari Open Cast Coal Mining in Singrouli District in favour of M/s The Andhra Pradesh Minerals Development Corporation Limited (APMDC), Singrauli District, Madhya Pradesh, subject to fulfilment of the following conditions:

A: Conditions which need to be complied prior to handing over of forest land to user agency by the State Govt.:

- i. The User Agency shall implement the R&R Plan as per the R&R Policy of State Government in consonance with National R&R Policy, Government of India before the commencement of the project work and implementation. The said R&R Plan will be monitored by the State Government/Regional Office of MoEF&CC along with indicators for monitoring and expected observable milestones;
- ii. The State Government shall ensure that all the compensations, as per the norms and rules of the State Government to the affected persons shall be paid prior to handing over of forest land to the User agency;
- iii. The State Government shall ensure that compliance of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been completed in accordance with the relevant Rules and Guidelines issued by the MoEF&CC in this regard, before handing over of forest land to the user agency;
- iv. The State Government shall ensure that proposed forest land i.e. 259.239 ha shall be handed over to the user agency only when the user agency has acquired the required non-forest land, if any, for the project;
- v. The State Government shall upload the KML files of the area under diversion and the accepted area for raising compensatory afforestation in the E-Green Watch portal of FSI, before handing over forest land to the user agency;

B: Conditions which need to be complied after handing over of forest land to the user agency by the State Govt.:

- i. Legal status of the diverted forest land shall remain unchanged;
- ii. Compensatory Afforestation shall be raised over equal identified non- forest land (NFL) land within three years from the date of Stage-II approval and maintained thereafter by the State Forest Department at the cost of the User Agency and at least 1000 plants per hectare shall be planted over identified non- forest land. If it is not possible to plant so many saplings in the area identified for CA, the balance saplings will be planted in any other forests as per prescriptions of approved working plan with provision for ten years subsequent maintenance;
- iii. The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- iv. The User Agency either itself or through the State Forest Department shall undertake

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- fencing, protection and regeneration of the safety zone area [7.5 meters strip shall be kept within the mining lease boundary and area of the safety zone shall be part of the total area of mining lease] shall be done at the project cost within three years and maintained thereafter as per approved working plan of the State Govt.;
- v. User agency either himself or through the State Forest Department shall undertake afforestation on degraded forest land, at project cost, one and half time in extent to the area used for safety zone;
- vi. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- vii. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;
- viii. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- ix. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates;
- x. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- xi. No damage to the flora and fauna of the adjoining area shall be caused;
- xii. The layout plan of the mining plan/proposal shall not be changed without the prior approval of the Central Government;
- xiii. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;
- xiv. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
- xv. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal

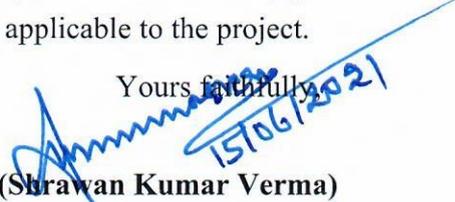
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Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Dy. Director General (Central) may direct that the mining activities shall remain suspended till such time, reclamation activities area satisfactorily executed;

- xvi. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Integrated Regional Office and to this Ministry by the end of March every year regularly;
- xvii. The Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the para 1.21 of comprehensive guidelines issued vide this Ministry F. No.5-2/2017-FC dated 28th March, 2019;
- xviii. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife shall be carried out by the State Government and User Agency; and
- xix. The State Government and User Agency shall ensure compliance of all conditions stipulated in the Stage-I approval letter dated 15.12.2020 for which undertakings have been obtained from the user agency and also the provisions of the all Acts, Rules, Regulations and Guidelines, relevant Hon'ble Court Order (S) and NGT Order (S), if any, pertaining to this project for the time being in force, as applicable to the project.

Yours faithfully,


(Shrawan Kumar Verma)

Dy. Inspector General of Forests

Copy to:

1. The P.C.C.F & HoFF, Department of Environment & Forest, Government of Madhya Pradesh, Bhopal.
2. The Regional Officer, Integrated Regional Office, MoEF&CC, Bhopal.
3. The Nodal Officer, FCA, Department of Environment & Forest, Government of Madhya Pradesh, Bhopal.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF & CC, New Delhi, for uploading on PARIVESH portal.

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प्रति,

ANNEXURE-R13

वन मंडल अधिकारी,
(सा.) वन मण्डल, सिंगरौली,
मध्यप्रदेश।

विषय:- वन मंडल सिंगरौली के वन परिक्षेत्र पूर्व सरई के कक्ष क्र. RF-338, 358, 359 & PF-315 के रकबा 226.349 हे. वनभूमि एवं तथा तहसील सरई के विभिन्न खसरो की 32.89 हे. राजस्व वनभूमि कुल 259.239 हे. वनभूमि सुलियारी ओपन कास्ट पद्धति से कोयला उत्खनन हेतु मेसर्स द आन्ध्र प्रदेश मिनरल्स डेवलपमेंट कार्पोरेशन लि. को उपयोग पर देने बाबत।

संदर्भ:- आपका पत्र क्र./मा.चि./2617 दिनांक 24/06/2021

—0—

विषयान्तर्गत परियोजना में भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भोपाल द्वारा पत्र क्रमांक 8-02/2020-FC दिनांक 15/06/2021 से औपचारिक अनुमोदन प्रदान किया गया है। तथा राज्य शासन, वन विभाग द्वारा पत्र क्र./1227/1720/2021/10-3 दिनांक 17/06/2021 से भारत सरकार के औपचारिक अनुमोदन (Formal Approval) पर सहमति प्रदान की गई है।

आपके संदर्भित पत्र द्वारा भारत सरकार के उपरोक्त औपचारिक अनुमोदन पत्र में अधिरोपित समस्त शर्तों का पालन प्रतिवेदन प्रस्तुत किया गया है।

प्रस्ताव में आवेदक संस्था द्वारा क्षतिपूर्ति वनीकरण के लिये उपलब्ध कराई गैर वनभूमि को ई-ग्रीन वाच में अपलोड कर दिया गया है जिसकी आई.डी.-42609 है (छायाप्रति संलग्न)

प्रस्ताव में प्रभावित वनभूमि की सीमा पर सर्वप्रथम आवेदक संस्था द्वारा 4 फुट ऊंचाई के पिल्लर निर्मित किये जावे। इस कार्य की अनुमति आवेदक संस्था को तत्काल देवें।

अतः भारत सरकार द्वारा स्वीकृत वनभूमि में प्रस्ताव अनुसार विद्यमान वृक्षों का न्यूनतम संख्या में पातन कर स्वीकृत वनभूमि समस्त औपचारिकताये पूर्ण कराते हुये विधिवत रूप से उत्खनन कार्य हेतु आवेदक संस्था को उपयोग पर देने की कार्यवाही करे तथा जिन शर्तों के पालन हेतु आवेदक संस्था द्वारा वचन पत्र दिये गये है उसका पालन कराये व पालन की समीक्षा अपने स्तर से समय-समय पर कर पालन प्रतिवेदन प्रत्येक वर्ष के आरंभ में इस कार्यालय को भिजवाये।

संलग्न:- उपरोक्तानुसार


(सुनील अग्रवाल)

अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध)
मध्यप्रदेश, भोपाल

भोपाल, दिनांक 2-7-21

पृ. क्रमांक/एफ-1/FP/MP/MIN/28619/2017/2147

प्रतिलिपि:-

1. अपर प्रधान मुख्य वन संरक्षक (कैम्पा), सतपुड़ा भवन, भोपाल।
2. मुख्य वन संरक्षक, रीवा वृत्त रीवा, मध्य प्रदेश।
3. जिलाध्यक्ष (खनिज शाखा) सिंगरौली, मध्य प्रदेश।
4. मेसर्स कार्यकारी निदेशक, द आन्ध्रप्रदकश डेवलपमेंट कार्पोरेशन, लि. विजयवाड़ा, आन्ध्रप्रदेश।
की ओर उपरोक्तानुसार आगामी कार्यवाही हेतु अग्रेषित।


02/07/2021
अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध)
मध्यप्रदेश, भोपाल

As
TRUE COPY

Treatment Map Showing The Proposed Compensatory Afforestation (CA) Land for APMDC in Village - Karodiya, Tehsil - Chitrangi, District - Singrauli, State - M.P.

82°28'0"E

82°29'0"E

82°30'0"E

82°31'0"E



Treatment Map in Scale 1:15000

ANNEXURE-R14

Patch No - 3

Patch No - 4



Patch No - 5

Plot Wise Details of CA Land Schedule					
S.No	District	Tehsil	Village Name	Khasra No.	Area(Ha.)
1	Singrauli	Chitrangi	Karodiya	627	3.66
2				628	3.70
3				763	1.46
4				764	3.02
5				767	0.82
6				770	5.38
7				655/1	1.80
8				766/1	1.59
Total Area					21.43

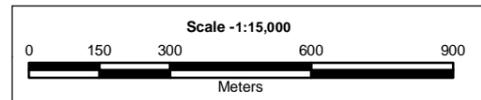
As
TRUE COPY

Range Officer

S.D.O.

DIVISIONAL FOREST OFFICER

Notes



Surveyed & Mapping by -:
Geotrax International Services
B.O: #53, Neera Extension, Parthvi Nagar,
Hirapur, Raipur-492099
Printed On : 23.09.2020

Legend

- Proposed CA Boundary
- Khasra Boundary

82°28'0"E

82°29'0"E

82°30'0"E

82°31'0"E

24°36'0"N

24°36'0"N

24°35'0"N

24°35'0"N

Treatment Map Showing The Proposed Compensatory Afforestation (CA) Land for APMDC in Village - Rampurwa, Tehsil - Chitrangi, District - Singrauli, State - M.P.

82°40'0"E

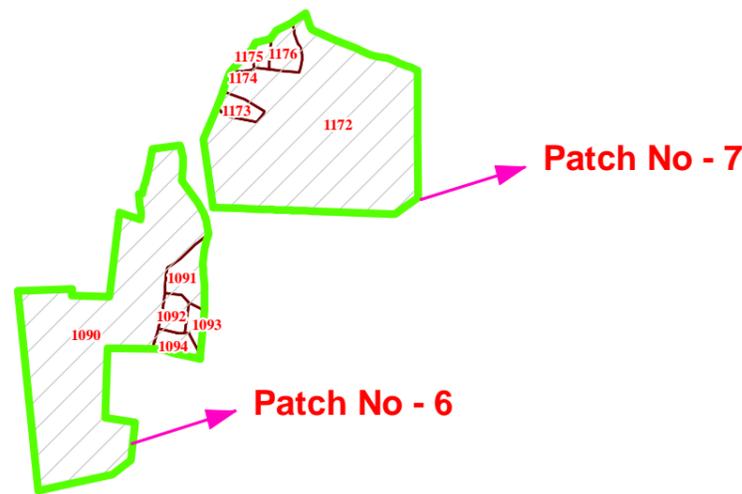
82°41'0"E

82°42'0"E

Treatment Map in Scale 1:15000



Plot Wise Details of CA Land Schedule					
S.No	District	Tehsil	Village Name	Khasra No.	Area(Ha.)
1	Singrauli	Chitrangi	Rampurwa	1090	12.48
2				1091	0.8
3				1092	0.42
4				1093	0.27
5				1094	0.39
6				1172	13.79
7				1173	0.37
8				1174	0.11
9				1175	0.21
10				1176	0.56
Total Area					29.40



24°38'0"N

24°38'0"N

24°37'0"N

24°37'0"N

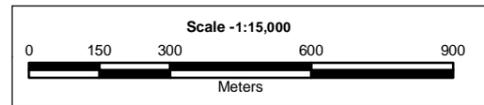
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Range Officer

S.D.O.

DIVISIONAL FOREST OFFICER

Notes



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Geotrax International Services
 B.O: #53, Neera Extension, Parthvi Nagar,
 Hirapur, Raipur-492099
 Printed On : 23.09.2020

Legend

 Proposed CA Boundary

 Khasra Boundary

82°40'0"E

82°41'0"E

82°42'0"E

Treatment Map Showing The Proposed Compensatory Afforestation (CA) Land for APMDC in Village - Bagadari, Tehsil - Chitrangi, District - Singrauli, State - M.P.

82°32'0"E

82°33'0"E

82°34'0"E

82°35'0"E

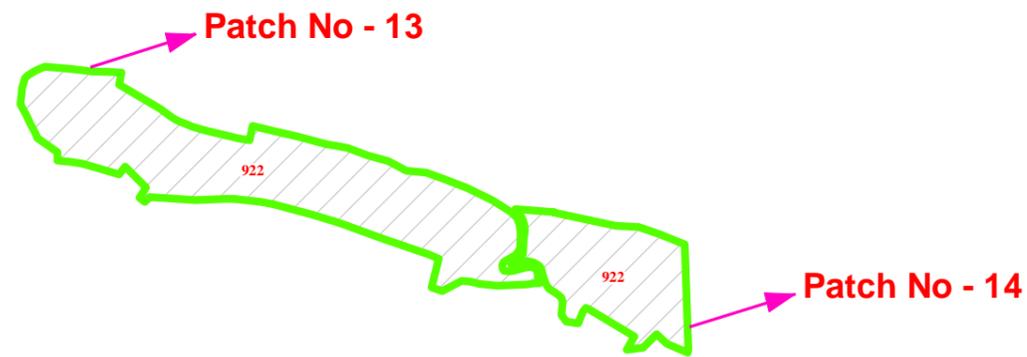


Treatment Map in Scale 1:15000

Plot Wise Details of CA Land Schedule					
S.No	District	Tehsil	Village Name	Khasra No.	Area(Ha.)
1	Singrauli	Chitrangi	Bagadari	922	7
2				922	18
Total Area					25

24°19'0"N

24°19'0"N



As
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24°18'0"N

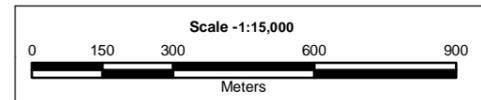
24°18'0"N

Range Officer

S.D.O.

DIVISIONAL FOREST OFFICER

Notes



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Geotrax International Services

 B.O: #53, Neera Extension, Parthvi Nagar,
 Hirapur, Raipur-492099
 Printed On : 21.09.2020

Legend	
	Proposed CA Boundary
	Khasra Boundary

82°32'0"E

82°33'0"E

82°34'0"E

82°35'0"E

Treatment Map Showing The Proposed Compensatory Afforestation (CA) Land for APMDC in Village - Dala, Tehsil - Chitrangi, District - Singrauli, State - M.P.

82°31'0"E

82°32'0"E

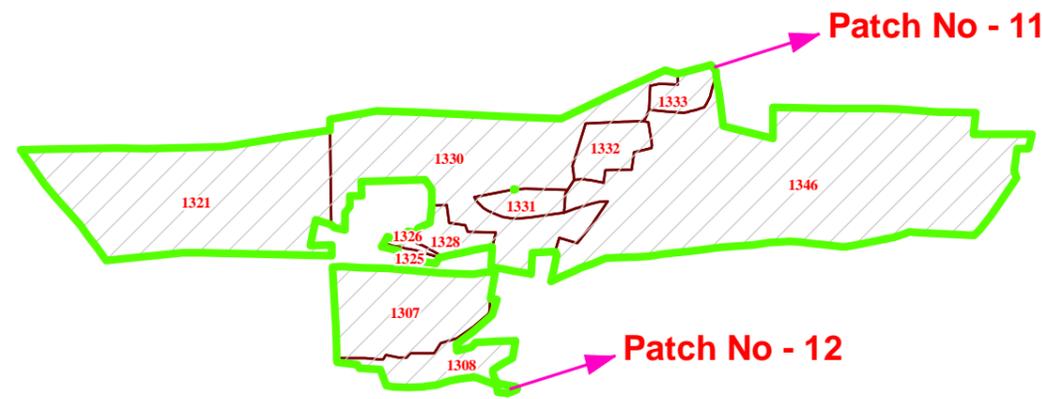
82°33'0"E

82°34'0"E



Treatment Map in Scale 1:15000

S. No	District	Tehsil	Village Name	Khasra No.	Area (Ha.)
1	Singrauli	Chitrangi	Dala	1307	5.46
2				1308	2.24
3				1321	13.28
4				1325	0.21
5				1326	0.17
6				1328	1.01
7				1330	12.12
8				1331	0.95
9				1332	1.54
10				1333	0.96
11				1346	23.76
Total Area					61.70



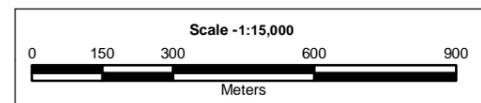
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Range Officer

S.D.O.

DIVISIONAL FOREST OFFICER

Notes



Surveyed & Mapping by -:
Geotrax International Services
B.O: #53, Neera Extension, Parthvi Nagar,
Hirapur, Raipur-492099
Printed On : 30.09.2020

Legend	
	Proposed CA Boundary
	Khasra Boundary

82°31'0"E

82°32'0"E

82°33'0"E

82°34'0"E

24°22'0"N

24°22'0"N

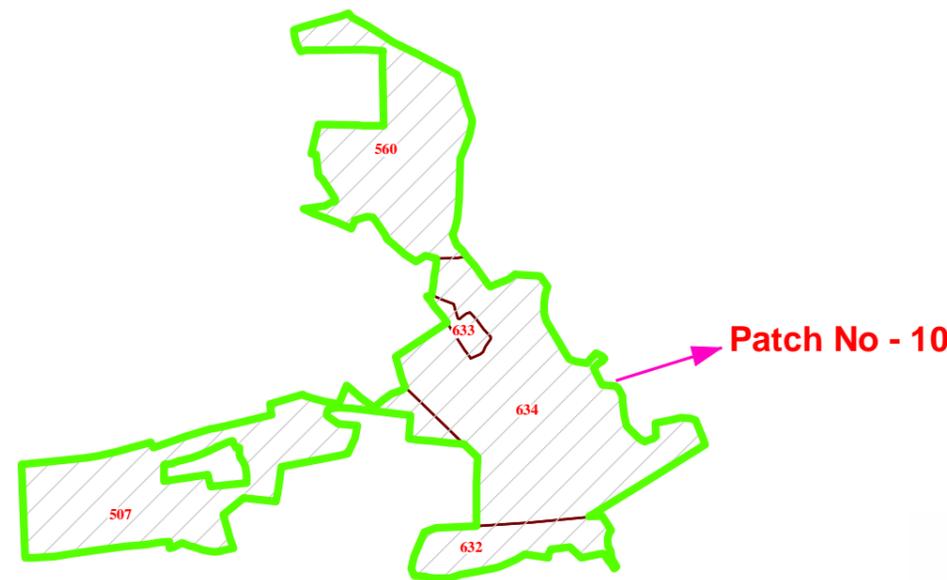
24°21'0"N

24°21'0"N

Treatment Map Showing The Proposed Compensatory Afforestation (CA) Land for APMDC in Village - Harma, Tehsil - Chitrangi, District - Singrauli, State - M.P.

Treatment Map in Scale 1:15000

Plot Wise Details of CA Land Schedule					
S.No	District	Tehsil	Village Name	Khasra No.	Area(Ha.)
1	Singrauli	Chitrangi	Harma	634	18
2				507	13.17
3				632	3.5
4				560	10.84
5				633	0.66
Total Area					46.17



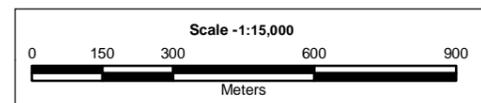
As
TRUE COPY

Range Officer

S.D.O.

DIVISIONAL FOREST OFFICER

Notes



Surveyed & Mapping by -:
Geotrax International Services
B.O: #53, Neera Extension, Parthvi Nagar,
Hirapur, Raipur-492099
Printed On : 21.09.2020

Legend	
	Proposed CA Boundary
	Khasra Boundary

82°31'0"E

82°32'0"E

82°33'0"E

82°34'0"E

24°33'0"N

24°33'0"N

24°32'0"N

24°32'0"N

82°31'0"E

82°32'0"E

82°33'0"E

82°34'0"E

कार्यालय वन संरक्षक, रीवा वन वृत्त, रीवा (म.प्र.)

जयंती कुन्ज वन विश्राम गृह के पास, सेन्द्रल स्कूल मार्ग रीवा
Ph-242098, E-mail- ccf.rwa@mp.gov.in

आदेश

आदेश क्रमांक / मा.चि. / 2020 / 283 / रीवा, दिनांक 07-10-2020

सुलियरी ओपन कास्ट पद्धति से कोयला उत्खनन परियोजना में प्रभावित होने वाली वनभूमि रकबा 259.239 हे. के बदले प्राप्त गैर वनभूमि (राजस्व भूमि) ग्राम डाला का खसरा नं. 1346, 1308, 1282, 1284, 1292, 1307, 1315, 1311, 1312, 1313, 1314, 1316, 1294, 1321, 1328, 1326, 1325, 1330, 1331, 1332, 1333 एवं ग्राम बगदरी का खसरा नं. 922 का कुल रकबा 96.000 हे. में से ग्राम बगदरी के खसरा नं. 922 एवं ग्राम डाला के खसरा नं. 1346, 1321, 1328, 1326, 1325, 1330, 1332, 1331, 1333, 1307, 1308 के कुल रकबा 86.000 हे. पर वनमण्डल अधिकारी सिंगरौली के पत्र क्रमांक/मा0चि0/4739 दिनांक 06.10.2020 से प्राप्त 11 वर्षीय वैकल्पिक वृक्षारोपण योजना की तकनीकी स्वीकृति, मध्यप्रदेश शासन वित्त विभाग के ज्ञापन क्रमांक 621/03/नियम/चार, भोपाल, दिनांक 03.09.2003 द्वारा प्रदत्त वित्तीय अधिकारों के तहत अधोलिखित शर्तों के अधीन निम्नानुसार प्रदान की जाती है,

क्र.	परियोजना का नाम	परिक्षेत्र	कार्य का प्रकार	कार्य स्थल का विवरण	प्रस्तावित क्षेत्रफल हे. में	तकनीकी स्वीकृति की राशि रु. में
1	सुलियरी ओपन कास्ट पद्धति से कोयला उत्खनन (मेसर्स आन्ध्रप्रदेश मिनरल्स डेवलपमेंट कार्पोरेशन लिमि.)	गोरबी	वैकल्पिक वृक्षारोपण	1. ग्राम बगदरी ख. नं. 922 2. ग्राम डाला ख. नं. 1346, 1321, 1328, 1326, 1325, 1330, 1332, 1331, 1333, 1307 एवं 1308.	25.000 61.000	13740911 25533730
				योग-	86.000	39274641

शर्तें :-

- कलेक्टर सिंगरौली के पत्र क्रमांक 131/प्रवाचक/2020/सिंगरौली, दिनांक 29.09.2020 के अनुसार उक्त भूमि से अतिक्रमण हटाकर वन मण्डल अधिकारी सिंगरौली को सौंपने सम्बन्धी कार्यवाही, वन भूमि व्यपवर्तन की औपचारिक स्वीकृति जारी होने के पूर्व पूर्ण कर ली जाये।
- वैकल्पिक वृक्षारोपण में पौधों का जीवित प्रतिशत सर्वोच्च न्यायालय द्वारा आई. ए. क्रमांक 574, दिनांक 08.09.2000 में दिये गये निर्देशानुसार 75 प्रतिशत से कम नहीं होना चाहिये।
- जीवित पौधों के प्रतिशत की गणना प्रतिवर्ष मई माह में कराई जावे।
- कार्य का क्रियान्वयन स्वीकृति योजना एवं विभाग के नियमों के तहत ही कार्य कराया जावे।
- कार्य में लगाये जाने वाले श्रमिकों के मजदूरी का भुगतान शासन द्वारा निर्धारित दैनिक दर पर ही कराया जावेगा
- सामग्री का क्रय शासन के द्वारा जारी भण्डार क्रय नियमों का पालन करते हुए किया जाये।

(आनन्द कुमार सिंह)
भा.व.से. 2001
मुख्य वन संरक्षक
रीवा वृत्त, रीवा (म.प्र.)

पृष्ठां. क्रमांक / मा.चि. / 2020 / 7538 / रीवा, दिनांक 07-10-2020
प्रतिलिपि :- वनमण्डलाधिकारी वनमण्डल सिंगरौली की ओर उनके पत्र क्र./मा.चि./4739 दिनांक 06.10.2020 के तारतम्य में स्वीकृत प्रोजेक्ट की प्रति संलग्न कर आवश्यक कार्यवाही हेतु अग्रेषित।
संलग्न :- उपरोक्तानुसार प्रोजेक्ट एक प्रति में।

मुख्य वन संरक्षक
रीवा वृत्त, रीवा (म.प्र.)

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परियोजना प्रतिवेदन

योजना का नाम	—	वैकल्पिक वृक्षारोपण
परियोजना का नाम	—	आन्ध्र प्रदेश मिनरल्स डेवलेपमेंट कारपोरेशन बिजयवाड़ा
कार्य का नाम	—	वृक्षारोपण कार्य
भूमि का प्रकार	—	राजस्व भूमि
खसरा क्रमांक	—	922
प्रस्तावित रकवा	—	25 हेक्टेयर (दो भाग में)
कार्यस्थल	—	बगदरी
योजना अवधि	—	2020-21 से 2030-31 तक
संभावित व्यय	—	13740911
प्रति हेक्टेयर व्यय	—	549636

वन परिक्षेत्र गोरबी
वन मण्डल सिंगरौली
वन वृत्त रीवा मध्यप्रदेश

वन परिक्षेत्र - गोरबी

प्रस्तावित कार्य एवं औचित्य

क्र०	प्रस्तावित कार्य	प्रस्तावित कार्य का औचित्य				
1	रोपित किये जाने वाले पौधों की संख्या :-	25000				
2	रोपित किये जाने वाली प्रजातियों का चयन	प्रजाति का नाम	पौधों की संख्या	पौधों की आयु वर्ष में	पौधों की ऊँचाई (से.मी.)	कॉलर गोलाई (से.मी.)
		शीसू	6250	1 वर्ष	45 से.मी.	2 से 2.5
		करंज	2500	1 से 2	90 से.मी.	3 से 5
		नीम	5000	1 वर्ष	45 से.मी.	2 से 2.5
		आवला	1250	1 वर्ष	45 से.मी.	2 से 2.5
		बहेडा	750	1 वर्ष	45 से.मी.	2 से 2.5
		चिरौल	2500	1.5 से 2	45 से.मी.	2.5 से 3
		काला सिरस	2500	1 वर्ष	45 से.मी.	2 से 2.5
		महुआ	500	1.5 से 2	45 से.मी.	2.5 से 3
		सागौन	3750	1 से 1.5	45 से.मी.	3.5 से 5
		योग -	25000			
3	मृदा एवं जल संरक्षण कार्य :-	क्षेत्र में मृदा एवं जल संरक्षण कार्य के अंतर्गत प्रथम वर्ष की राशि की 25 प्रतिशत राशि प्रावधानित की गई है जिसमें लघु जल संग्रहण संरचना, तालाब, चेकडेम इत्यादि कार्य प्रस्तावित किया गया है।				
4	क्षेत्र की सुरक्षा :-	वृक्षारोपण क्षेत्र की सुरक्षा चैनलिंग फेंसिंग तथा आर.सी.सी. पोल लगाकर की जावेगी।				
5	पुर्नउत्पादन सफाई :-	क्षेत्र में किये गये दूठ ड्रेसिंग कार्य से प्राप्त कापिस की सिंगलिंग का कार्य सुरक्षा श्रमिकों के माध्यम से द्वितीय वर्ष अथवा तृतीय वर्ष में किया जावेगा। क्षेत्र में बिरलन कार्य कार्ययोजना में दिये प्रावधानों के अनुसार किया जायेगा।				
6	सिलरीकल्चर ऑपरेशन :-	क्षेत्र में प्रथम वर्ष में लैण्टाना उन्मूलन का कार्य किया जायेगा। योजना के द्वितीय एवं तृतीय वर्ष 3 बार निंदाई का कार्य किया जायेगा। चतुर्थ एवं पंचम वर्ष में 2 बार निंदाई का कार्य किया जायेगा।				
7	रखरखाव :-	रोपण के उपरांत 10 वर्ष तक रखरखाव कार्य किया जायेगा।				

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8	अनुश्रवण एवं मूल्यांकन कार्य :-	<p>रोपण के उपरांत प्रतिवर्ष दिनांक 01 मई तथा 01 अक्टूबर की स्थिति में जीवित पौधों की गणना तथा गोलाई की गणना की जावेगी। इस गणना की प्रविष्टि रोपण पंजी में की जावेगी। समय-समय पर विभिन्न अधिकारियों द्वारा समय-समय पर किये जाने वाले अनुश्रवण एवं मूल्यांकन कार्य का विवरण निम्नानुसार रहेगा :-</p> <p>परिक्षेत्र सहायक द्वारा 100 प्रतिशत परिक्षेत्र अधिकारी द्वारा 50 प्रतिशत उप वनमण्डल अधिकारी द्वारा 20 प्रतिशत वनमण्डल अधिकारी द्वारा 10 प्रतिशत</p> <p>राज्य शासन द्वारा समय-समय पर गैर शासकीय/शासकीय संस्थाओं से करवाया जाने वाला मूल्यांकन इसके अतिरिक्त रहेगा।</p> <p>रखरखाव अवधि समाप्त होने पर पौधों स्थाईत्व को प्राप्त कर लेंगे।</p>
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1 योजना का विवरण

योजना का नाम	- वैकल्पिक वृक्षारोपण
परियोजना का नाम	- आन्ध्र प्रदेश मिनरल्स डेवलेपमेंट कारपोरेशन बिजयवाड़ा

(i) जिला	- सिंगरौली
(ii) वन मण्डल	- सिंगरौली
(iii) वन परिक्षेत्र	- गोरबी
(iv) तहसील	- चितरंगी
(v) विकासखण्ड	- चितरंगी
(vi) विधानसभा क्षेत्र	- चितरंगी
(vii) समीपी परिक्षेत्र सहायक वृत्त	- गोरबी
(viii) समीपी परिसर	- परसोहर

2 स्थल विशेष की जानकारी

(i) ग्राम वन समिति	- निरंक
(ii) वनखण्ड एवं कक्ष क्रमांक	- निरंक
(iii) कार्यवृत्त	- निरंक
(iv) प्रबंध श्रेणी	- निरंक
(v) वन का प्रकार	- निरंक
(vi) Growing Stock	- निरंक
(vii) आयु वर्ग	- निरंक
(viii) स्थल गुणवत्ता	- निरंक
(ix) प्रस्तावित स्थल	-

- प्रस्तावित स्थल राजस्व भूमि ग्राम बगदरी के खसरा क्रमांक 922 (2 भाग मे , पहला भाग 18 हे0 दूसरा भाग 7 है0 जिसके मध्य से रोड निकली है) कुल रकवा 25 हेक्टेयर है। उक्त भूमि तीब्र ढलान वाली पहाड़ी, मुरमी, पथरीली मिट्टी युक्त है जिसमें पहले भाग के अधिकांश भाग पर रतनजोत, सेधा के वृक्ष सघन रूप में है, कन्दूर ट्रेंच बने है जिसमें पहाड़ी के नीचे की ओर अवैध अतिक्रमण करके घर निर्माण किया गया है, फसल बोई गई है, घर बनाये जा रहे है। दूसरे भाग मे भी रतनजोत, सेधा के वृक्ष स्थित है। राजस्व विभाग द्वारा उक्त प्रस्तावित स्थल को अवैध अतिक्रमण मुक्त कराने के उपरान्त ही वन विभाग के आधिपत्य मे लिया जाना उचित होगा। उक्त तीब्र ढलान वाली पहाड़ी भूमि पर वैकल्पिक वृक्षारोपण किया जा सकता है।

3 समिति का विवरण

(i) गठित समिति का प्रकार	-
(ii) समिति का मुख्यालय	-
(iii) समिति के अध्यक्ष का नाम	-

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(iv) समीपी परिसर रक्षक का नाम

- श्री सुमेर सिंह

573

(v) परिक्षेत्र सहायक का नाम

- श्री डी.पी. प्रजापति वनपाल

4 उपचार हेतु प्रस्तावित क्षेत्र की भौगोलिक स्थिति एवं रचना

(i) ढलान की दिशा (Aspect)

- तीव्र ढलान

प्रवणता (Gradient)

- तीव्र

भू-विन्यास

- पहाडी रकवा

भौमिकी (Geology)

- अपर विन्ध्या सिस्टम

शैल

- सैन्डस्टोन, क्वार्टजाईट, स्लेट, कान्लोमिरेट एवं नीस

(ii) मिट्टी का प्रकार

- सैन्डी से सैन्डीलॉम

(iii) औसत वार्षिक वर्षा

- 1100mm

(iv) नरम मिट्टी का क्षेत्र

- 0 हे०

(v) कड़ी मिट्टी का क्षेत्र

- 25 हे०

(vi) खरपतवार (मुख्यतः लेण्टाना)

- वनतुलसा प्रचुरता में उपलब्ध है।

(vii) विकृत बांस का क्षेत्र

- निरंक

(viii) जैविक दबाव

-

प्रकार	जैविक दबाव		
	अत्याधिक	औसत	नगण्य
वन्य प्राणी	X	X	Y
चराई	Y	X	X
मानव	Y	X	X

5 योजना अवधि

- 2020-21 से 2030-31 तक

6 योजना पर होने वाला सम्भावित व्यय

- 13740911

(विस्तृत प्राक्कलन एवं उपचार मानचित्र पृथक से संलग्न है)


वन परिक्षेत्र अधिकारी

वन परिक्षेत्र गोरबी


उप वनमण्डल अधिकारी

उप वनमण्डल गोरबी

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प्रमाण पत्र

यह प्रमाणित किया जाता है कि प्रस्तावित क्षेत्र का भ्रमण कर आवश्यक आंकड़े मेरे द्वारा तैयार किये गये हैं उक्त भूमि तीव्र ढलान वाली पहाड़ी, मुरमी, पथरीली मिट्टी युक्त है जिसमें पहले भाग के अधिकांश भाग पर रतनजोत, सेधा के वृक्ष सघन रूप में है, कन्टूर ट्रेंच बने है जिसमें पहाडी के नीचे की ओर अवैध अतिक्रमण करके घर निर्माण किया गया है, फसल बोई गई है, घर बनाये जा रहे है।

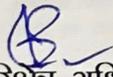

दुर्योधन प्रसाद प्रजापति
परिक्षेत्र सहायक
दुधमनियां


सुमेर सिंह वनरक्षक
बीट गाई
परसोहर

यह प्रमाणित किया जाता है कि स्थल का निरीक्षण किया जाकर स्थल आधारित उपचार मानचित्र मेरे द्वारा तैयार किया गया है तथा एकत्रित आंकड़ों की पुष्टि की गयी। उक्त भूमि तीव्र ढलान वाली पहाड़ी, मुरमी, पथरीली मिट्टी युक्त है जिसमें पहले भाग के अधिकांश भाग पर रतनजोत, सेधा के वृक्ष सघन रूप में है, कन्टूर ट्रेंच बने है जिसमें पहाडी के नीचे की ओर अवैध अतिक्रमण करके घर निर्माण किया गया है, फसल बोई गई है, घर बनाये जा रहे है।


वन परिक्षेत्र अधिकारी
वन परिक्षेत्र गोरबी

प्रमाणित किया जाता है कि प्रस्तावित स्थल का मेरे द्वारा निरीक्षण किया गया है एवं निरीक्षण के समय उपरोक्तानुसार जानकारी सही पायी गई। उक्त भूमि तीव्र ढलान वाली पहाड़ी, मुरमी, पथरीली मिट्टी युक्त है जिसमें पहले भाग के अधिकांश भाग पर रतनजोत, सेधा के वृक्ष सघन रूप में है, कन्टूर ट्रेंच बने है जिसमें पहाडी के नीचे की ओर अवैध अतिक्रमण करके घर निर्माण किया गया है, फसल बोई गई है, घर बनाये जा रहे है। दूसरे भाग मे भी रतनजोत, सेधा के वृक्ष स्थित है। राजस्व विभाग द्वारा उक्त प्रस्तावित स्थल को अवैध अतिक्रमण मुक्त कराने के उपरान्त ही वन विभाग के आधिपत्य मे लिया जाना उचित होगा। उक्त तीव्र ढलान वाली पहाडी भूमि पर वैकल्पिक वृक्षारोपण किया जा सकता है।


वन परिक्षेत्र अधिकारी
वन परिक्षेत्र गोरबी


उप वनमण्डल अधिकारी
उप वनमण्डल गोरबी


D.F.O.
Singrauli

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मिश्रित वृक्षारोपण

प्रथम वर्ष क्षेत्र तैयारी (वर्ष 2020-21) - योजना का प्रथम वर्ष
संख्या 1000 पौधे प्रति हेक्टेयर

स्थल बगदरी खसरा क्रमांक 922, रकवा 25 हेक्टेयर

दैनिक मजदूरी की दर - 318.00

वृक्षारोपण क्षेत्र का विवरण

रकवा 25

हेक्टेयर

क्र.	कार्य का विवरण	कार्य की मात्रा		दर प्रति ईकाई (मा.दि.)		कुल मानव दिवस	राशि	रिमांक
		मात्रा	इकाई	मानव दिवस	इकाई			
1	सर्वे एवं सीमांकन हे०	25	ha	0.45	प्रति हे०	11	3578	जॉबदर
2	पक्के मुनारों का निर्माण	76	मुनारा	16	मुनारा	1216	386688	गणना के आधार पर
3	ट्रीटमेंट टाइप का क्षेत्र में सीमांकन (सामग्री सहित) हैक्ट.	25	ha	1.00	-	25	7950	अनुमानित
4	क्षेत्र सफाई (हे०)	25	ha	4.00	प्रति हे०	100	31800	जॉबदर
5	लेण्टाना उन्मूलन कार्य क्षेत्र की आवश्यकता अनुसार (मध्यम)	7	ha	12.50	प्रति हेक्ट	88	27825	जॉबदर
6	वृक्षारोपण क्षेत्र का घेराव 1.8 मी. ऊंची, 75 mm X 75 mm की मेस साइज, 12 गेज चैनलिक फेंसिंग से करने पर, साथ ही सीमेंट के पोल 2.50 मी. के अंतराल पर लेने पर। इसके अतिरिक्त 6 मी./प्रति किलो की नुकीली तार की 03 लाईनों में भी लगाई जायेगी। सीमेंट पोल को 75 30 cm X 30 cm X 45 cm के गड्डों में 1:2:4 के सीमेंट कांक्रीट से भरा जायेगा।	4747	Rmt	2.4	Rmt	11393	3622910	गणना के आधार पर
8	गड्डा खुदाई हेतु स्टेकिंग एवं एलाइनमेंट	25000	गड्डे	2.5	प्रति हजार	63	19875	जॉबदर
7	रोपण हेतु गड्डा खोदाई संख्या						0	
	45x45x45 cm.	25000	गड्डे	5	प्रति सैकड़ा	1250	397500	जॉबदर
8	गड्डों में मिट्टी बदलने हेतु कय आयतन का 30 प्रतिशत	683.438	घ०मी०	1.5	प्रति घ०मी०	1025	326000	बाजार दर
9	गोबर खाद डालने हेतु कय आयतन का 15 प्रतिशत	341.719	घ०मी०	3	प्रति घ०मी०	1025	326000	बाजार दर
10	उपजाऊ मिट्टी, स्थानीय मिट्टी एवं आर्गेनिक खाद का मिश्रण तैयार कर गड्डों में डालना	25000	गड्डे	1.5	प्रति सैकड़ा	375	119250	जॉबदर
11	2 हट निर्माण		L.S.			240	76320	अनुमानित
12	अन्य व्यय (निरीक्षण पथ, सूचना बोर्ड, पेंट, चूना आदि)					200	63600	अनुमानित
	योग					17010	5409295	
13	मू-जल संरक्षण कार्य 25 प्रतिशत		हे०	24.5	प्रति हे०	4253	1352324	अनुमानित
	कुल योग					21263	6761619	

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योजना का द्वितीय वर्ष

(असिंचित)

क्र.	कार्य का विवरण	कार्य की मात्रा		दर प्रति ईकाई (मा.दि.)		कुल मानव दिवस	राशि	रिमार्क
		मात्रा	इकाई	मानव दिवस	इकाई			
1	रोपणी कार्य							
	प्रथम रोपण हेतु पौधा क्रय संख्या	25000	20000	10	10/प्रति पौधा	709	225462	बाजार दर
	मृत पौधों को बदलने हेतु पौधा संख्या 20 प्रतिशत	5000	4000	10	10/प्रति पौधा	142	45156	बाजार दर
2	पौधों का परिवहन (संख्या)							
	ट्रक/ट्रैक्टर द्वारा	30000	24000 पौधे	1.5	1.5/100	450	143100	जॉबदर
	सिर बोझ द्वारा 1 कि०मी०	30000	24000 पौधे	0.4	0.4 प्रति सैकड़ा	120	38160	जॉबदर
3	लेटना मापिंग अप आपरेशन	7	20 हेक्टेयर	8	8 प्रति हेक्ट	56	17808	जॉबदर
4	रोपण							
	45x45x45 cm.	25000	20000 गड्डे	1.8	1.8 प्रति सैकड़ा	450	143100	जॉबदर
5	प्रथम निंदाई							
	पौधों में	25000	20000	1.25	1.25/100	312.5	99375	जॉबदर
6	द्वितीय निंदाई							
	पौधों में	25000	20000	1	1/100	250	79500	जॉबदर
7	तृतीय निंदाई							
	पौधों में	25000	20000	1	1/100	250	79500	जॉबदर
8	खाद एवं कीटनाशक दवा डलवाई	25000	20000	0.6	0.6 प्रति सैकड़ा	150	47700	जॉबदर
9	आन्तरिक अग्नि सुरक्षा लाईन							
	6 मीटर चौड़ी	4000	4000 mtr	3.35	3.35/किमी	13	4261	जॉबदर
	3 मीटर चौड़ी	10000	10000 mtr	2.25	2.25/किमी	23	7155	जॉबदर
10	सुरक्षा 1 श्रमिक 9 माह		1x9			270	85860	अनुमानित
11	उपलब्धता अनुसार सिंचाई	25000	20000		Lumsum	600	190800	अनुमानित
12	अन्य व्यय (कीटनाशक खाद आदि क्रय)					400	127200	अनुमानित
					योग:-	4195	1334137	
					गजदूरी वृद्धि (1.060 प्रतिशत) -	4447	1414185	

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योजना का तृतीय वर्ष

(असिंचित)

क्र.	कार्य का विवरण	कार्य की मात्रा		दर प्रति इकाई (मा.दि.)		कुल मानव दिवस	राशि	रिमांक
		मात्रा	इकाई	मानव दिवस	इकाई			
1	रोपणी व्यय (10 प्रतिशत पौधों के पुनरोपण हेतु)	2500	2000	0.03546	10 रुपये प्रति पौधा	89	28191	बाजार दर
2	पौधों का परिवहन (संख्या)							बाजार दर
	ट्रक/ट्रैक्टर द्वारा	2500	2000	1.5	1.5/100	37.5	11925	जॉबदर
	सिर बोझ द्वारा 1 कि०मी०	2500	2000	0.4	0.4 प्रति सैकड़ा	10	3180	जॉबदर
3	चेमलिक फेंसिंग मरम्मत कार्य (मीटर)					40	12720	अनुमानित
4	प्रथम निदाई							
	पौधों में	25000	20000	1.25	1.25/100	312.5	99375	जॉबदर
5	द्वितीय निदाई							
	पौधों में	25000	20000	1	1 मादि/100	250	79500	जॉबदर
6	तृतीय निदाई							
	पौधों में	25000	20000	1	1 मादि/100	250	79500	जॉबदर
7	खाद एवं कीटनाशक दवा डलवाई	25000	20000	0.6	0.6 मादि/सैकड़ा	150	47700	जॉबदर
8	आन्तरिक अग्नि सुरक्षा लाईन							
	6 मीटर चौड़ी	4000	4000 mtr	3.35	3.35/किमी	13	4261	जॉबदर
	3 मीटर चौड़ी	10000	10000 mtr	2.25	2.25/किमी	23	7155	जॉबदर
9	सुरक्षा समिति द्वारा/ 1 सुरक्षा श्रमिक		12 माह			360	114480	अनुमानित
10	उपलब्धता अनुसार सिंचाई		20000		Lumsum	500	159000	अनुमानित
11	अन्य व्यय (कीटनाशक खाद आदि क्रय)					200	63600	अनुमानित
योग:-						2235	710587	
मजदूरी वृद्धि (1.1236प्रतिशत) -						2511	798415	

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योजना का चतुर्थ वर्ष

(असिंचित)

क्र.	कार्य का विवरण	कार्य की मात्रा		दर प्रति ईकाई (मा.दि.)		कुल मानव दिवस	राशि	रिमांक
		मात्रा	इकाई	मानव दिवस	इकाई			
1	रोपणी व्यय (10 प्रतिशत पौधों के पुनरोपण हेतु)	2500	पौधा	0.03546	10 रुपये प्रति पौधा	89	28191	बाजार दर
2	पौधों का परिवहन (संख्या)							बाजार दर
	ट्रक/ट्रैक्टर द्वारा	2500	पौधा	1.5	100	37.5	11925	जॉबदर
	सिर बोझ द्वारा 1 कि०मी०	2500	पौधा	0.4	सैकड़	10	3180	जॉबदर
3	प्रथम निदाई							
	पौधों में	25000	पौधा	1.25	100	313	99375	जॉबदर
4	द्वितीय निदाई							
	पौधों में	25000	पौधा	1	100	250	79500	जॉबदर
5	खाद एवं कीटनाशक दवा डलवाई	25000	पौधा	0.6	0.6 मादि/सैकड़	150	47700	जॉबदर
6	आन्तरिक अग्नि सुरक्षा लाईन							
	6 मीटर चौड़ी	4000	mtr	3.35	किमी	13	4261	जॉबदर
	3 मीटर चौड़ी	10000	mtr	2.25	किमी	23	7155	जॉबदर
7	सुरक्षा समिति द्वारा/ 1 सुरक्षा श्रमिक		12 माह			360	114480	अनुमानित
8	अन्य व्यय (कीटनाशक खाद आदि क्रय)					50	15900	अनुमानित
9	उपलब्धता अनुसार सिंचाई		20000		Lumsum	50	15900	अनुमानित
	योग:-					1345	427567	
					मजदूरी वृद्धि (1.191 प्रतिशत) -	1601	509232	

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क्षेत्र तैयारी वर्ष-योजना का पंचम वर्ष

(असिंचित)

क्र.	कार्य का विवरण	कार्य की मात्रा		दर प्रति ईकाई (मा.दि.)		कुल मानव दिवस	राशि	रिमांक
		मात्रा	इकाई	मानव दिवस	इकाई			
1	चेनलिक फेंसिंग मरम्मत कार्य (मीटर)					100	31800	अनुमानित
2	प्रथम निंदाई							
	पौधों में	25000		1.25	100	313	99375	जॉबदर
3	द्वितीय निंदाई							
	पौधों में	25000		1	100	250	79500	जॉबदर
4	खाद एवं कीटनाशक दवा डलवाई	25000		0.6	सैकडा	150	47700	जॉबदर
5	आन्तरिक अग्नि सुरक्षा लाईन							
	6 मीटर चौड़ी	4000	mtr	3.35	किमी	13	4261	जॉबदर
	3 मीटर चौड़ी	10000	mtr	2.25	किमी	23	7155	जॉबदर
6	सुरक्षा समिति द्वारा / 1 सुरक्षा श्रमिक		12 माह			360	114480	अनुमानित
7	अन्य व्यय					50	15900	अनुमानित
	योग:-					1258	400171	
						1589	505216	

मजदूरी वृद्धि (1.2625 प्रतिशत) -

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योजना का षष्ठम वर्ष

(असिंचित)

क्र.	कार्य का विवरण	कार्य की मात्रा		दर प्रति इकाई (मा.दि.)		कुल मानव दिवस	राशि	रिमांक
		मात्रा	इकाई	मानव दिवस	इकाई			
1	आन्तरिक अग्नि सुरक्षा लाईन							
	6 मीटर चौड़ी	4000	mtr	3.35	किमी	13	4261	जॉबदर
	3 मीटर चौड़ी	10000	mtr	2.25	किमी	23	7155	जॉबदर
2	सुरक्षा समिति द्वारा / 1 सुरक्षा श्रमिक		12 माह			360	114480	अनुमानित
3	अन्य व्यय					100	31800	अनुमानित
	योग:-					496	157696	
					मजदूरी वृद्धि (1.3382 प्रतिशत) -	664	211029	

योजना का सप्तम वर्ष

(असिंचित)

क्र.	कार्य का विवरण	कार्य की मात्रा		दर प्रति इकाई (मा.दि.)		कुल मानव दिवस	राशि	रिमांक
		मात्रा	इकाई	मानव दिवस	इकाई			
1	आन्तरिक अग्नि सुरक्षा लाईन							
	6 मीटर चौड़ी	4000	mtr	3.35	किमी	13	4261	जॉबदर
	3 मीटर चौड़ी	10000	mtr	2.25	किमी	23	7155	जॉबदर
2	सुरक्षा समिति द्वारा / 1 सुरक्षा श्रमिक		12 माह			360	114480	अनुमानित
3	अन्य व्यय					100	31800	अनुमानित
	योग:-					496	157696	
					मजदूरी वृद्धि (1.4185 प्रतिशत) -	703	223692	

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